

BEFORE
THE HON. NATIONAL GREEN TRIBUNAL
(WESTERN ZONE – PUNE) 1ST FLOOR, NEW
ADMINISTRATIVE BUILDING,
OPP. COUNCIL HALL, PUNE

INDEX

ORIGINAL APPLICATION NO.19/2026(WZ) HASMUKHBHAI BAHECHARBHAI PARMAR
V/S
DEPARTMENT OF GEOLOGY & MINING OF BHARUCH DISTRICT, & Ors.

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BEFORE
THE HON. NATIONAL GREEN TRIBUNAL
(WESTERN ZONE – PUNE) 1ST FLOOR, NEW
ADMINISTRATIVE
BUILDING, OPP.
COUNCIL HALL, PUNE

AFFIDAVIT IN OA-19 OF 2026

IN THE MATTER OF:-

HASMUKHBHAI BAHECHARBHAI PARMAR,

.....The Applicant in Person

VERSUS

DEPARTMENT OF GEOLOGY & MINING OF BHARUCH
DISTRICT, & Ors.

..... Respondents

AFFIDAVIT ON BEHALF OF THE APPLICANT

MOST RESPECTFULLY SOWETH THAT:-

I, Hasmukhbhai Bahecharbhai Parmar, Applicant in Person in the OA 19/2026 do here by solemnly affirm and state as under, regarding the order dated 24/02/2026 of the Hon. Tribunal. (The copy of the last order is attached as Annexure-A01)

1. I respectfully submit the copies of the ENVIRONMENT CLEARANCE (EC) of the lease holders downloaded from the web link "<https://parivesh.nic.in/#/ec>" which furnished by the SEIAA dated 24/03/2026. (Copy of the information letter of the SEIAA and the RTI application are attached as Annexure-A02) The status of the ENVIRONMENT CLEARANCE (EC) of the various respondent lease holders as below.





TABLE – 01
EC GRANTED TO THE 09 LEASE HOLDERS

Respondent No.	NAME OF LEASE HOLDER	STATUS SHOWN ON PARIVESH	Copy of EC attached as Annexure
05	Mahendrabhai Mohanbhai Prajapati	EC – GRANTED	A03
06	Jagdisbhai Mohanbhai Prajapati	EC – GRANTED	A04
11	Narendrasinh Ishwarsinh Parmar	EC - GRANTED	A05
13	Arvindbhai Amarsinh Thakor	EC - GRANTED	A06
16	Jatanben Jashubhai Oad	EC - GRANTED	A07
19	Prabhuji Mokaji Vanzara	EC - GRANTED	A08
20	Maheshbhai Chhaganbhai Vanzara	EC - GRANTED	A09
25	Surendrasinh Bhimsinh Parmar	EC - GRANTED	A10
26	Arvindbhai Haribhai Patel	EC - GRANTED	A11

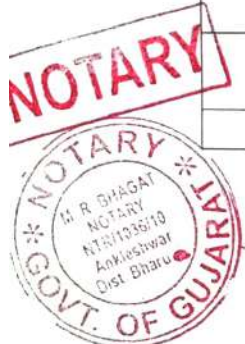
Note:- The EC conditions and their violation by the above tabulated EC obtained lease holders are tabulated in the table no – 04 to Table No.-12.

TABLE – 02

06 LEASE HOLDERS' EC REJECTED

Respondent No.	NAME OF LEASE HOLDER	STATUS SHOWN ON PARIVESH	Copy of Rejection EC attached as Annexure
07	Pravinbhai Mohanbhai Prajapati	EC - REJECTED	A12
09	Maheshkumar Dhananjay Joshi	EC – REJECTED	A13
10	Jayaben Narendrakumar Joshi	EC – REJECTED	A14
12	Sudhaben Nagjibhai Thakor	EC – REJECTED	A15
23	Shaileshbhai Dalpatbhai Oad-A	EC – REJECTED	A16
24	Devarshi Mohan Oad	EC – REJECTED	A17

Note:- The above tabulated lease holders whose EC rejected but when we see their lease area through KML it can be observed sand mining activity.



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TABLE – 03**07 LEASE HOLDERS' EC SHOWN AS NOT RESULT FOUND**

Respondent No.	NAME OF LEASE HOLDER	STATUS SHOWN ON PARIVESH	Screen shot of status Attached as
08	Jigneshbhai Dhananjaybhai Joshi	NO RESULT FOUND	A18
14	Somaji Labhuji Vanzara	NO RESULT FOUND	A19
15	Kaluji Baluji Vanzara	NO RESULT FOUND	A20
17	Devaji Anaji Vanzara	NO RESULT FOUND	A21
18	Kaluji Mokaji Vanzara	NO RESULT FOUND	A22
21	Meenaxiben Ganpatbhai Patel	NO RESULT FOUND	A23
22	Rekhaben Ganpatbhai Machhi	NO RESULT FOUND	A24

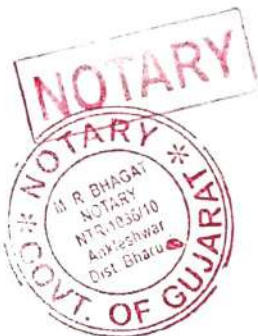
Note:- The above tabulated lease holders whose EC shown as No Result Found on PARIVESH portal so they are to be investigated.

It is respectfully submitted that I am submitting the violations of the conditions of the EC which violated by the Respondents who have obtained EC for sand mining. The details tabulated in the in the table No – 04 to Table No.-12 respectively.

TABLE – 04

Whatever violation done by the Respondent No.05
Mahendrabhai Mohanbhai Prajapati
(Related EC annexed as – A03, Page 232 to 245)

EC Condition No.	The EC Condition	Violation
34 of General Conditions on the page No.-08 of the EC	Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.	No boundary marking. The investigation report attached on page no 67 to 69 of the OA paper book



Joshi

41 of General Conditions on the page No.- 08 of the EC	Project Proponent shall prominently display the copy of Environment Clearance at site.	No signboard displayed. The investigation report attached on page no 67 to 69 of the OA paper book.
92 on the page -12 of the EC	Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.	There is no any demarcation as per the investigation report which attached as Page No – 67 to 69 of the OA paper book

TABLE – 05

Whatever violation done by the Respondent No.06
Jagdishbhai Mohanbhai Prajapati
(Related EC annexed as – A04, Page 246 to 259)

EC Condition No.	The EC Condition	Violation
34 of General Conditions on the page No.- 08 of the EC	Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.	No boundary marking. The investigation report attached on page no 70 to 72 of the OA paper book
41 of General Conditions on the page No.- 08 of the EC	Project Proponent shall prominently display the copy of Environment Clearance at site.	No signboard displayed. The investigation report attached on page no 70 to 72 of the OA paper book.
92 on the page -12 of the EC	Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.	There is no any demarcation as per the investigation report which attached as Page No – 70 to 72 of the OA paper book

NOTARY



TABLE – 06

Whatever violation done by the Respondent No.11
Narendrasinh Ishwarsinh Parmar
(Related EC annexed as – A05, Pages 260 to 273)

EC Condition No.	The EC Condition	Violation
34 of General Conditions on the page No.- 08 of the EC	Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.	No boundary marking. The investigation report attached on page no 87 to 89 of the OA paper book
41 of General Conditions on the page No.- 08 of the EC	Project Proponent shall prominently display the copy of Environment Clearance at site.	No signboard displayed. The investigation report attached on page no 87 to 89 of the OA paper book.
92 on the page –12 of the EC	Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.	There is no any demarcation as per the investigation report which attached as Page No – 87 to 89 of the OA paper book

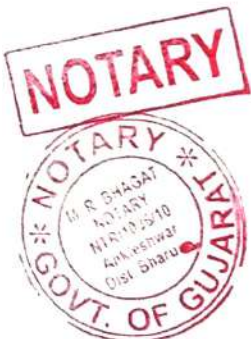
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TABLE – 07

Whatever violation done by the Respondent No.13
Arvindbhai Amarsinh Thakor
(Related EC annexed as – A06, Pages 274 to 287)

EC Condition No.	The EC Condition	Violation
23 of General Conditions on the page No.- 07 of the EC	No mining shall be undertaken outside the area specified in this Environmental Clearance.	Sand mining by the machine boats & by the poclains can be seen at outside from the specified area. The screenshots of the Google Earth are attached on the page nos.- A25
34 of General Conditions on the page No.- 08 of the EC	Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.	No boundary marking. The investigation report attached on page no 93 to 95 of the OA paper book
41 of General Conditions on the page No.- 08 of the EC	Project Proponent shall prominently display the copy of Environment Clearance at site.	No signboard displayed. The investigation report attached on page no 93 to 95 of the OA paper book.
92 on the page –12 of the EC	Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.	There is no any demarcation as per the investigation report which attached as Page No – 93 to 95 of the OA paper book
The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining (on Page No. 12 & 13 of EC)		



Arvindbhai Amarsinh Thakor

04	No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.	Stream mining by two sand mining boats on the right side of the lease area. The screenshots of the Google Earth are attached as Annexure- A26
06	No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.	No any distance is being left. The screenshots of the Google Earth are attached as Annexure - A27
08	The Licensee must use minimum number of poclains and it should not be more than two in the project site.	There are 03 poclains observed, 02 in the right side and 01 in the left side. The screenshots of the Google Earth are attached as Annexure - A28
10	Production shall be restricted up to the depth of 01 (one) meter or as per replenishment rate whichever is lesser.	The sand miners extract sand in the living stream of the Narmada River using machine boats and it can't be visible under the stream. So, taking advantage of this, these sand miners dig very deeply which is unable for us to make measure regarding the depth.



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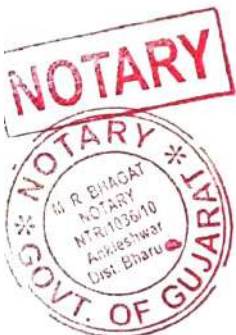
TABLE – 08**Whatever violation done by the Respondent No.16****Jatanben Jashubhai Oad****(Related EC annexed as – A07, Pages 288 to 301)**

EC Condition No.	The EC Condition	Violation
23 of General Conditions on the page No.- 07 of the EC	No mining shall be undertaken outside the area specified in this Environmental Clearance.	Sand mining by the machine boats & by the poclains can be seen at outside from the specified area. The screenshots of the Google Earth are as Annexure - A29
34 of General Conditions on the page No.- 08 of the EC	Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.	No boundary marking. The investigation report attached on page no 104 to 106 of the OA paper book
41 of General Conditions on the page No.- 08 of the EC	Project Proponent shall prominently display the copy of Environment Clearance at site.	No signboard displayed. The investigation report attached on page no 104 to 106 of the OA paper book.
92 on the page –12 of the EC	Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.	There is no any demarcation as per the investigation report which attached as Page No – 104 to 106 of the OA paper book
The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining (on Page No. 12 & 13 of EC))		

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04	No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.	Stream mining by two sand mining boats on the left side of the lease area. The screenshots of the Google Earth are attached as Annexure- A30
06	No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.	No any distance is being left. The screenshots of the Google Earth are attached as Annexure - A31
10	Production shall be restricted up to the depth of 01 (one) meter or as per replenishment rate whichever is lesser.	The sand miners extract sand in the living stream of the Narmada River using machine boats and it can't be visible under the stream. So, taking advantage of this, these sand miners dig very deeply which is unable for us to make measure regarding the depth.

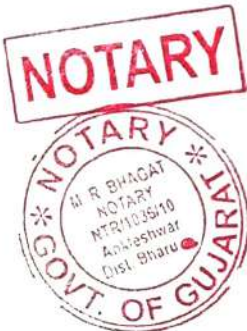


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TABLE – 09

Whatever violation done by the Respondent No.19
Prabhuji Mokaji Vanzara
(Related EC annexed as – A08, Pages 302 to 315)

EC Condition No.	The EC Condition	Violation
23 of General Conditions on the page No.- 07 of the EC	No mining shall be undertaken outside the area specified in this Environmental Clearance.	Sand mining by the machine boats & by the poclains can be seen at outside from the specified area. The screenshots of the Google Earth are attached as Annexure - A32
34 of General Conditions on the page No.- 08 of the EC	Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.	No boundary marking. The investigation report attached on page no 113 to 115 of the OA paper book
41 of General Conditions on the page No.- 08 of the EC	Project Proponent shall prominently display the copy of Environment Clearance at site.	No signboard displayed. The investigation report attached on page no 113 to 115 of the OA paper book.
92 on the page –12 of the EC	Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.	There is no any demarcation as per the investigation report which attached as Page No – 113 to 115 of the OA paper book
The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining (on Page No. 12 & 13 of EC)		



04	No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.	Stream mining by five sand mining boats in the south direction of the lease area. The screenshots of the Google Earth are attached as Annexure- A33. Also request to see the photo on page no 45 of the OA paper book.
06	No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.	No any distance is being left. The screenshots of the Google Earth are attached as Annexure - A34
08	The Licensee must use minimum number of poclains and it should not be more than two in the project site.	There are 04 poclains observed in the South direction. The screenshots of the Google Earth are attached as Annexure - A35
10	Production shall be restricted up to the depth of 01 (one) meter or as per replenishment rate whichever is lesser.	The sand miners extract sand in the living stream of the Narmada River using machine boats and it can't be visible under the stream. So, taking advantage of this, these sand miners dig very deeply which is unable for us to make measure regarding the depth.

NOTARY



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TABLE – 10

Whatever violation done by the Respondent No.20
Maheshbhai Chhaganbhai Vanzara
(Related EC annexed as – A09, Pages 316 to 329)

EC Condition No.	The EC Condition	Violation
23 of General Conditions on the page No.- 07 of the EC	No mining shall be undertaken outside the area specified in this Environmental Clearance.	Sand mining by the machine boats & by the poclains can be seen at outside from the specified area. The screenshots of the Google Earth are attached as Annexure - A36
34 of General Conditions on the page No.- 08 of the EC	Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.	No boundary marking. The investigation report attached on page no 116 to 118 of the OA paper book
41 of General Conditions on the page No.- 08 of the EC	Project Proponent shall prominently display the copy of Environment Clearance at site.	No signboard displayed. The investigation report attached on page no 116 to 118 of the OA paper book.
92 on the page -12 of the EC	Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.	There is no any demarcation as per the investigation report which attached as Page No – 116 to 118 of the OA paper book

NOTARY

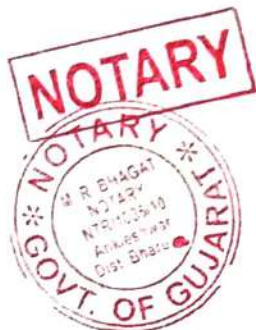


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TABLE – 11

Whatever violation done by the Respondent No.25
Surendrasinh Bhimsinh Parmar
(Related EC annexed as – A10, Pages 330 to 343)

EC Condition No.	The EC Condition	Violation
23 of General Conditions on the page No.- 07 of the EC	No mining shall be undertaken outside the area specified in this Environmental Clearance.	Sand mining by the machine boats & by the poclains can be seen at outside from the specified area. The screenshots of the Google Earth are attached as Annexure - A37
34 of General Conditions on the page No.- 08 of the EC	Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.	No boundary marking. The investigation report attached on page no 137 to 141 of the OA paper book
41 of General Conditions on the page No.- 08 of the EC	Project Proponent shall prominently display the copy of Environment Clearance at site.	No signboard displayed. The investigation report attached on page no 137 to 141 of the OA paper book.
92 on the page –12 of the EC	Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.	There is no any demarcation as per the investigation report which attached as Page No – 137 to 141 of the OA paper book
The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining (on Page No. 12 & 13 of EC)		



04	No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.	Stream mining by three sand mining boats in the South direction of the lease area. The screenshots of the Google Earth are attached as Annexure- A38
06	No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.	No any distance is being left. The screenshots of the Google Earth are attached as Annexure - A39
08	The Licensee must use minimum number of poclains and it should not be more than two in the project site.	There are 03 poclains observed, 02 in the South direction and 01 in the North side. The screenshots of the Google Earth are attached as Annexure - A40
10	Production shall be restricted up to the depth of 01 (one) meter or as per replenishment rate whichever is lesser.	The sand miners extract sand in the living stream of the Narmada River using machine boats and it can't be visible under the stream. So, taking advantage of this, these sand miners dig very deeply which is unable for us to make measure regarding the depth.



Ans

TABLE – 12

Whatever violation done by the Respondent No.26
Arvinbhai Haribhai Patel
(Related EC annexed as – A11, Pages 344 to 357)

EC Condition No.	The EC Condition	Violation
23 of General Conditions on the page No.- 07 of the EC	No mining shall be undertaken outside the area specified in this Environmental Clearance.	Sand mining by the machine boats & by the poclains can be seen at outside from the specified area. The screenshots of the Google Earth are attached as Annexure - A41
34 of General Conditions on the page No.- 08 of the EC	Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.	No boundary marking. The investigation report attached on page no 142 to 146 of the OA paper book
41 of General Conditions on the page No.- 08 of the EC	Project Proponent shall prominently display the copy of Environment Clearance at site.	No signboard displayed. The investigation report attached on page no 142 to 146 of the OA paper book.
92 on the page –12 of the EC	Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.	There is no any demarcation as per the investigation report which attached as Page No – 142 to 146 of the OA paper book
The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining (on Page No. 12 & 13 of EC)		

NOTARY



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04	No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.	Stream mining by a sand mining boat in the South direction of the lease area. The screenshots of the Google Earth are attached as Annexure- A42
06	No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.	No any distance is being left. The screenshots of the Google Earth are attached as Annexure - A43
08	The Licensee must use minimum number of poclains and it should not be more than two in the project site.	There are 03 poclains observed, 01 in the South direction and 02 in the West side. The screenshots of the Google Earth are attached as Annexure - A44
10	Production shall be restricted up to the depth of 01 (one) meter or as per replenishment rate whichever is lesser.	The sand miners extract sand in the living stream of the Narmada River using machine boats and it can't be visible under the stream. So, taking advantage of this, these sand miners dig very deeply which is unable for us to make measure regarding the depth.

NOTARY



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2. It is respectfully submitted that there are 06 Respondents as mentioned in aforesaid Table No - 02 whose EC shown as "REJECTED" on the PARIVESH portal. In spite of these 06 respondents are extracting sand from the Narmada River. The surprised thing is that the Respondent No. 01 made their investigating reports which have been annexed in the paper book of the OA. They are here tabulated as following table.

TABLE -13**06 LEASE HOLDERS' EC REJECTED**

Re. No.	NAME OF LEASE HOLDER	STATUS SHOWN ON PARIVESH	Investigation Reports attached on page No of the OA paper book
07	Pravinbhai Mohanbhai Prajapati	EC – REJECTED	73 to 77
09	Maheshkumar Dhananjay Joshi	EC – REJECTED	81 to 83
10	Jayaben Narendrakumar Joshi	EC – REJECTED	84 to 86
12	Sudhaben Nagjibhai Thakor	EC – REJECTED	90 to 92
23	Shaileshbhai Dalpatbhai Oad-A	EC – REJECTED	128 to 133
24	Devarshi Mohan Oad	EC – REJECTED	134 to 136

- 3.1. It is respectfully submitted that I observed the status of the 06 above tabulated Respondents as "REJECTED". When I studied more about them I got KML file whose screenshots of Google Earth Map are attached as below.

TABLE -14**06 LEASE HOLDERS' EC REJECTED**

Re. No.	NAME OF LEASE HOLDER	Screenshots attached as Annexure	Rejection EC by SEIAA attached as
07	Pravinbhai Mohanbhai Prajapati	A45	A12 Page 358-359
09	Maheshkumar Dhananjay Joshi	A46	A13 Page 360-362
10	Jayaben Narendrakumar Joshi	A47	A14 Page 363-365
12	Sudhaben Nagjibhai Thakor	A48	A15 Page 366-368
23	Shaileshbhai Dalpatbhai Oad-A	A49	A16 Page 369-371
24	Devarshi Mohan Oad	A50	A17 Page 372-374

NOTARY

- 3.2. I respectfully state that the above tabulated 06 numbers Respondents' EC have been observing as "REJECTED" on the PARIVESH portal. However they are being seen extracting sand from the live stream as well as from anywhere in the Narmada River. As their ECs shown as REJECTED **so they are believed as illegal extracting sand miners.**
4. It is respectfully submitted that in addition I also uploaded my grievance with the Grievance Number "GRV/2026/000006" on the website of the GCZMA dated 25/02/2026. But till date there can't be seen any process. (Copy of the application attached as Annexure – A51)
5. I respectfully submit that I made an RTI to the PIO of Geologist office at Gandhinagar dated 06/03/2026 for getting latest Royalty Passes of the listed respondents regarding sand mining. (Copy of the RTI application is attached as Annexure – A52) The PIO of Geologist office Gandhinagar transferred my application to the PIO of Geologist office, Bharuch. (Copy of the transferred letter is attached as Annexure – A53) But the Bharuch office didn't furnished the same still today.
6. I respectfully state that I gave an application to the Chairman of the DLC (CRZ) Bharuch for checking about the two locations 1. Lat-21.739388, Long-73.121782 and 2. Location- 21 43'55.13" N 73 6' 43.61" E (Lat-21.7319806, Long-73.1121139) whether they come under the CRZ area dated 02/05/2026. (Copy of the application attached as Annexure – A54)
7. I respectfully state that in this regard I gave an application to the District Magistrate-Bharuch dated 11/05/2026 with subject "Preparing a report by investigation regarding the sand mining being carried out in the CRZ/non-CRZ areas as well as in the live stream of the Narmada River by project proponents who have received EC and those who have not received EC through SEIAA." (Copy of the application attached as Annexure – A55)
8. I respectfully submit that whatever screenshots of Google Earth Map have been submitted of various lease areas of the various lease holders as per the KML file those I have received



from the View Proposal on the 'PARIVESH' portal which can be viewed by opening it in Google Earth Maps.

9. It is my humble prayer that with a view to the above facts there will be constituted a high level committee for investigation of the below points. I pray for high level committee because the Respondent No.01 has made various reports which reveals only two common violations those are no sign boards and no boundary marking whereas the Respondent No.01 has all the data regarding Sand mining activities in spite of the Respondent No.01 could find only two most common violations.

- a. To make investigation the legality of sand mining by the said lease holders and the unauthorized sand miners by placing mechanical boats and Hawk (which are large mechanical boats that extract sand from the flowing water stream, loaded that sand and dump it on the bank) and by placing them in the live stream of the Narmada river and by using Poclain machines without maintaining the prescribed distance from the river bank as per the EC. To investigate the legality regarding whether the depth is maintained during sand mining as per the EC.
- b. To investigate that how many lease holders are extracting sand with obtaining the Environment Clearance (EC).
- c. To investigate that How many leases come under the CRZ area?
- d. In addition, it is necessary to investigate whether the various provisions mentioned in the Environment Clearance (EC), Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016 "Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) 2020* are being followed by the said lease holders strictly.



- e. Investigate that how many Poklain machines are being used by the authorized lease holders who have obtained EC for sand mining purposes in their lease area?
- f. How many unauthorized people/persons are mining from the Narmada River without taking any permission/EC?
- g. How much total amount has been collected and deposited to compensate for the damage to the environment so far?
- h. How much of the amount has been used for the purpose of improving the environment?

10. It is respectfully prayed that with a view to the above facts give admission to this present OA in the interest of the Environment as well as to save our natural water source that is the Narmada River.



Deponent,


HASMUKHBHAI BAHECHARBHAI PARMAR,
Applicant in Person in OA-109/2025

Regd. No. 1183/26
Date 30 MAY 2026

Place:- Ankleshwar

Date:- 30 May 2026



SOLEMNLY AFFIRMED
BEFORE ME

M. R. BHAGAT
NOTARY
NTR/1036/10
ANKLESHWAR, DIST. BHARUCH

30 MAY 2026

Mo. 98245 47610
MAHESH R. BHAGAT
NOTARY Docu. Reg. No. 1183/26
Date 30/5/26
Reg. No. NTR/ANK/1036/10
Ankleshwar-01, Dist. Bharuch



Item No.2

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**ORIGINAL APPLICATION NO.19/2026 (WZ)
I.A. No.37/2026 (WZ)**

Hasmukhbhai Bahecharbhai Parmar

.....Applicant

Versus

Department of Geology & Mining of Bharuch & Ors.

....Respondents

Date of hearing: 24.02.2026**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Applicant : Applicant in-person

ORDER

1. The applicant has filed this Original Application, praying therein for a direction to be issued to the respondent Nos.5 to 26/Private Respondents to stop illegal and unscientific sand mining from the live stream, along-with in the CRZ area and non-CRZ areas of the Narmada River, permanently with immediate effect by strictly compliance with the SSMG- 2016, EMGSM-2020 as well as the order dated 26.02.2021 of the Principal Bench of this Tribunal; further, it is prayed that a direction may be issued to the concerned Respondent Authority/ies to restore the area in question etc.

2. The allegation made in the present Original Application is that these Private Respondents are involved in sand mining activities by boats and huge poclain machines at various locations in the Live Stream of Narmada River of Bharuch District along-with the CRZ area and Non-CRZ

areas. Such large scale illegal and unscientific sand mining is adversely impacting the ecology of the Narmada River.

3. When we enquired from the applicant, who has appeared in-person, as to where is the evidence that these Private Respondents are involved in illegal sand mining, he has indicated the photographs, which are annexed by him from page nos.39 to 56 of the paper book. But we are unable to gather from this pictorial evidence as to where the activity of sand mining is said to be illegal.

4. The applicant has not obtained information under RTI from the Mining Department as to whether these private respondents have been granted any valid permission for extraction of the sand from the said area. During argument, it transpired that probably he wants to lay stress on non-following of the guidelines, which are prescribed in Sustainable Sand Mining Management Guidelines-2016, which are annexed as Annexure-A10 from page nos.147 to 152 of the paper book. In these guidelines, our attention is drawn to Serial Nos. 12 and 13, wherein it is recorded as follows:-

“12. Ultimate working depth shall be up to 3.0 meter from Riverbed level.....

13. In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.”

5. Having cited above, it is urged by the applicant that these conditions are not being followed in the case in hand by these private respondents.

6. At this stage, applicant has sought two months' time to place before us the documentary evidence as to whether these private respondents have been granted any valid lease for extraction of the sand from the site in question and what will be the terms and conditions of the same.

Thereafter only, he would be able to argue on these points, which have been raised by him before us. We allow his request and direct the Registry to place this matter for further consideration on 03rd of June, 2026.

Dinesh Kumar Singh, JM

Dr. Sujit Kumar Bajpayee, EM

February 24, 2026

ORIGINAL APPLICATION NO.19/2026 (WZ)

J.G.

Form – “A”

See the Right to Information Act- 2005

HASMUKHBHAI BAHECHARBHAI PARMAR,
At & Post – MANDAVA BUZARGA,
Talu – ANKLESHWAR,
Dist – BHARUCH- Gujarat -393001
Mo- 09913588150,
email – hparmar24@gmail.com
Date:- 05/03/2026

To,

To,

Hon. Public Information Officer,
State Environment Impact Assessment Authority(SEIAA),
Gujarat Pollution Control Board,
"Paryavaran Bhavan", Sector-10 A,
Gandhinagar - 382 010
Email : msseiaagj2024@gmail.com



Sub:- Letter to furnish certified copy of the Environment Clearance (EC) of the Each Lease Holders as listed in this letter in Table-01 under the RTI Act-2005.

Sir,

1. With due respect, I request you to furnish copy of the Environment Clearance(EC) of the each lease holder in the Table-01 listed in the **second & third page of this application** for the work of the Hon. National Green Tribunal, (WZ) Pune for the Original Application 19/2026.


05-03-2026
HASMUKHBHAI BAHECHARBHAI PARMAR
The Applicant-in-Person



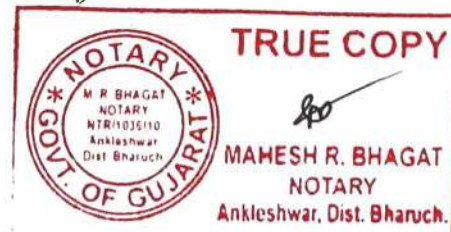
TABLE - 01

Sr. No.	NAME OF LEASE HOLDER	Lease in the Narmada Riverbed
01	Mahendrabhai Mohanbhai Prajapati	Opp. To S.No - 169, village-Shuklatirth, Ta.Dist- Bharuch.
02	Jagdisbhai Mohanbhai Prajapati	S.No - , Village-Shuklatirth, Ta.Dist- Bharuch.
03	Pravinbhai Mohanbhai Prajapati	Opp. to S.No-169 Village-Shuklatirth, Ta.Dist- Bharuch.
04	Jigneshbhai Dhananjaybhai Joshi	S.No- Village-Mangleshwar, Ta.Dist- Bharuch.
05	Maheshkumar Dhananjay Joshi	S.No- , Village-Shuklatirth, Ta.Dist- Bharuch.
06	Jayaben Narendrakumar Joshi	Opp. to S.No-20 Village-Shuklatirth, Ta.Dist- Bharuch.
07	Narendrasinh Ishwarsinh Parmar	S.No- , Village-Shuklatirth, Ta.Dist- Bharuch.
08	Sudhaben Nagjibhai Thakor	Opp. to S.No-111 Village-Shuklatirth, Ta.Dist- Bharuch.
09	Arvindbhai Amarsinh Thakor	Opp. to S.No-111 paiki Village-Shuklatirth, Ta.Dist- Bharuch.
10	Somaji Labhuji Vanzara	S.No- , Village-Shuklatirth, Ta.Dist- Bharuch.
11	Kaluji Baluji Vanzara	Opp. to S.No-110 paiki Village-Shuklatirth, Ta.Dist- Bharuch.
12	Jatanben Jashubhai Oad	S.No- Village-Shuklatirth, Ta.Dist- Bharuch.



[Handwritten signature]

13	Devaji Anaji Vanzara	S.No- . Village-Shuklatirth, Ta.Dist-Bharuch.
14	Kaluji Mokaji Vanzara	S.No- , Village-Shuklatirth, Ta.Dist-Bharuch.
	Prabhuji Mokaji Vanzara	Opp. to S.No-110 Village-Shuklatirth, Ta.Dist- Bharuch
16	Maheshbhai Chhaganbhai Vanzara	Opp. to S.No-144, 143 Village-Shuklatirth, Ta.Dist- Bharuch
17	Meenaxiben Ganpatbhai Patcl	Opp. to S.No-124 Village-Shuklatirth, Ta.Dist- Bharuch
18	Meenaxiben Ganpatbhai Patel	S.No- 124, 125 paiki Village-Shuklatirth, Ta.Dist- Bharuch
19	Rekhaben Ganpatbhai Machhi	S.No- , Village-Shuklatirth, Ta.Dist-Bharuch
20	Shaileshbhai Dalpatbhai Oad-A	S.No- Village-Mangalishwar, Ta.Dist-Bharuch
21	Shaileshbhai Dalpatbhai Oad-B	S.No- Village-Mangalishwar, Ta.Dist-Bharuch
22	Devarshi Mohan Oad	S.No- , Village-Shuklatirth, Ta.Dist-Bharuch
23	Surendrasinh Bhimsinh Parmar	Opp. to S.No-120 Village-Shuklatirth, Ta.Dist- Bharuch
24	Arvindbhai Haribhai Patel	S.No- , Village-Shuklatirth, Ta.Dist-Bharuch



FORM C
(See rule-4(1))
Supply of information to the applicant

By R.P.A.D.

No. SEIAA/GUJ/RTI/ID-25/2026/173

Date: 24 MAR 2026

To,
Hasmukhbhai Bahecharbhai Parmar,
At & Post- Mandava Buzarga,
Ta- Ankleshwar,
Dist: - Bharuch- 393001
(E-mail: hparmar24@gmail.com)

Sub: Information under RTI Act- 2005.
Ref: RTI Application of **Hasmukhbhai Bahecharbhai Parmar**, At & Post- Mandava Buzarga, Ta- Ankleshwar, Dist: - Bharuch, dated 05-03-2026 received by SEIAA on 10-03-2026.

Sir,

This is with reference to your RTI application mentioned under reference for supply of information/documents under the Right to information Act, 2005.

The Process regarding obtaining environmental clearance is through PARIVESH portal online. Environmental Clearances are available on Parivesh portal as part of proactive disclosure. You can access and download the information free of cost using following PRIVESH weblink <https://parivesh.nic.in/#/ec>.

If you are aggrieved by the above decision, you may prefer an appeal to Shri M. R. Makwana, Senior Environment Engineer, First Appellate Authority, SEIAA, C/o. Gujarat Pollution Control Board, "Paryavaran Bhavan", Sector -10 A, Gandhinagar - 382 010 within thirty days from the date of receipt of the decision.

A. J. Patel
24/3/26

(Smt. A.J. Patel)

Environment Engineer &
Public Information Officer





File No.: 26

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Dated 28/03/2025



To,

MAHENDRAKUMAR M PRAJAPATI
MAHENDRAKUMAR M PRAJAPATI
MACHHIWAD ,KHOLVAD ,SURAT,GUJARAT-394190, BHARUCH, GUJARAT, 394190
mahendramine12@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/GJ/MIN/500876/2024 dated 14/10/2024 for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5452838N
(ii) File No.	26
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Shri Mahendrabhai Mohanbhai Prajapati Re-appraisal Area- 2.00.00 Survey no. – Opp. Survey No.169 on Narmada River Bed (Govt. Land) Village – Shuklatirth, Taluka & Dist. - Bharuch (Gujarat).
(vii) Name of Project	
(ix) Location of Project (District, State)	BHARUCH, GUJARAT
(x) Issuing Authority	SEIAA, Gujarat
(xii) Applicability of General Conditions	No

SEIAA has noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

After detailed deliberation and based on SEAC recommendation, SEIAA has unanimously decided to grant the Fresh Environment Clearance with conditions suggested by SEAC and as mentioned in Annexure-B and Annexure-C and with following additional conditions.

1. This Environment Clearance is issued to Shri Mahendrabhai Mohanbhai Prajapati, for Name of Mineral - Ordinary sand , RoM - 315000, Area - 2.00.00 as per the EC issued by the then DEIAA. PP shall apply separately for any amendment/ expansion/ transfer.
2. PP shall implement proposed Environment Management Plan and will allocate the fund of Rs. 13.66 Lacs (Capital Expenditure) and Rs. 3.95 Lacs (Recurring per Annum) as proposed in Form-2 of the application.
3. PP shall carry out proposed corporate Environment Responsibility and will allocate the fund of Rs. 2.36 Lacs as proposed in Form-2 of the application.
4. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
5. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
6. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
7. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
8. In case of mining, depth of mining for sand should not exceed 1 meter & for others, depth should not exceed more than depth approved in mining plan.
9. In case, depth is exceeding permissible depth from safety angle, as prescribed by DGMS/Geology & Mining department, how mining is planned and what are the safety measures & evacuation plan, should be verified and approved by Geology & Mining department / CGM before starting of mining, under intimation to SEIAA and SEAC.
10. District Geologist shall notify dry working days for each calendar year in advance and shall circulate to the leaseholder for due compliance.
11. PP shall get modify Mining Plan from the Mining Department regarding revised working days.
12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Copy To

- 1 Commissioner of Geology and Mining, Gandhinagar.
... for records, monitoring of EC Conditions and necessary action, please.
2. District Magistrate and Collector.
... for records, monitoring of CER and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
4. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
5. Member Secretary, GPCB, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
6. District Forest Officer
... for cross checking regarding presence of schedule-I species in the study area of the leas

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.



Annexure-B

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

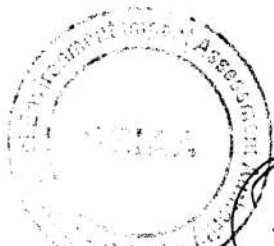
Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEAC has deliberated on the information in the proposal, Form- 2 including DSR, Mining Plan, Lease Document, PFR, Cluster Certificate etc., including additional missing information collected from proponents in addendum attached to Form 2 in Hard Copy, DEIAA EC Certificate and documents submitted in compliance to OM dated 28.04.2023.

After the re-appraisal of proposals submitted for Environmental Clearance Certificate issued by the then DEIAA and based on SEAC recommendation, SEIAA unanimously hereby accord Fresh Environment Clearance to the project granted to the same applicant, same area and same Rate of Mining by the then DEIAA as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments subject to strict compliance of following specific and general conditions as per **Annexure-C**:



SIA/GJ/MIN/500876/2024

Annexure-C**Specific Conditions:**

1. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
2. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
3. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
4. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
5. Where the lease is transferred by Office of CGM/Industries & Mining Department, GoG, New Lessee/ lease holder shall have to obtain Name change in EC Certificate as per prevailing norms. Office of CGM shall ensure the same.
6. As the proponents have not submitted the production data from base year as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018, Office of CGM shall verify the production data from base year and mining activity shall only be allowed after penalty is levied or recovered from PP, if applicable.
7. For the proposals where it was observed that excess production is carried out by project proponent than the approved quantity in EC Certificate issued by the then DEIAA, these cases should be dealt by CGM or GPCB, as applicable, as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014 as outline by MoEF&CC OM 30-05-2018 as well as the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 for the cases of violation of EIA notification 2006.
8. This EC is granted for mining of the mineral with production specified and any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws. Office of the CGM shall ensure that mining shall be limited to the quantity approved in the EC Certificate by MoEF&CC/SEIAA. District Geologists shall ensure the same.
9. PP shall also obtain requisite permissions from GPCB under the Environmental Acts/Rules, as applicable. GPCB shall monitor such cases and implement the conditions. The PP shall submit an annual environmental statement in Form-V as prescribed under the Environment (Protection) Rules, 1986.
10. Environment Management Plan (EMP) and Corporate Environment Responsibility (CER) proposed in Form-2 shall be implemented by PP in true letter and spirit.
11. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024. EMP and CER proposed in Form-2 shall be implemented and the compliance report thereof shall be included with half yearly compliance report.
12. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
13. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.

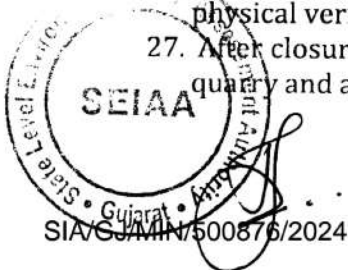


14. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
15. Proposals involving mining of minerals within the ESZ (or) one Kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012, as per the MoEF&CC OM dated 16-07-2020 and 08-08-2019.
16. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
17. The EC will not be operational if the lease area falls within the distance of less than 50 metres from the boundary of the closest forest area.
18. Any violation or non-compliance of EIA Notification or EC Certificate shall be brought to the notice to SEIAA by Office of CGM, GPCB, IRO - MoEFCC.

General Conditions:

1. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
2. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
3. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF&CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
4. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
7. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
8. This EC application is granted based on the inclusion of the lease area and name of the lease in District Survey Report of the district approved by SEIAA.

9. In case, the area or proposal is found to ingress in to no-go area including ESZ, CRZ, submerged area etc., proponent shall have to submit revised map excluding the ingress area for approval.
10. At the time of start of mining activity proponent shall ensure that it has credible and valid lease documents of grant of LOI or lease.
11. Mining plan shall be renew periodically as per prevailing norms.
12. PP shall obtain registration of workers under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board before starting mining activity.
13. Project proponent shall ensure that the depth of working and proposed mining quantity shall not exceed the minable quantity/Ha available in the prospecting report / Mining plan of geology and mining department.
14. In the event, District Survey Report is modified which affect the proposed mining project site, project proponent shall not be allowed to claim equity or plead legitimate expectation.
15. District Geology shall verify and confirm the mining capacity before undertaking the mining operation.
16. The project proponent shall obtain required N.A. permission (N.A. for land use change), user rights from the competent authority.
17. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in a environmentally sound manner.
18. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in the environmentally sound manner.
19. Project proponent shall comply with all the guidelines and notifications issued by MOEF&CC, New Delhi.
20. Lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1, as per the prevailing guidelines of MoEF&CC, New Delhi, all the concerned procedures shall be followed for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
21. Lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1, EIA study carried out for the said cluster as decided by the competent authority and EMP for the cluster prepared based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
22. All the measures mentioned in approved mining plan shall be complied with in a letter and spirit.
23. No mining shall be undertaken outside the area specified in this Environmental Clearance.
24. Any change in quantity specified in EC (RoM), lease area (Individual/cluster), survey number, change in ownership, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.
25. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
26. The mining activity shall be monitored by the Taluka level Force once in a month by conducting physical verification.
27. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be



- levelled to let the river resume its normal course without any artificial obstruction to the extent possible.
28. The mined out pits to be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
 29. PP shall implement all safety measures including protection of lighting in mine as per the guidance manual of DGMS vide circular no. DGMS (Tech) Circular No: 10 of 2020 dtd. 23 June 2020.
 30. PP shall construct a pacca approach road connecting lease area to the main road with periodic regular maintenance to prevent fugitive dust emission.
 31. To conduct study for health check-up of the mineworkers through accredited agency including the respiratory/lungs related ailments and prepare a report for the impact of mining on the health of workers.
 32. PP shall carry out entire plantation as proposed in first year and maintain the same in subsequent years of lease period.
 33. No ground water extraction shall be done from within the lease/permit area.
 34. Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.
 35. Transportation route for vehicles carrying mineral shall have least minimum pass near human habitation.
 36. Validity of the EC shall be conterminous with validity of lease/Permit or thirty years whichever is early.
 37. All working labours shall be given the PPE kits as approved by DGMS.
 38. The proponent shall appoint a nodal officer for responsible compliance of conditions of Environment clearance.
 39. The mining activity shall be monitor by the District officer of Geology and Mining Department.
 40. Project proponent shall submit the undertaking that after completion of mining activity necessary reclamation and other requirements shall be complied as per the Environment Management Plan (EMP) failing which the cost of EMP shall be recovered as a means of land revenue under the Revenue Recovery Certificate (RRC) by the competent authority under the Land Revenue Code.
 41. Project Proponent shall prominently display the copy of Environment Clearance at site.
 42. Vide OM of MoEF&CC dated 16/01/2020, PP shall after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to their mining activities and restore the land to a condition which is fit for the growth of fodder, flora and fauna etc.

OTHER CONDITIONS :

A.1 WATER:

43. The depth of excavation / mining shall be restricted to depth approved in the mining plan.
44. The project proponent shall obtain necessary prior permissions of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
45. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
46. Garland Drains, setting tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
47. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:



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48. Effective safeguards, such as regular water sprinkling shall be out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
49. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
50. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
51. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
52. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
53. Fugitive emission in work place ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
54. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF&CC, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

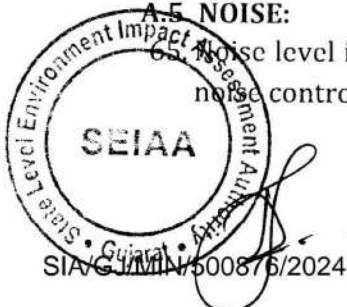
55. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
56. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
57. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
58. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use. All measures/recommendations in approved mining plan shall be complied with in letter and spirit.
59. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

60. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
61. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
62. First Aid Box should be made readily available at the site.
63. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
64. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

65. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers,



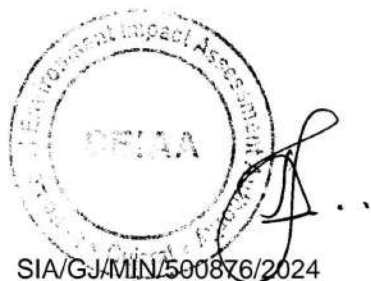
enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

66. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
67. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

68. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence.
69. At the time of starting the mining activity proponent shall ensure that it has credible documents of grant of LOI or valid lease and approved mining plan from Geology & Mining Department.
70. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in an environmentally sound manner.
71. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in an environmentally sound manner.
72. The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.
73. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.
74. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEF&CC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
75. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
76. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
77. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
78. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
79. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.



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80. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movements shall be existing in the lease area proposed for mining.
81. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
82. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
83. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
84. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Integrated Regional Office of the Ministry of Environment and Forests, Aranya Bhavan, Gandhinagar, Gujarat on 1st June and 1st December of each calendar year by individual project proponent.
85. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF&CC in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
86. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
87. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB.
88. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
89. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
90. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
91. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.



92. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
93. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
94. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
95. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
96. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

C. COMPLIANCE OF ENVIRONMENT CLEARANCE / REPORTING / ADMINISTRATION / APPEAL:

97. Project proponent shall inform all the concerned authorities including District Collector, IRO-MOEF&CC-Gandhinagar, Office of CGM, GPCB, District Forest Officer and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded to Project proponent.
98. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person exempt the project proponent from any responsibility.
99. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024.
100. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
101. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
102. Any person including the project proponent affected by this environment clearance order may file appeal to Honourable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
103. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagi2024@gmail.com & (b) seacgujarat@gmail.com

The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining):

1. PP shall comply with the Sustainable Sand Mine Guideline of MOEF&CC – 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January – 2020.

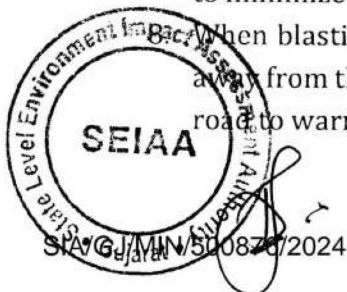


2. PP shall revise the mining plan as per the provisions of sustainable sand mining guidelines and Hon'ble NGT order giving the depth of mining of sand & gravel should not exceed 01 meter depth. The same shall be ensured by the District Geologists.
3. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence. If there is submergence partially or otherwise, it shall be reported to Commissioner of Geology and Mining, SEAC and SEIAA.
4. No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.
5. No sand mining shall be carried out before 6 am and after 6 pm by PP. Office of CGM shall ensure the same.
6. No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.
7. PP shall comply with the distance criteria prescribed by Hon'ble NGT.
8. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
9. The Annual replenishment report certified by the authorized agency must be submitted to the prescribed authority. In case, the replenishment is low, the mining activity/production levels shall accordingly be restricted to that extent.
10. Production shall be restricted upto the depth of 01 (one) meter or as per replenishment rate whichever is lesser.
11. The sand quarrying shall not be carried out below the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth, quarrying operation shall be stopped immediately.
12. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.

The conditions for the proposals involving Blasting Operation (Not applicable for leases not involving Blasting Operation):

1. PP shall comply with the DGMS guidelines for Blasting and shall address all safety measures in true spirit and nature. Records of the same shall be maintained by the PP.
2. In case of drilling and blasting, the surrounding area shall be properly safeguarded and the nearby population shall not be affected:
3. Whenever, blasting is required the proponent shall submit blasting license/ agreement to District Geologist for necessary action to maintain public safety.
4. All the conditions of the blasting protocol shall be complied with in letter and spirit.
5. Only controlled blasting shall be practiced with all necessary care. Blasting operation shall be carried out only during the daytime.
6. Only controlled blasting shall be performed with all necessary care for protection of public, workers and property from fly rock and vibration risks.
7. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.

When blasting is done, it shall be ensured that the persons have moved out of buildings and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.



9. Explosives for blasting shall be used only after taking requisite permission from the Director General of Mines Safety, Government of India. All necessary safety measures shall be taken and requisite license shall be obtained for storage of explosives.
10. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

Sr. No.	NAME	Designation	Sign
1.	H. K. Dash	Chairman	
2.	C. G. Bhagchandani	Member	
3.	Asav P. Gadhvi	Member Secretary	

Copy submitted to:

1. Commissioner of Geology and Mining, Gandhinagar.
...for information and necessary action, please.
2. District Magistrate and Collector.
...for information and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for monitoring of EC conditions and necessary action.
4. Member Secretary, GPCB, Gandhinagar
... for information and necessary action, please.
5. District Forest Officer.
... for cross checking regarding presence of schedule-I species in the study area of the lease



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 04/04/2025



सत्यमेव जयते

File No.: 13

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Dated 28/03/2025



To,

JAGDISHBHAI PRAJAPATI
JAGDISHBHAI PRAJAPATI
Machhiwad, kholvad, Surat, GUjrat - 394190, BHARUCH, GUJARAT, 394190
jagmine27@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/GJ/MIN/501575/2024 dated 17/10/2024 for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5432589N
(ii) File No.	13
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Shree Jagdishbhai Mohanbhai Prajapati Re-appraisal Area-2.00.00 Survey no. – 168 Ne Same Narmada Nadi Patt (Govt. Land) Village-Shuklatirth, Taluka & Dist - Bharuch(Gujarat).
(ix) Location of Project (District, State)	BHARUCH, GUJARAT
(x) Issuing Authority	SEIAA, Gujarat
(xii) Applicability of General Conditions	No

SEIAA has noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

After detailed deliberation and based on SEAC recommendation, SEIAA has unanimously decided to grant the Fresh Environment Clearance with conditions suggested by SEAC and as mentioned in Annexure-B and Annexure-C and with

following additional conditions.

1. This Environment Clearance is issued to Shree Jagdishbhai Mohanbhai Prajapati, for Name of Mineral - Ordinary Sand, RoM - 130000, Area - 2.00.00 as per the EC issued by the then DEIAA. PP shall apply separately for any amendment/ expansion/ transfer.
2. PP shall implement proposed Environment Management Plan and will allocate the fund of Rs. 3.65 Lacs (Capital Expenditure) and Rs. 4.31 Lacs (Recurring per Annum) as proposed in Form-2 of the application.
3. PP shall carry out proposed corporate Environment Responsibility and will allocate the fund of Rs. 2.35 Lacs as proposed in Form-2 of the application.
4. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
5. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
6. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
7. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
8. In case of mining, depth of mining for sand should not exceed 1 meter & for others, depth should not exceed more than depth approved in mining plan.
9. In case, depth is exceeding permissible depth from safety angle, as prescribed by DGMS/Geology & Mining department, how mining is planned and what are the safety measures & evacuation plan, should be verified and approved by Geology & Mining department / CGM before starting of mining, under intimation to SEIAA and SEAC.
10. PP will only mine for 240 days when the lease area is dry in a calendar year.
11. District Geologist shall notify dry working days for each calendar year in advance and shall circulate to the leaseholder for due compliance.
12. PP shall get modify Mining Plan from the Mining Department regarding revised working days.
13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Copy To

1. Commissioner of Geology and Mining, Gandhinagar.
... for records, monitoring of EC Conditions and necessary action, please.
2. District Magistrate and Collector.
... for records, monitoring of CER and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
4. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
5. Member Secretary, GPCB, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
6. District Forest Officer
... for cross checking regarding presence of schedule-I species in the study area of the lease.

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.



Annexure-B

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEAC has deliberated on the information in the proposal, Form- 2 including DSR, Mining Plan, Lease Document, PFR, Cluster Certificate etc., including additional missing information collected from proponents in addendum attached to Form 2 in Hard Copy, DEIAA EC Certificate and documents submitted in compliance to OM dated 28.04.2023.

After the re-appraisal of proposals submitted for Environmental Clearance Certificate issued by the then DEIAA and based on SEAC recommendation, SEIAA unanimously hereby accord Fresh Environment Clearance to the project granted to the same applicant, same area and same Rate of Mining by the then DEIAA as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments subject to strict compliance of following specific and general conditions as per **Annexure-C**:



SIA/GJ/MIN/501575/2024

Annexure-C**Specific Conditions:**

1. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
2. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
3. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
4. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
5. Where the lease is transferred by Office of CGM/Industries & Mining Department, GoG, New Lessee/ lease holder shall have to obtain Name change in EC Certificate as per prevailing norms. Office of CGM shall ensure the same.
6. As the proponents have not submitted the production data from base year as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018, Office of CGM shall verify the production data from base year and mining activity shall only be allowed after penalty is levied or recovered from PP, if applicable.
7. For the proposals where it was observed that excess production is carried out by project proponent than the approved quantity in EC Certificate issued by the then DEIAA, these cases should be dealt by CGM or GPCB, as applicable, as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014 as outline by MoEF&CC OM 30-05-2018 as well as the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 for the cases of violation of EIA notification 2006.
8. This EC is granted for mining of the mineral with production specified and any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws. Office of the CGM shall ensure that mining shall be limited to the quantity approved in the EC Certificate by MoEF&CC/SEIAA. District Geologists shall ensure the same.
9. PP shall also obtain requisite permissions from GPCB under the Environmental Acts/Rules, as applicable. GPCB shall monitor such cases and implement the conditions. The PP shall submit an annual environmental statement in Form-V as prescribed under the Environment (Protection) Rules, 1986.
10. Environment Management Plan (EMP) and Corporate Environment Responsibility (CER) proposed in Form-2 shall be implemented by PP in true letter and spirit.
11. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024. EMP and CER proposed in Form-2 shall be implemented and the compliance report thereof shall be included with half yearly compliance report.
12. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
13. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.

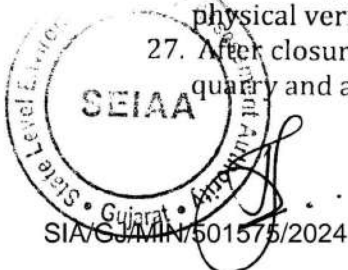


14. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
15. Proposals involving mining of minerals within the ESZ (or) one Kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012, as per the MoEF&CC OM dated 16-07-2020 and 08-08-2019.
16. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
17. The EC will not be operational if the lease area falls within the distance of less than 50 metres from the boundary of the closest forest area.
18. Any violation or non-compliance of EIA Notification or EC Certificate shall be brought to the notice to SEIAA by Office of CGM, GPCB, IRO - MoEFCC.

General Conditions:

1. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
2. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
3. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF&CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
4. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
7. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
8. This EC application is granted based on the inclusion of the lease area and name of the lease in District Survey Report of the district approved by SEIAA.

9. In case, the area or proposal is found to ingress in to no-go area including ESZ, CRZ, submerged area etc., proponent shall have to submit revised map excluding the ingress area for approval.
10. At the time of start of mining activity proponent shall ensure that it has credible and valid lease documents of grant of LOI or lease.
11. Mining plan shall be renew periodically as per prevailing norms.
12. PP shall obtain registration of workers under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board before starting mining activity.
13. Project proponent shall ensure that the depth of working and proposed mining quantity shall not exceed the minable quantity/Ha available in the prospecting report / Mining plan of geology and mining department.
14. In the event, District Survey Report is modified which affect the proposed mining project site, project proponent shall not be allowed to claim equity or plead legitimate expectation.
15. District Geology shall verify and confirm the mining capacity before undertaking the mining operation.
16. The project proponent shall obtain required N.A. permission (N.A. for land use change), user rights from the competent authority.
17. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in a environmentally sound manner.
18. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in the environmentally sound manner.
19. Project proponent shall comply with all the guidelines and notifications issued by MOEF&CC, New Delhi.
20. Lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1, as per the prevailing guidelines of MoEF&CC, New Delhi, all the concerned procedures shall be followed for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
21. Lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1, EIA study carried out for the said cluster as decided by the competent authority and EMP for the cluster prepared based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
22. All the measures mentioned in approved mining plan shall be complied with in a letter and spirit.
23. No mining shall be undertaken outside the area specified in this Environmental Clearance.
24. Any change in quantity specified in EC (RoM), lease area (Individual/cluster), survey number, change in ownership, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.
25. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
26. The mining activity shall be monitored by the Taluka level Force once in a month by conducting physical verification.
27. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be



- levelled to let the river resume its normal course without any artificial obstruction to the extent possible.
28. The mined out pits to be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
 29. PP shall implement all safety measures including protection of lighting in mine as per the guidance manual of DGMS vide circular no. DGMS (Tech) Circular No: 10 of 2020 dtd. 23 June 2020.
 30. PP shall construct a pacca approach road connecting lease area to the main road with periodic regular maintenance to prevent fugitive dust emission.
 31. To conduct study for health check-up of the mineworkers through accredited agency including the respiratory/lungs related ailments and prepare a report for the impact of mining on the health of workers.
 32. PP shall carry out entire plantation as proposed in first year and maintain the same in subsequent years of lease period.
 33. No ground water extraction shall be done from within the lease/permit area.
 34. Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.
 35. Transportation route for vehicles carrying mineral shall have least minimum pass near human habitation.
 36. Validity of the EC shall be conterminous with validity of lease/Permit or thirty years whichever is early.
 37. All working labours shall be given the PPE kits as approved by DGMS.
 38. The proponent shall appoint a nodal officer for responsible compliance of conditions of Environment clearance.
 39. The mining activity shall be monitor by the District officer of Geology and Mining Department.
 40. Project proponent shall submit the undertaking that after completion of mining activity necessary reclamation and other requirements shall be complied as per the Environment Management Plan (EMP) failing which the cost of EMP shall be recovered as a means of land revenue under the Revenue Recovery Certificate (RRC) by the competent authority under the Land Revenue Code.
 41. Project Proponent shall prominently display the copy of Environment Clearance at site.
 42. Vide OM of MoEF&CC dated 16/01/2020, PP shall after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to their mining activities and restore the land to a condition which is fit for the growth of fodder, flora and fauna etc.

OTHER CONDITIONS :

A.1 WATER:

43. The depth of excavation / mining shall be restricted to depth approved in the mining plan.
44. The project proponent shall obtain necessary prior permissions of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
45. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
46. Garland Drains, setting tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
47. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:



SIA/GJ/MIN/501575/2024

[Handwritten signatures]

48. Effective safeguards, such as regular water sprinkling shall be out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
49. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
50. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
51. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
52. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
53. Fugitive emission in work place ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
54. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF&CC, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

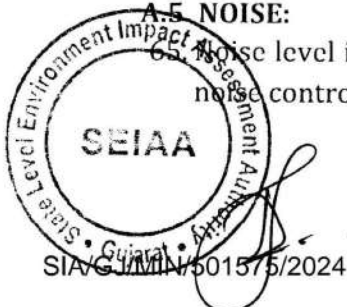
55. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
56. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
57. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
58. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use. All measures/recommendations in approved mining plan shall be complied with in letter and spirit.
59. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

60. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
61. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
62. First Aid Box should be made readily available at the site.
63. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
64. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

65. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers,



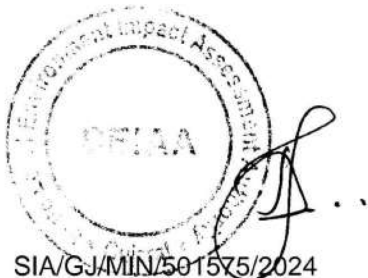
enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

66. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
67. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

68. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence.
69. At the time of starting the mining activity proponent shall ensure that it has credible documents of grant of LOI or valid lease and approved mining plan from Geology & Mining Department.
70. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in an environmentally sound manner.
71. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in an environmentally sound manner.
72. The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.
73. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.
74. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEF&CC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
75. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
76. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
77. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
78. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
79. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.



80. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movements shall be existing in the lease area proposed for mining.
81. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
82. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
83. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
84. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Integrated Regional Office of the Ministry of Environment and Forests, Aranya Bhavan, Gandhinagar, Gujarat on 1st June and 1st December of each calendar year by individual project proponent.
85. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF&CC in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
86. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
87. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB.
88. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
89. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
90. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
91. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.



92. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
93. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
94. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
95. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
96. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

C. COMPLIANCE OF ENVIRONMENT CLEARANCE / REPORTING / ADMINISTRATION / APPEAL:

97. Project proponent shall inform all the concerned authorities including District Collector, IRO-MOEF&CC-Gandhinagar, Office of CGM, GPCB, District Forest Officer and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded to Project proponent.
98. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person exempt the project proponent from any responsibility.
99. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024.
100. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
101. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
102. Any person including the project proponent affected by this environment clearance order may file appeal to Honourable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
103. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagi2024@gmail.com & (b) seacgujarat@gmail.com

The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining):

1. PP shall comply with the Sustainable Sand Mine Guideline of MOEF&CC – 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January – 2020.

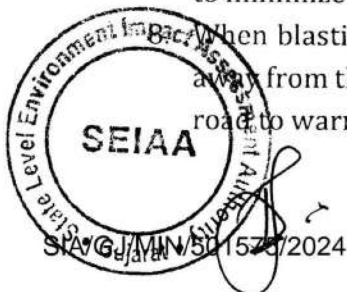


2. PP shall revise the mining plan as per the provisions of sustainable sand mining guidelines and Hon'ble NGT order giving the depth of mining of sand & gravel should not exceed 01 meter depth. The same shall be ensured by the District Geologists.
3. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence. If there is submergence partially or otherwise, it shall be reported to Commissioner of Geology and Mining, SEAC and SEIAA.
4. No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.
5. No sand mining shall be carried out before 6 am and after 6 pm by PP. Office of CGM shall ensure the same.
6. No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.
7. PP shall comply with the distance criteria prescribed by Hon'ble NGT.
8. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
9. The Annual replenishment report certified by the authorized agency must be submitted to the prescribed authority. In case, the replenishment is low, the mining activity/production levels shall accordingly be restricted to that extent.
10. Production shall be restricted upto the depth of 01 (one) meter or as per replenishment rate whichever is lesser.
11. The sand quarrying shall not be carried out below the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth, quarrying operation shall be stopped immediately.
12. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.

The conditions for the proposals involving Blasting Operation (Not applicable for leases not involving Blasting Operation):

1. PP shall comply with the DGMS guidelines for Blasting and shall address all safety measures in true spirit and nature. Records of the same shall be maintained by the PP.
2. In case of drilling and blasting, the surrounding area shall be properly safeguarded and the nearby population shall not be affected:
3. Whenever, blasting is required the proponent shall submit blasting license/ agreement to District Geologist for necessary action to maintain public safety.
4. All the conditions of the blasting protocol shall be complied with in letter and spirit.
5. Only controlled blasting shall be practiced with all necessary care. Blasting operation shall be carried out only during the daytime.
6. Only controlled blasting shall be performed with all necessary care for protection of public, workers and property from fly rock and vibration risks.
7. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.

When blasting is done, it shall be ensured that the persons have moved out of buildings and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.



9. Explosives for blasting shall be used only after taking requisite permission from the Director General of Mines Safety, Government of India. All necessary safety measures shall be taken and requisite license shall be obtained for storage of explosives.
10. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

Sr. No.	NAME	Designation	Sign
1.	H. K. Dash	Chairman	
2.	C. G. Bhagchandani	Member	
3.	Asav P. Gadhvi	Member Secretary	

Copy submitted to:

1. Commissioner of Geology and Mining, Gandhinagar.
...for information and necessary action, please.
2. District Magistrate and Collector.
...for information and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for monitoring of EC conditions and necessary action.
4. Member Secretary, GPCB, Gandhinagar
... for information and necessary action, please.
5. District Forest Officer.
... for cross checking regarding presence of schedule-I species in the study area of the lease



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 05/04/2025



सत्यमेव जयते

File No.: 17

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Dated 29/03/2025



To,

PARMAR NARENDRASINH I
PARMAR NARENDRASINH I
292, RAJPOOT STREET, TAVRA, BHARUCH-GUJARAT-392011, BHARUCH, GUJARAT, 392011
narendrasinhmine01@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/GJ/MIN/501612/2024 dated 17/10/2024 for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5888298N
(ii) File No.	17
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Shri Narendrasinh Iswarsinh Parmar Re-appraisal Area-4.90.00 Survey no. – 110 Narmada Nadi Patt Paiki (Govt. Land) Village – Shuklatirth, Taluka-Bharuch, Dist. - Bharuch (Gujarat).
(ix) Location of Project (District, State)	BHARUCH, GUJARAT
(x) Issuing Authority	SEIAA, Gujarat
(xii) Applicability of General Conditions	No

SEIAA has noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

After detailed deliberation and based on SEAC recommendation, SEIAA has unanimously decided to grant the Fresh Environment Clearance with conditions suggested by SEAC and as mentioned in Annexure-B and Annexure-C and with following additional conditions.

1. This Environment Clearance is issued to Shri Narendrasinh Iswarsinh Parmar, for Name of Mineral - Ordinary Sand, RoM - 315000, Area - 4.90.00 as per the EC issued by the then DEIAA. PP shall apply separately for any amendment/ expansion/ transfer.
2. PP shall implement proposed Environment Management Plan and will allocate the fund of Rs. 3.02 Lacs (Capital Expenditure) and Rs. 4.4 Lacs (Recurring per Annum) as proposed in Form-2 of the application.
3. PP shall carry out proposed corporate Environment Responsibility and will allocate the fund of Rs. 1 Lacs as proposed in Form-2 of the application.
4. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
5. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
6. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
7. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
8. In case of mining, depth of mining for sand should not exceed 1 meter & for others, depth should not exceed more than depth approved in mining plan.
9. In case, depth is exceeding permissible depth from safety angle, as prescribed by DGMS/Geology & Mining department, how mining is planned and what are the safety measures & evacuation plan, should be verified and approved by Geology & Mining department / CGM before starting of mining, under intimation to SEIAA and SEAC.
10. PP will only mine for 120 days when the lease area is dry in a calendar year.
11. District Geologist shall notify dry working days for each calendar year in advance and shall circulate to the leaseholder for due compliance.
12. PP shall get modify Mining Plan from the Mining Department regarding revised working days.
13. PP shall obtain prior permission from (i)Irrigation Department regarding conveyance via bridge/pipeline and (ii) Gujarat Maritime Board for plying of boat within inland water use. District Geologist shall ensure the same.
14. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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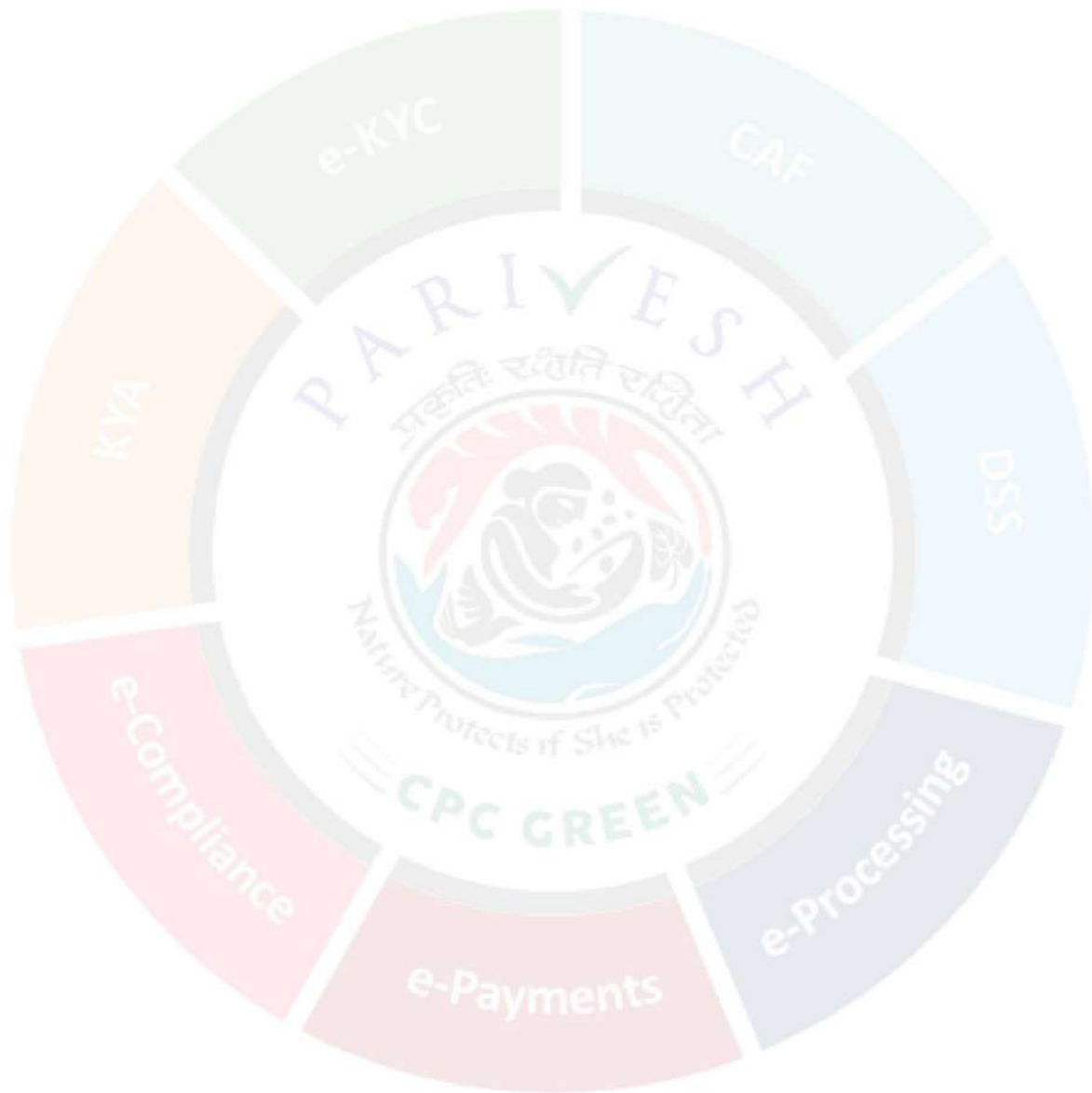
1. Commissioner of Geology and Mining, Gandhinagar.
... for records, monitoring of EC Conditions and necessary action, please.
2. District Magistrate and Collector.
... for records, monitoring of CER and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
4. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
5. Member Secretary, GPCB, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
6. District Forest Officer
... for cross checking regarding presence of schedule-I species in the study area of the lease.

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.



Annexure-B

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEAC has deliberated on the information in the proposal, Form- 2 including DSR, Mining Plan, Lease Document, PFR, Cluster Certificate etc., including additional missing information collected from proponents in addendum attached to Form 2 in Hard Copy, DEIAA EC Certificate and documents submitted in compliance to OM dated 28.04.2023.

After the re-appraisal of proposals submitted for Environmental Clearance Certificate issued by the then DEIAA and based on SEAC recommendation, SEIAA unanimously hereby accord Fresh Environment Clearance to the project granted to the same applicant, same area and same Rate of Mining by the then DEIAA as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments subject to strict compliance of following specific and general conditions as per **Annexure-C**:



SIA/GJ/MIN/501612/2024

Annexure-C**Specific Conditions:**

1. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
2. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
3. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
4. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
5. Where the lease is transferred by Office of CGM/Industries & Mining Department, GoG, New Lessee/ lease holder shall have to obtain Name change in EC Certificate as per prevailing norms. Office of CGM shall ensure the same.
6. As the proponents have not submitted the production data from base year as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018, Office of CGM shall verify the production data from base year and mining activity shall only be allowed after penalty is levied or recovered from PP, if applicable.
7. For the proposals where it was observed that excess production is carried out by project proponent than the approved quantity in EC Certificate issued by the then DEIAA, these cases should be dealt by CGM or GPCB, as applicable, as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014 as outline by MoEF&CC OM 30-05-2018 as well as the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 for the cases of violation of EIA notification 2006.
8. This EC is granted for mining of the mineral with production specified and any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws. Office of the CGM shall ensure that mining shall be limited to the quantity approved in the EC Certificate by MoEF&CC/SEIAA. District Geologists shall ensure the same.
9. PP shall also obtain requisite permissions from GPCB under the Environmental Acts/Rules, as applicable. GPCB shall monitor such cases and implement the conditions. The PP shall submit an annual environmental statement in Form-V as prescribed under the Environment (Protection) Rules, 1986.
10. Environment Management Plan (EMP) and Corporate Environment Responsibility (CER) proposed in Form-2 shall be implemented by PP in true letter and spirit.
11. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024. EMP and CER proposed in Form-2 shall be implemented and the compliance report thereof shall be included with half yearly compliance report.
12. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
13. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.

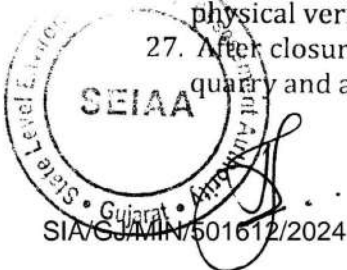


14. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
15. Proposals involving mining of minerals within the ESZ (or) one Kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012, as per the MoEF&CC OM dated 16-07-2020 and 08-08-2019.
16. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
17. The EC will not be operational if the lease area falls within the distance of less than 50 metres from the boundary of the closest forest area.
18. Any violation or non-compliance of EIA Notification or EC Certificate shall be brought to the notice to SEIAA by Office of CGM, GPCB, IRO - MoEFCC.

General Conditions:

1. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
2. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
3. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF&CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
4. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
7. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
8. This EC application is granted based on the inclusion of the lease area and name of the lease in District Survey Report of the district approved by SEIAA.

9. In case, the area or proposal is found to ingress in to no-go area including ESZ, CRZ, submerged area etc., proponent shall have to submit revised map excluding the ingress area for approval.
10. At the time of start of mining activity proponent shall ensure that it has credible and valid lease documents of grant of LOI or lease.
11. Mining plan shall be renew periodically as per prevailing norms.
12. PP shall obtain registration of workers under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board before starting mining activity.
13. Project proponent shall ensure that the depth of working and proposed mining quantity shall not exceed the minable quantity/Ha available in the prospecting report / Mining plan of geology and mining department.
14. In the event, District Survey Report is modified which affect the proposed mining project site, project proponent shall not be allowed to claim equity or plead legitimate expectation.
15. District Geology shall verify and confirm the mining capacity before undertaking the mining operation.
16. The project proponent shall obtain required N.A. permission (N.A. for land use change), user rights from the competent authority.
17. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in a environmentally sound manner.
18. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in the environmentally sound manner.
19. Project proponent shall comply with all the guidelines and notifications issued by MOEF&CC, New Delhi.
20. Lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1, as per the prevailing guidelines of MoEF&CC, New Delhi, all the concerned procedures shall be followed for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
21. Lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1, EIA study carried out for the said cluster as decided by the competent authority and EMP for the cluster prepared based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
22. All the measures mentioned in approved mining plan shall be complied with in a letter and spirit.
23. No mining shall be undertaken outside the area specified in this Environmental Clearance.
24. Any change in quantity specified in EC (RoM), lease area (Individual/cluster), survey number, change in ownership, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.
25. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
26. The mining activity shall be monitored by the Taluka level Force once in a month by conducting physical verification.
27. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be



- levelled to let the river resume its normal course without any artificial obstruction to the extent possible.
28. The mined out pits to be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
 29. PP shall implement all safety measures including protection of lighting in mine as per the guidance manual of DGMS vide circular no. DGMS (Tech) Circular No: 10 of 2020 dtd. 23 June 2020.
 30. PP shall construct a pacca approach road connecting lease area to the main road with periodic regular maintenance to prevent fugitive dust emission.
 31. To conduct study for health check-up of the mineworkers through accredited agency including the respiratory/lungs related ailments and prepare a report for the impact of mining on the health of workers.
 32. PP shall carry out entire plantation as proposed in first year and maintain the same in subsequent years of lease period.
 33. No ground water extraction shall be done from within the lease/permit area.
 34. Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.
 35. Transportation route for vehicles carrying mineral shall have least minimum pass near human habitation.
 36. Validity of the EC shall be conterminous with validity of lease/Permit or thirty years whichever is early.
 37. All working labours shall be given the PPE kits as approved by DGMS.
 38. The proponent shall appoint a nodal officer for responsible compliance of conditions of Environment clearance.
 39. The mining activity shall be monitor by the District officer of Geology and Mining Department.
 40. Project proponent shall submit the undertaking that after completion of mining activity necessary reclamation and other requirements shall be complied as per the Environment Management Plan (EMP) failing which the cost of EMP shall be recovered as a means of land revenue under the Revenue Recovery Certificate (RRC) by the competent authority under the Land Revenue Code.
 41. Project Proponent shall prominently display the copy of Environment Clearance at site.
 42. Vide OM of MoEF&CC dated 16/01/2020, PP shall after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to their mining activities and restore the land to a condition which is fit for the growth of fodder, flora and fauna etc.

OTHER CONDITIONS :

A.1 WATER:

43. The depth of excavation / mining shall be restricted to depth approved in the mining plan.
44. The project proponent shall obtain necessary prior permissions of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
45. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
46. Garland Drains, setting tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
47. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:



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48. Effective safeguards, such as regular water sprinkling shall be out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
49. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
50. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
51. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
52. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
53. Fugitive emission in work place ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
54. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF&CC, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

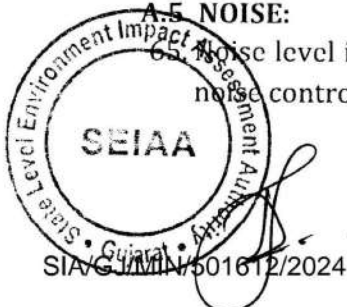
55. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
56. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
57. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
58. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use. All measures/recommendations in approved mining plan shall be complied with in letter and spirit.
59. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

60. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
61. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
62. First Aid Box should be made readily available at the site.
63. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
64. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

65. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers,



enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

66. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
67. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

68. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence.
69. At the time of starting the mining activity proponent shall ensure that it has credible documents of grant of LOI or valid lease and approved mining plan from Geology & Mining Department.
70. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in an environmentally sound manner.
71. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in an environmentally sound manner.
72. The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.
73. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.
74. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEF&CC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
75. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
76. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
77. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
78. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
79. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.



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80. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movements shall be existing in the lease area proposed for mining.
81. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
82. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
83. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
84. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Integrated Regional Office of the Ministry of Environment and Forests, Aranya Bhavan, Gandhinagar, Gujarat on 1st June and 1st December of each calendar year by individual project proponent.
85. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF&CC in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
86. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
87. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB.
88. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
89. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
90. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
91. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.



92. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
93. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
94. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
95. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
96. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

C. COMPLIANCE OF ENVIRONMENT CLEARANCE / REPORTING / ADMINISTRATION / APPEAL:

97. Project proponent shall inform all the concerned authorities including District Collector, IRO-MOEF&CC-Gandhinagar, Office of CGM, GPCB, District Forest Officer and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded to Project proponent.
98. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person exempt the project proponent from any responsibility.
99. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024.
100. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
101. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
102. Any person including the project proponent affected by this environment clearance order may file appeal to Honourable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
103. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagi2024@gmail.com & (b) seacgujarat@gmail.com

The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining):

1. PP shall comply with the Sustainable Sand Mine Guideline of MOEF&CC – 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January – 2020.

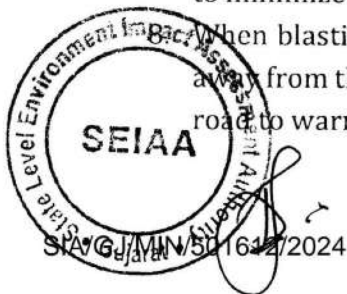


2. PP shall revise the mining plan as per the provisions of sustainable sand mining guidelines and Hon'ble NGT order giving the depth of mining of sand & gravel should not exceed 01 meter depth. The same shall be ensured by the District Geologists.
3. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence. If there is submergence partially or otherwise, it shall be reported to Commissioner of Geology and Mining, SEAC and SEIAA.
4. No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.
5. No sand mining shall be carried out before 6 am and after 6 pm by PP. Office of CGM shall ensure the same.
6. No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.
7. PP shall comply with the distance criteria prescribed by Hon'ble NGT.
8. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
9. The Annual replenishment report certified by the authorized agency must be submitted to the prescribed authority. In case, the replenishment is low, the mining activity/production levels shall accordingly be restricted to that extent.
10. Production shall be restricted upto the depth of 01 (one) meter or as per replenishment rate whichever is lesser.
11. The sand quarrying shall not be carried out below the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth, quarrying operation shall be stopped immediately.
12. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.

The conditions for the proposals involving Blasting Operation (Not applicable for leases not involving Blasting Operation):

1. PP shall comply with the DGMS guidelines for Blasting and shall address all safety measures in true spirit and nature. Records of the same shall be maintained by the PP.
2. In case of drilling and blasting, the surrounding area shall be properly safeguarded and the nearby population shall not be affected:
3. Whenever, blasting is required the proponent shall submit blasting license/ agreement to District Geologist for necessary action to maintain public safety.
4. All the conditions of the blasting protocol shall be complied with in letter and spirit.
5. Only controlled blasting shall be practiced with all necessary care. Blasting operation shall be carried out only during the daytime.
6. Only controlled blasting shall be performed with all necessary care for protection of public, workers and property from fly rock and vibration risks.
7. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.

When blasting is done, it shall be ensured that the persons have moved out of buildings and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.



9. Explosives for blasting shall be used only after taking requisite permission from the Director General of Mines Safety, Government of India. All necessary safety measures shall be taken and requisite license shall be obtained for storage of explosives.
10. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

Sr. No.	NAME	Designation	Sign
1.	H. K. Dash	Chairman	
2.	C. G. Bhagchandani	Member	
3.	Asav P. Gadhvi	Member Secretary	

Copy submitted to:

1. Commissioner of Geology and Mining, Gandhinagar.
...for information and necessary action, please.
2. District Magistrate and Collector.
...for information and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for monitoring of EC conditions and necessary action.
4. Member Secretary, GPCB, Gandhinagar
... for information and necessary action, please.
5. District Forest Officer.
... for cross checking regarding presence of schedule-I species in the study area of the lease



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 05/04/2025



सत्यमेव जयते

File No.: 09

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Dated 28/03/2025



To,

arvindkumar amarsinh patanvadia
arvindkumar amarsinh patanvadia
5/25, bus stand faliyu, Daheli, Bharuch, Gujrat - 393125, BHARUCH, GUJARAT, 393125
arvindhaimine01@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/GJ/MIN/501516/2024 dated 17/10/2024 for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108GJ5205354N
(ii) File No.	09
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Shri Arvindbhai Amarsinh Thakor. Re-appraisal Area-1,80.00 Survey no. – Narmada Nadi Patt Paiki (Govt. Land) Village- Shuklatirth, Taluka & Dist - Bharuch(Gujarat).
(ix) Location of Project (District, State)	BHARUCH, GUJARAT
(x) Issuing Authority	SEIAA, Gujarat
(xii) Applicability of General Conditions	No

SEIAA has noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

After detailed deliberation and based on SEAC recommendation, SEIAA has unanimously decided to grant the Fresh Environment Clearance with conditions suggested by SEAC and as mentioned in Annexure-B and Annexure-C and with

following additional conditions.

1. This Environment Clearance is issued to Shri Arvindbhai Amarsinh Thakor, for Name of Mineral - Ordinary Sand, RoM - 115000, Area - 1.00.00 as per the EC issued by the then DEIAA. PP shall apply separately for any amendment/ expansion/ transfer.
2. PP shall implement proposed Environment Management Plan and will allocate the fund of Rs. 3.48 Lacs (Capital Expenditure) and Rs. 4.31 Lacs (Recurring per Annum) as proposed in Form-2 of the application.
3. PP shall carry out proposed corporate Environment Responsibility and will allocate the fund of Rs. 2.23 Lacs as proposed in Form-2 of the application.
4. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
5. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
6. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
7. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
8. In case of mining, depth of mining for sand should not exceed 1 meter & for others, depth should not exceed more than depth approved in mining plan.
9. In case, depth is exceeding permissible depth from safety angle, as prescribed by DGMS/Geology & Mining department, how mining is planned and what are the safety measures & evacuation plan, should be verified and approved by Geology & Mining department / CGM before starting of mining, under intimation to SEIAA and SEAC.
10. PP will only mine for 90 days when the lease area is dry in a calendar year.
11. District Geologist shall notify dry working days for each calendar year in advance and shall circulate to the leaseholder for due compliance.
12. PP shall get modify Mining Plan from the Mining Department regarding revised working days.
13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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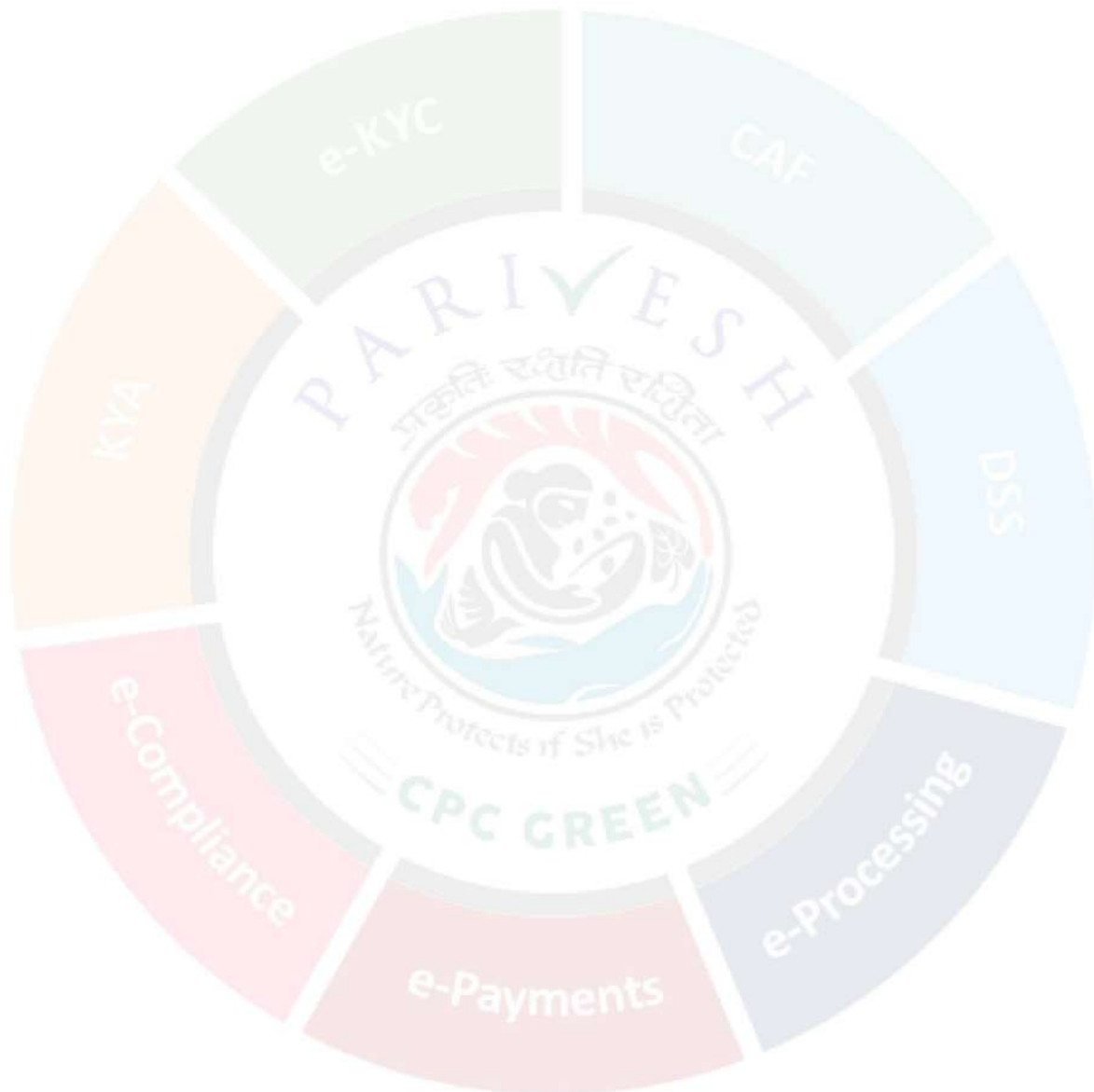
1. Commissioner of Geology and Mining, Gandhinagar.
... for records, monitoring of EC Conditions and necessary action, please.
2. District Magistrate and Collector.
... for records, monitoring of CER and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
4. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
5. Member Secretary, GPCB, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
6. District Forest Officer
... for cross checking regarding presence of schedule-I species in the study area of the lease.

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.



Annexure-B

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

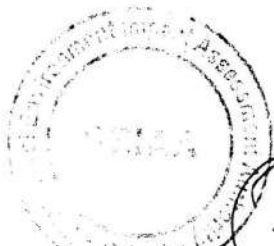
Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEAC has deliberated on the information in the proposal, Form- 2 including DSR, Mining Plan, Lease Document, PFR, Cluster Certificate etc., including additional missing information collected from proponents in addendum attached to Form 2 in Hard Copy, DEIAA EC Certificate and documents submitted in compliance to OM dated 28.04.2023.

After the re-appraisal of proposals submitted for Environmental Clearance Certificate issued by the then DEIAA and based on SEAC recommendation, SEIAA unanimously hereby accord Fresh Environment Clearance to the project granted to the same applicant, same area and same Rate of Mining by the then DEIAA as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments subject to strict compliance of following specific and general conditions as per **Annexure-C**:



SIA/GJ/MIN/501516/2024

Annexure-C**Specific Conditions:**

1. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
2. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
3. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
4. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
5. Where the lease is transferred by Office of CGM/Industries & Mining Department, GoG, New Lessee/ lease holder shall have to obtain Name change in EC Certificate as per prevailing norms. Office of CGM shall ensure the same.
6. As the proponents have not submitted the production data from base year as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018, Office of CGM shall verify the production data from base year and mining activity shall only be allowed after penalty is levied or recovered from PP, if applicable.
7. For the proposals where it was observed that excess production is carried out by project proponent than the approved quantity in EC Certificate issued by the then DEIAA, these cases should be dealt by CGM or GPCB, as applicable, as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014 as outline by MoEF&CC OM 30-05-2018 as well as the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 for the cases of violation of EIA notification 2006.
8. This EC is granted for mining of the mineral with production specified and any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws. Office of the CGM shall ensure that mining shall be limited to the quantity approved in the EC Certificate by MoEF&CC/SEIAA. District Geologists shall ensure the same.
9. PP shall also obtain requisite permissions from GPCB under the Environmental Acts/Rules, as applicable. GPCB shall monitor such cases and implement the conditions. The PP shall submit an annual environmental statement in Form-V as prescribed under the Environment (Protection) Rules, 1986.
10. Environment Management Plan (EMP) and Corporate Environment Responsibility (CER) proposed in Form-2 shall be implemented by PP in true letter and spirit.
11. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024. EMP and CER proposed in Form-2 shall be implemented and the compliance report thereof shall be included with half yearly compliance report.
12. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
13. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.

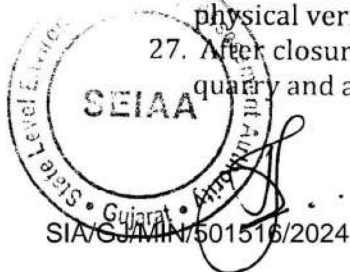


14. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
15. Proposals involving mining of minerals within the ESZ (or) one Kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012, as per the MoEF&CC OM dated 16-07-2020 and 08-08-2019.
16. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
17. The EC will not be operational if the lease area falls within the distance of less than 50 metres from the boundary of the closest forest area.
18. Any violation or non-compliance of EIA Notification or EC Certificate shall be brought to the notice to SEIAA by Office of CGM, GPCB, IRO - MoEFCC.

General Conditions:

1. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
2. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
3. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF&CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
4. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
7. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
8. This EC application is granted based on the inclusion of the lease area and name of the lease in District Survey Report of the district approved by SEIAA.

9. In case, the area or proposal is found to ingress in to no-go area including ESZ, CRZ, submerged area etc., proponent shall have to submit revised map excluding the ingress area for approval.
10. At the time of start of mining activity proponent shall ensure that it has credible and valid lease documents of grant of LOI or lease.
11. Mining plan shall be renew periodically as per prevailing norms.
12. PP shall obtain registration of workers under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board before starting mining activity.
13. Project proponent shall ensure that the depth of working and proposed mining quantity shall not exceed the minable quantity/Ha available in the prospecting report / Mining plan of geology and mining department.
14. In the event, District Survey Report is modified which affect the proposed mining project site, project proponent shall not be allowed to claim equity or plead legitimate expectation.
15. District Geology shall verify and confirm the mining capacity before undertaking the mining operation.
16. The project proponent shall obtain required N.A. permission (N.A. for land use change), user rights from the competent authority.
17. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in a environmentally sound manner.
18. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in the environmentally sound manner.
19. Project proponent shall comply with all the guidelines and notifications issued by MOEF&CC, New Delhi.
20. Lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1, as per the prevailing guidelines of MoEF&CC, New Delhi, all the concerned procedures shall be followed for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
21. Lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1, EIA study carried out for the said cluster as decided by the competent authority and EMP for the cluster prepared based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
22. All the measures mentioned in approved mining plan shall be complied with in a letter and spirit.
23. No mining shall be undertaken outside the area specified in this Environmental Clearance.
24. Any change in quantity specified in EC (RoM), lease area (Individual/cluster), survey number, change in ownership, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.
25. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
26. The mining activity shall be monitored by the Taluka level Force once in a month by conducting physical verification.
27. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be



- levelled to let the river resume its normal course without any artificial obstruction to the extent possible.
28. The mined out pits to be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
 29. PP shall implement all safety measures including protection of lighting in mine as per the guidance manual of DGMS vide circular no. DGMS (Tech) Circular No: 10 of 2020 dtd. 23 June 2020.
 30. PP shall construct a pacca approach road connecting lease area to the main road with periodic regular maintenance to prevent fugitive dust emission.
 31. To conduct study for health check-up of the mineworkers through accredited agency including the respiratory/lungs related ailments and prepare a report for the impact of mining on the health of workers.
 32. PP shall carry out entire plantation as proposed in first year and maintain the same in subsequent years of lease period.
 33. No ground water extraction shall be done from within the lease/permit area.
 34. Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.
 35. Transportation route for vehicles carrying mineral shall have least minimum pass near human habitation.
 36. Validity of the EC shall be conterminous with validity of lease/Permit or thirty years whichever is early.
 37. All working labours shall be given the PPE kits as approved by DGMS.
 38. The proponent shall appoint a nodal officer for responsible compliance of conditions of Environment clearance.
 39. The mining activity shall be monitor by the District officer of Geology and Mining Department.
 40. Project proponent shall submit the undertaking that after completion of mining activity necessary reclamation and other requirements shall be complied as per the Environment Management Plan (EMP) failing which the cost of EMP shall be recovered as a means of land revenue under the Revenue Recovery Certificate (RRC) by the competent authority under the Land Revenue Code.
 41. Project Proponent shall prominently display the copy of Environment Clearance at site.
 42. Vide OM of MoEF&CC dated 16/01/2020, PP shall after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to their mining activities and restore the land to a condition which is fit for the growth of fodder, flora and fauna etc.

OTHER CONDITIONS :

A.1 WATER:

43. The depth of excavation / mining shall be restricted to depth approved in the mining plan.
44. The project proponent shall obtain necessary prior permissions of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
45. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
46. Garland Drains, setting tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
47. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:



Handwritten signatures and initials.

48. Effective safeguards, such as regular water sprinkling shall be out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
49. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
50. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
51. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
52. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
53. Fugitive emission in work place ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
54. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF&CC, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

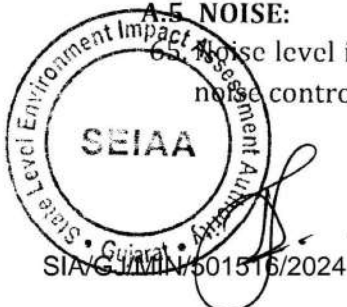
55. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
56. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
57. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
58. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use. All measures/recommendations in approved mining plan shall be complied with in letter and spirit.
59. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

60. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
61. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
62. First Aid Box should be made readily available at the site.
63. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
64. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

65. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers,



enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

66. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
67. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

68. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence.
69. At the time of starting the mining activity proponent shall ensure that it has credible documents of grant of LOI or valid lease and approved mining plan from Geology & Mining Department.
70. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in an environmentally sound manner.
71. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in an environmentally sound manner.
72. The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.
73. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.
74. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEF&CC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
75. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
76. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
77. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
78. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
79. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.



80. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movements shall be existing in the lease area proposed for mining.
81. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
82. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
83. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
84. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Integrated Regional Office of the Ministry of Environment and Forests, Aranya Bhavan, Gandhinagar, Gujarat on 1st June and 1st December of each calendar year by individual project proponent.
85. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF&CC in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
86. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
87. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB.
88. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
89. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
90. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
91. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.



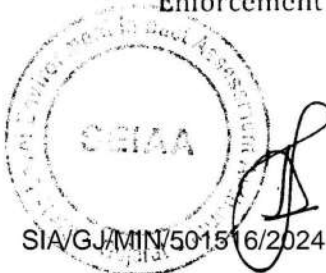
92. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
93. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
94. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
95. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
96. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

C. COMPLIANCE OF ENVIRONMENT CLEARANCE / REPORTING / ADMINISTRATION / APPEAL:

97. Project proponent shall inform all the concerned authorities including District Collector, IRO-MOEF&CC-Gandhinagar, Office of CGM, GPCB, District Forest Officer and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded to Project proponent.
98. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person exempt the project proponent from any responsibility.
99. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024.
100. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
101. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
102. Any person including the project proponent affected by this environment clearance order may file appeal to Honourable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
103. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagi2024@gmail.com & (b) seacgujarat@gmail.com

The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining):

1. PP shall comply with the Sustainable Sand Mine Guideline of MOEF&CC – 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January – 2020.

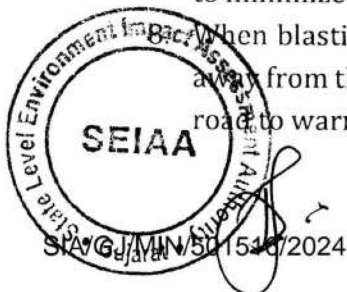


2. PP shall revise the mining plan as per the provisions of sustainable sand mining guidelines and Hon'ble NGT order giving the depth of mining of sand & gravel should not exceed 01 meter depth. The same shall be ensured by the District Geologists.
3. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence. If there is submergence partially or otherwise, it shall be reported to Commissioner of Geology and Mining, SEAC and SEIAA.
4. No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.
5. No sand mining shall be carried out before 6 am and after 6 pm by PP. Office of CGM shall ensure the same.
6. No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.
7. PP shall comply with the distance criteria prescribed by Hon'ble NGT.
8. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
9. The Annual replenishment report certified by the authorized agency must be submitted to the prescribed authority. In case, the replenishment is low, the mining activity/production levels shall accordingly be restricted to that extent.
10. Production shall be restricted upto the depth of 01 (one) meter or as per replenishment rate whichever is lesser.
11. The sand quarrying shall not be carried out below the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth, quarrying operation shall be stopped immediately.
12. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.

The conditions for the proposals involving Blasting Operation (Not applicable for leases not involving Blasting Operation):

1. PP shall comply with the DGMS guidelines for Blasting and shall address all safety measures in true spirit and nature. Records of the same shall be maintained by the PP.
2. In case of drilling and blasting, the surrounding area shall be properly safeguarded and the nearby population shall not be affected:
3. Whenever, blasting is required the proponent shall submit blasting license/ agreement to District Geologist for necessary action to maintain public safety.
4. All the conditions of the blasting protocol shall be complied with in letter and spirit.
5. Only controlled blasting shall be practiced with all necessary care. Blasting operation shall be carried out only during the daytime.
6. Only controlled blasting shall be performed with all necessary care for protection of public, workers and property from fly rock and vibration risks.
7. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.

When blasting is done, it shall be ensured that the persons have moved out of buildings and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.



9. Explosives for blasting shall be used only after taking requisite permission from the Director General of Mines Safety, Government of India. All necessary safety measures shall be taken and requisite license shall be obtained for storage of explosives.
10. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

Sr. No.	NAME	Designation	Sign
1.	H. K. Dash	Chairman	
2.	C. G. Bhagchandani	Member	
3.	Asav P. Gadhvi	Member Secretary	

Copy submitted to:

1. Commissioner of Geology and Mining, Gandhinagar.
...for information and necessary action, please.
2. District Magistrate and Collector.
...for information and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for monitoring of EC conditions and necessary action.
4. Member Secretary, GPCB, Gandhinagar
... for information and necessary action, please.
5. District Forest Officer.
... for cross checking regarding presence of schedule-I species in the study area of the lease



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 05/04/2025



सत्यमेव जयते

File No.: 10

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Dated 28/03/2025



To,

jataben jasvantbhai od
jataben jasvantbhai od
Matwad, Navsari, Kharel, Gujrat - 396430, BHARUCH, GUJARAT, 396430
jatanbenod@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/GJ/MIN/501546/2024 dated 17/10/2024 for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5923165N
(ii) File No.	10
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Smt. Jatanben Jasubhai Oad Re-appraisal Area- 2.00.00 Survey no. –Narmada Riverbed (Govt. Land) Village – Shuklatirth, Taluka- Bharuch, Dist. - Bharuch (Gujarat).
(ix) Location of Project (District, State)	BHARUCH, GUJARAT
(x) Issuing Authority	SEIAA, Gujarat
(xii) Applicability of General Conditions	No

SEIAA has noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

After detailed deliberation and based on SEAC recommendation, SEIAA has unanimously decided to grant the Fresh Environment Clearance with conditions suggested by SEAC and as mentioned in Annexure-B and Annexure-C and with

following additional conditions.

1. This Environment Clearance is issued to Smt. Jatanben Jasubhai Oad, for Name of Mineral - Ordinary Sand, RoM - 130000, Area - 2.00.00 as per the EC issued by the then DEIAA. PP shall apply separately for any amendment/ expansion/ transfer.
2. PP shall implement proposed Environment Management Plan and will allocate the fund of Rs. 2.3 Lacs (Capital Expenditure) and Rs. 4.4 Lacs (Recurring per Annum) as proposed in Form-2 of the application.
3. PP shall carry out proposed corporate Environment Responsibility and will allocate the fund of Rs. 1 Lacs as proposed in Form-2 of the application.
4. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
5. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
6. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
7. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
8. In case of mining, depth of mining for sand should not exceed 1 meter & for others, depth should not exceed more than depth approved in mining plan.
9. In case, depth is exceeding permissible depth from safety angle, as prescribed by DGMS/Geology & Mining department, how mining is planned and what are the safety measures & evacuation plan, should be verified and approved by Geology & Mining department / CGM before starting of mining, under intimation to SEIAA and SEAC.
10. PP will only mine for 120 days when the lease area is dry in a calendar year.
11. District Geologist shall notify dry working days for each calendar year in advance and shall circulate to the leaseholder for due compliance.
12. PP shall get modify Mining Plan from the Mining Department regarding revised working days.
13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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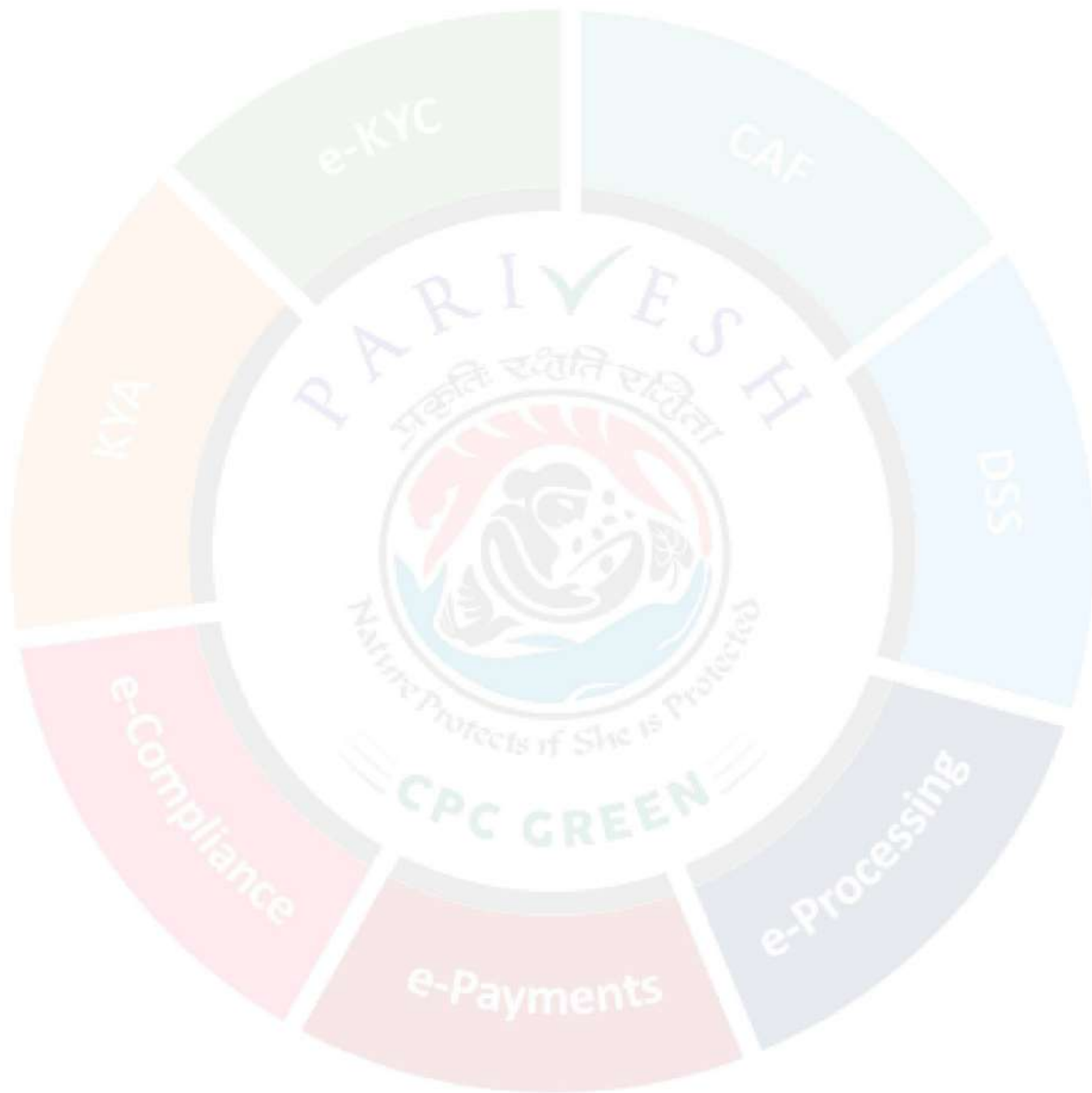
1. Commissioner of Geology and Mining, Gandhinagar.
... for records, monitoring of EC Conditions and necessary action, please.
2. District Magistrate and Collector.
... for records, monitoring of CER and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
4. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
5. Member Secretary, GPCB, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
6. District Forest Officer
... for cross checking regarding presence of schedule-I species in the study area of the lease.

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.



Annexure-B

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEAC has deliberated on the information in the proposal, Form- 2 including DSR, Mining Plan, Lease Document, PFR, Cluster Certificate etc., including additional missing information collected from proponents in addendum attached to Form 2 in Hard Copy, DEIAA EC Certificate and documents submitted in compliance to OM dated 28.04.2023.

After the re-appraisal of proposals submitted for Environmental Clearance Certificate issued by the then DEIAA and based on SEAC recommendation, SEIAA unanimously hereby accord Fresh Environment Clearance to the project granted to the same applicant, same area and same Rate of Mining by the then DEIAA as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments subject to strict compliance of following specific and general conditions as per **Annexure-C**:



SIA/GJ/MIN/501546/2024

Annexure-C**Specific Conditions:**

1. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
2. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
3. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
4. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
5. Where the lease is transferred by Office of CGM/Industries & Mining Department, GoG, New Lessee/ lease holder shall have to obtain Name change in EC Certificate as per prevailing norms. Office of CGM shall ensure the same.
6. As the proponents have not submitted the production data from base year as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018, Office of CGM shall verify the production data from base year and mining activity shall only be allowed after penalty is levied or recovered from PP, if applicable.
7. For the proposals where it was observed that excess production is carried out by project proponent than the approved quantity in EC Certificate issued by the then DEIAA, these cases should be dealt by CGM or GPCB, as applicable, as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014 as outline by MoEF&CC OM 30-05-2018 as well as the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 for the cases of violation of EIA notification 2006.
8. This EC is granted for mining of the mineral with production specified and any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws. Office of the CGM shall ensure that mining shall be limited to the quantity approved in the EC Certificate by MoEF&CC/SEIAA. District Geologists shall ensure the same.
9. PP shall also obtain requisite permissions from GPCB under the Environmental Acts/Rules, as applicable. GPCB shall monitor such cases and implement the conditions. The PP shall submit an annual environmental statement in Form-V as prescribed under the Environment (Protection) Rules, 1986.
10. Environment Management Plan (EMP) and Corporate Environment Responsibility (CER) proposed in Form-2 shall be implemented by PP in true letter and spirit.
11. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024. EMP and CER proposed in Form-2 shall be implemented and the compliance report thereof shall be included with half yearly compliance report.
12. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
13. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.

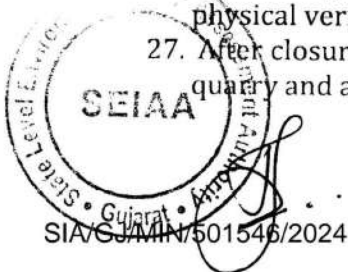


14. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
15. Proposals involving mining of minerals within the ESZ (or) one Kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012, as per the MoEF&CC OM dated 16-07-2020 and 08-08-2019.
16. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
17. The EC will not be operational if the lease area falls within the distance of less than 50 metres from the boundary of the closest forest area.
18. Any violation or non-compliance of EIA Notification or EC Certificate shall be brought to the notice to SEIAA by Office of CGM, GPCB, IRO - MoEFCC.

General Conditions:

1. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
2. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
3. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF&CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
4. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
7. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
8. This EC application is granted based on the inclusion of the lease area and name of the lease in District Survey Report of the district approved by SEIAA.

9. In case, the area or proposal is found to ingress in to no-go area including ESZ, CRZ, submerged area etc., proponent shall have to submit revised map excluding the ingress area for approval.
10. At the time of start of mining activity proponent shall ensure that it has credible and valid lease documents of grant of LOI or lease.
11. Mining plan shall be renew periodically as per prevailing norms.
12. PP shall obtain registration of workers under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board before starting mining activity.
13. Project proponent shall ensure that the depth of working and proposed mining quantity shall not exceed the minable quantity/Ha available in the prospecting report / Mining plan of geology and mining department.
14. In the event, District Survey Report is modified which affect the proposed mining project site, project proponent shall not be allowed to claim equity or plead legitimate expectation.
15. District Geology shall verify and confirm the mining capacity before undertaking the mining operation.
16. The project proponent shall obtain required N.A. permission (N.A. for land use change), user rights from the competent authority.
17. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in a environmentally sound manner.
18. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in the environmentally sound manner.
19. Project proponent shall comply with all the guidelines and notifications issued by MOEF&CC, New Delhi.
20. Lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1, as per the prevailing guidelines of MoEF&CC, New Delhi, all the concerned procedures shall be followed for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
21. Lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1, EIA study carried out for the said cluster as decided by the competent authority and EMP for the cluster prepared based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
22. All the measures mentioned in approved mining plan shall be complied with in a letter and spirit.
23. No mining shall be undertaken outside the area specified in this Environmental Clearance.
24. Any change in quantity specified in EC (RoM), lease area (Individual/cluster), survey number, change in ownership, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.
25. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
26. The mining activity shall be monitored by the Taluka level Force once in a month by conducting physical verification.
27. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be



- levelled to let the river resume its normal course without any artificial obstruction to the extent possible.
28. The mined out pits to be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
 29. PP shall implement all safety measures including protection of lighting in mine as per the guidance manual of DGMS vide circular no. DGMS (Tech) Circular No: 10 of 2020 dtd. 23 June 2020.
 30. PP shall construct a pacca approach road connecting lease area to the main road with periodic regular maintenance to prevent fugitive dust emission.
 31. To conduct study for health check-up of the mineworkers through accredited agency including the respiratory/lungs related ailments and prepare a report for the impact of mining on the health of workers.
 32. PP shall carry out entire plantation as proposed in first year and maintain the same in subsequent years of lease period.
 33. No ground water extraction shall be done from within the lease/permit area.
 34. Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.
 35. Transportation route for vehicles carrying mineral shall have least minimum pass near human habitation.
 36. Validity of the EC shall be conterminous with validity of lease/Permit or thirty years whichever is early.
 37. All working labours shall be given the PPE kits as approved by DGMS.
 38. The proponent shall appoint a nodal officer for responsible compliance of conditions of Environment clearance.
 39. The mining activity shall be monitor by the District officer of Geology and Mining Department.
 40. Project proponent shall submit the undertaking that after completion of mining activity necessary reclamation and other requirements shall be complied as per the Environment Management Plan (EMP) failing which the cost of EMP shall be recovered as a means of land revenue under the Revenue Recovery Certificate (RRC) by the competent authority under the Land Revenue Code.
 41. Project Proponent shall prominently display the copy of Environment Clearance at site.
 42. Vide OM of MoEF&CC dated 16/01/2020, PP shall after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to their mining activities and restore the land to a condition which is fit for the growth of fodder, flora and fauna etc.

OTHER CONDITIONS :

A.1 WATER:

43. The depth of excavation / mining shall be restricted to depth approved in the mining plan.
44. The project proponent shall obtain necessary prior permissions of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
45. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
46. Garland Drains, setting tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
47. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:



[Handwritten signatures]

48. Effective safeguards, such as regular water sprinkling shall be out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
49. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
50. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
51. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
52. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
53. Fugitive emission in work place ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
54. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF&CC, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

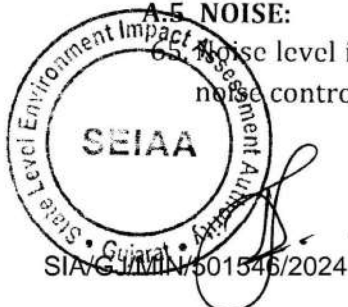
55. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
56. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
57. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
58. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use. All measures/recommendations in approved mining plan shall be complied with in letter and spirit.
59. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

60. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
61. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
62. First Aid Box should be made readily available at the site.
63. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
64. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

65. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers,



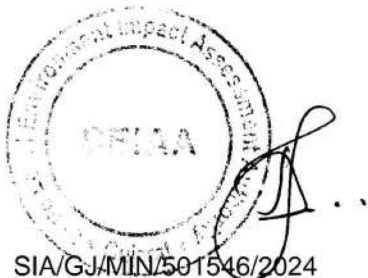
enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

66. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
67. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

68. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence.
69. At the time of starting the mining activity proponent shall ensure that it has credible documents of grant of LOI or valid lease and approved mining plan from Geology & Mining Department.
70. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in an environmentally sound manner.
71. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in an environmentally sound manner.
72. The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.
73. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.
74. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEF&CC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
75. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
76. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
77. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
78. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
79. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.



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80. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movements shall be existing in the lease area proposed for mining.
81. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
82. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
83. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
84. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Integrated Regional Office of the Ministry of Environment and Forests, Aranya Bhavan, Gandhinagar, Gujarat on 1st June and 1st December of each calendar year by individual project proponent.
85. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF&CC in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
86. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
87. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB.
88. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
89. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
90. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
91. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.



92. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
93. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
94. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
95. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
96. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

C. COMPLIANCE OF ENVIRONMENT CLEARANCE / REPORTING / ADMINISTRATION / APPEAL:

97. Project proponent shall inform all the concerned authorities including District Collector, IRO-MOEF&CC-Gandhinagar, Office of CGM, GPCB, District Forest Officer and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded to Project proponent.
98. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person exempt the project proponent from any responsibility.
99. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024.
100. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
101. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
102. Any person including the project proponent affected by this environment clearance order may file appeal to Honourable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
103. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagi2024@gmail.com & (b) seacgujarat@gmail.com

The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining):

1. PP shall comply with the Sustainable Sand Mine Guideline of MOEF&CC – 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January – 2020.

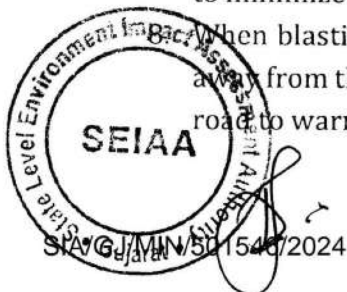


2. PP shall revise the mining plan as per the provisions of sustainable sand mining guidelines and Hon'ble NGT order giving the depth of mining of sand & gravel should not exceed 01 meter depth. The same shall be ensured by the District Geologists.
3. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence. If there is submergence partially or otherwise, it shall be reported to Commissioner of Geology and Mining, SEAC and SEIAA.
4. No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.
5. No sand mining shall be carried out before 6 am and after 6 pm by PP. Office of CGM shall ensure the same.
6. No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.
7. PP shall comply with the distance criteria prescribed by Hon'ble NGT.
8. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
9. The Annual replenishment report certified by the authorized agency must be submitted to the prescribed authority. In case, the replenishment is low, the mining activity/production levels shall accordingly be restricted to that extent.
10. Production shall be restricted upto the depth of 01 (one) meter or as per replenishment rate whichever is lesser.
11. The sand quarrying shall not be carried out below the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth, quarrying operation shall be stopped immediately.
12. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.

The conditions for the proposals involving Blasting Operation (Not applicable for leases not involving Blasting Operation):

1. PP shall comply with the DGMS guidelines for Blasting and shall address all safety measures in true spirit and nature. Records of the same shall be maintained by the PP.
2. In case of drilling and blasting, the surrounding area shall be properly safeguarded and the nearby population shall not be affected:
3. Whenever, blasting is required the proponent shall submit blasting license/ agreement to District Geologist for necessary action to maintain public safety.
4. All the conditions of the blasting protocol shall be complied with in letter and spirit.
5. Only controlled blasting shall be practiced with all necessary care. Blasting operation shall be carried out only during the daytime.
6. Only controlled blasting shall be performed with all necessary care for protection of public, workers and property from fly rock and vibration risks.
7. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.

When blasting is done, it shall be ensured that the persons have moved out of buildings and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.



9. Explosives for blasting shall be used only after taking requisite permission from the Director General of Mines Safety, Government of India. All necessary safety measures shall be taken and requisite license shall be obtained for storage of explosives.
10. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

Sr. No.	NAME	Designation	Sign
1.	H. K. Dash	Chairman	
2.	C. G. Bhagchandani	Member	
3.	Asav P. Gadhvi	Member Secretary	

Copy submitted to:

1. Commissioner of Geology and Mining, Gandhinagar.
...for information and necessary action, please.
2. District Magistrate and Collector.
...for information and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for monitoring of EC conditions and necessary action.
4. Member Secretary, GPCB, Gandhinagar
... for information and necessary action, please.
5. District Forest Officer.
... for cross checking regarding presence of schedule-I species in the study area of the lease



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 05/04/2025



सत्यमेव जयते

File No.: 1

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Dated 28/03/2025



To,

VANJARA PRABHUJEE MOKAJI
VANJARA PRABHUJEE MOKAJI
158, VANJARAVAAS, SINGAANPORE-2, SURAT-GUJARAT-395004, BHARUCH, GUJARAT,
395004
vanzaraprabhuji6@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/GJ/MIN/501897/2024 dated 19/10/2024 for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5762862N
(ii) File No.	1
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Shri Prabhuji Mokaji Vanzara Re-appraisal Area-4.00.00 Survey no. -110 Narmada Riverbed Paiki (Govt. Land) Village - Shuklatirth, Taluka-Bharuch, Dist. - Bharuch (Gujarat).
(ix) Location of Project (District, State)	BHARUCH, GUJARAT
(x) Issuing Authority	SEIAA, GUJARAT
(xii) Applicability of General Conditions	No

SEIAA has noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

After detailed deliberation and based on SEAC recommendation, SEIAA has unanimously decided to grant the Fresh

Environment Clearance with conditions suggested by SEAC and as mentioned in Annexure-B and Annexure-C and with following additional conditions.

1. This Environment Clearance is issued to Shri Prabhuji Mokaji Vanzara, for Name of Mineral - Ordinary Sand, RoM - 260000, Area - 4.00.00 as per the EC issued by the then DEIAA. PP shall apply separately for any amendment/ expansion/ transfer.
2. PP shall implement proposed Environment Management Plan and will allocate the fund of Rs. 2.8 Lacs (Capital Expenditure) and Rs. 4.4 Lacs (Recurring per Annum) as proposed in Form-2 of the application.
3. PP shall carry out proposed corporate Environment Responsibility and will allocate the fund of Rs. 1 Lacs as proposed in Form-2 of the application.
4. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
5. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
6. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
7. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
8. In case of mining, depth of mining for sand should not exceed 1 meter & for others, depth should not exceed more than depth approved in mining plan.
9. In case, depth is exceeding permissible depth from safety angle, as prescribed by DGMS/Geology & Mining department, how mining is planned and what are the safety measures & evacuation plan, should be verified and approved by Geology & Mining department / CGM before starting of mining, under intimation to SEIAA and SEAC.
10. District Geologist shall notify dry working days for each calendar year in advance and shall circulate to the leaseholder for due compliance.
11. PP shall get modify Mining Plan from the Mining Department regarding revised working days.
12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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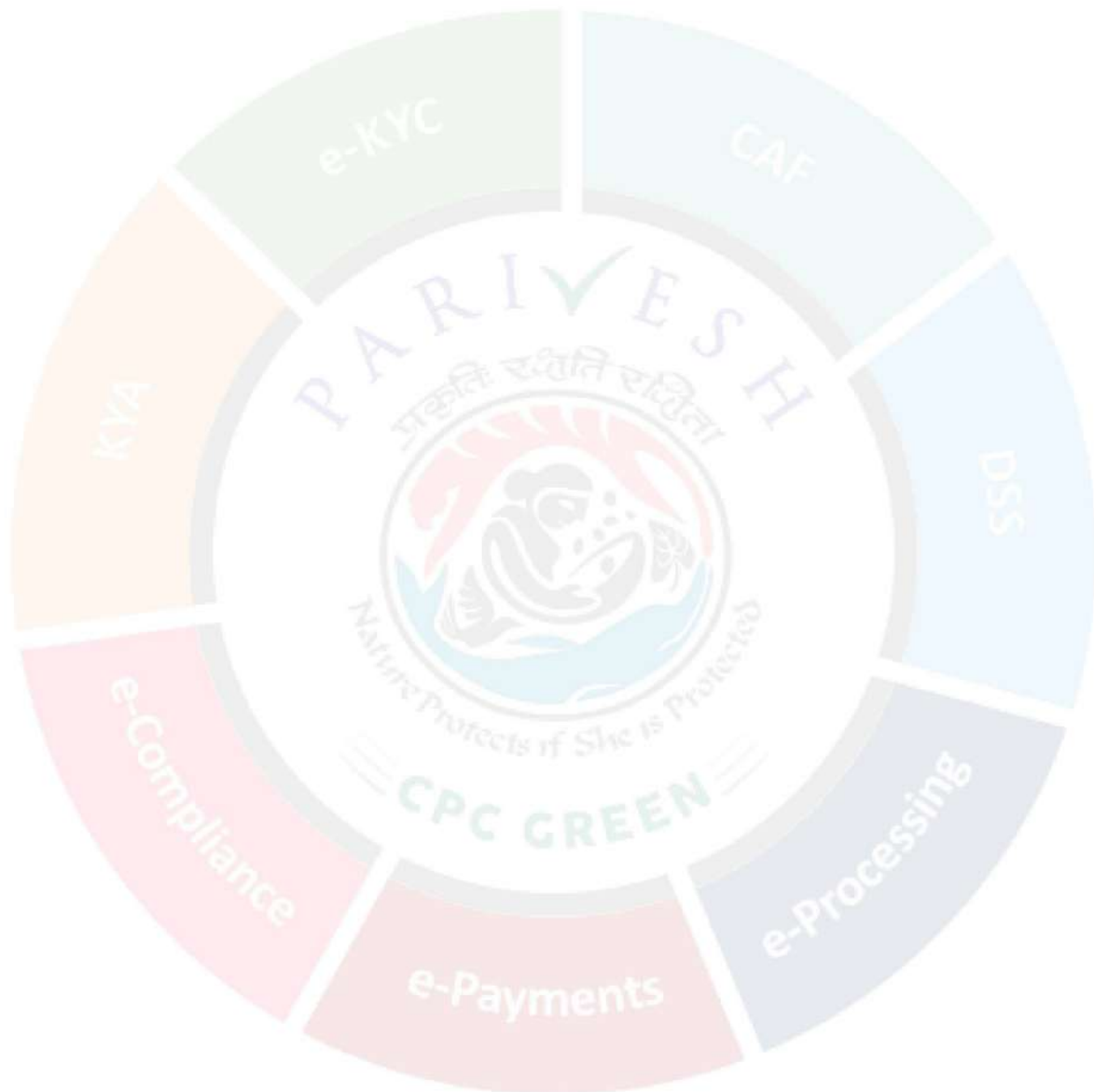
1. Commissioner of Geology and Mining, Gandhinagar.
... for records, monitoring of EC Conditions and necessary action, please.
2. District Magistrate and Collector.
... for records, monitoring of CER and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
4. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
5. Member Secretary, GPCB, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
6. District Forest Officer
... for cross checking regarding presence of schedule-I species in the study area of the lease.

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.



Annexure-B

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

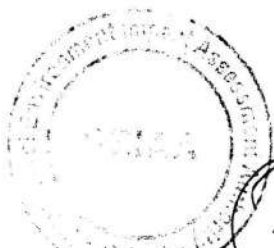
Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEAC has deliberated on the information in the proposal, Form- 2 including DSR, Mining Plan, Lease Document, PFR, Cluster Certificate etc., including additional missing information collected from proponents in addendum attached to Form 2 in Hard Copy, DEIAA EC Certificate and documents submitted in compliance to OM dated 28.04.2023.

After the re-appraisal of proposals submitted for Environmental Clearance Certificate issued by the then DEIAA and based on SEAC recommendation, SEIAA unanimously hereby accord Fresh Environment Clearance to the project granted to the same applicant, same area and same Rate of Mining by the then DEIAA as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments subject to strict compliance of following specific and general conditions as per **Annexure-C**:



SIA/GJ/MIN/501897/2024

Annexure-C**Specific Conditions:**

1. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
2. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
3. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
4. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
5. Where the lease is transferred by Office of CGM/Industries & Mining Department, GoG, New Lessee/ lease holder shall have to obtain Name change in EC Certificate as per prevailing norms. Office of CGM shall ensure the same.
6. As the proponents have not submitted the production data from base year as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018, Office of CGM shall verify the production data from base year and mining activity shall only be allowed after penalty is levied or recovered from PP, if applicable.
7. For the proposals where it was observed that excess production is carried out by project proponent than the approved quantity in EC Certificate issued by the then DEIAA, these cases should be dealt by CGM or GPCB, as applicable, as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014 as outline by MoEF&CC OM 30-05-2018 as well as the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 for the cases of violation of EIA notification 2006.
8. This EC is granted for mining of the mineral with production specified and any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws. Office of the CGM shall ensure that mining shall be limited to the quantity approved in the EC Certificate by MoEF&CC/SEIAA. District Geologists shall ensure the same.
9. PP shall also obtain requisite permissions from GPCB under the Environmental Acts/Rules, as applicable. GPCB shall monitor such cases and implement the conditions. The PP shall submit an annual environmental statement in Form-V as prescribed under the Environment (Protection) Rules, 1986.
10. Environment Management Plan (EMP) and Corporate Environment Responsibility (CER) proposed in Form-2 shall be implemented by PP in true letter and spirit.
11. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024. EMP and CER proposed in Form-2 shall be implemented and the compliance report thereof shall be included with half yearly compliance report.
12. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
13. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.

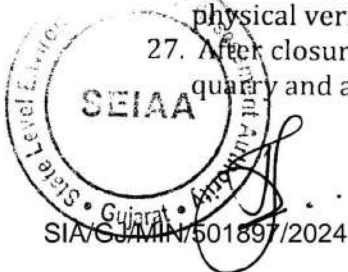


14. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
15. Proposals involving mining of minerals within the ESZ (or) one Kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012, as per the MoEF&CC OM dated 16-07-2020 and 08-08-2019.
16. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
17. The EC will not be operational if the lease area falls within the distance of less than 50 metres from the boundary of the closest forest area.
18. Any violation or non-compliance of EIA Notification or EC Certificate shall be brought to the notice to SEIAA by Office of CGM, GPCB, IRO - MoEFCC.

General Conditions:

1. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
2. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
3. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF&CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
4. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
7. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
8. This EC application is granted based on the inclusion of the lease area and name of the lease in District Survey Report of the district approved by SEIAA.

9. In case, the area or proposal is found to ingress in to no-go area including ESZ, CRZ, submerged area etc., proponent shall have to submit revised map excluding the ingress area for approval.
10. At the time of start of mining activity proponent shall ensure that it has credible and valid lease documents of grant of LOI or lease.
11. Mining plan shall be renew periodically as per prevailing norms.
12. PP shall obtain registration of workers under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board before starting mining activity.
13. Project proponent shall ensure that the depth of working and proposed mining quantity shall not exceed the minable quantity/Ha available in the prospecting report / Mining plan of geology and mining department.
14. In the event, District Survey Report is modified which affect the proposed mining project site, project proponent shall not be allowed to claim equity or plead legitimate expectation.
15. District Geology shall verify and confirm the mining capacity before undertaking the mining operation.
16. The project proponent shall obtain required N.A. permission (N.A. for land use change), user rights from the competent authority.
17. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in a environmentally sound manner.
18. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in the environmentally sound manner.
19. Project proponent shall comply with all the guidelines and notifications issued by MOEF&CC, New Delhi.
20. Lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1, as per the prevailing guidelines of MoEF&CC, New Delhi, all the concerned procedures shall be followed for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
21. Lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1, EIA study carried out for the said cluster as decided by the competent authority and EMP for the cluster prepared based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
22. All the measures mentioned in approved mining plan shall be complied with in a letter and spirit.
23. No mining shall be undertaken outside the area specified in this Environmental Clearance.
24. Any change in quantity specified in EC (RoM), lease area (Individual/cluster), survey number, change in ownership, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.
25. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
26. The mining activity shall be monitored by the Taluka level Force once in a month by conducting physical verification.
27. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be



- levelled to let the river resume its normal course without any artificial obstruction to the extent possible.
28. The mined out pits to be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
 29. PP shall implement all safety measures including protection of lighting in mine as per the guidance manual of DGMS vide circular no. DGMS (Tech) Circular No: 10 of 2020 dtd. 23 June 2020.
 30. PP shall construct a pacca approach road connecting lease area to the main road with periodic regular maintenance to prevent fugitive dust emission.
 31. To conduct study for health check-up of the mineworkers through accredited agency including the respiratory/lungs related ailments and prepare a report for the impact of mining on the health of workers.
 32. PP shall carry out entire plantation as proposed in first year and maintain the same in subsequent years of lease period.
 33. No ground water extraction shall be done from within the lease/permit area.
 34. Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.
 35. Transportation route for vehicles carrying mineral shall have least minimum pass near human habitation.
 36. Validity of the EC shall be conterminous with validity of lease/Permit or thirty years whichever is early.
 37. All working labours shall be given the PPE kits as approved by DGMS.
 38. The proponent shall appoint a nodal officer for responsible compliance of conditions of Environment clearance.
 39. The mining activity shall be monitor by the District officer of Geology and Mining Department.
 40. Project proponent shall submit the undertaking that after completion of mining activity necessary reclamation and other requirements shall be complied as per the Environment Management Plan (EMP) failing which the cost of EMP shall be recovered as a means of land revenue under the Revenue Recovery Certificate (RRC) by the competent authority under the Land Revenue Code.
 41. Project Proponent shall prominently display the copy of Environment Clearance at site.
 42. Vide OM of MoEF&CC dated 16/01/2020, PP shall after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to their mining activities and restore the land to a condition which is fit for the growth of fodder, flora and fauna etc.

OTHER CONDITIONS :

A.1 WATER:

43. The depth of excavation / mining shall be restricted to depth approved in the mining plan.
44. The project proponent shall obtain necessary prior permissions of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
45. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
46. Garland Drains, setting tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
47. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:



[Handwritten signatures]

48. Effective safeguards, such as regular water sprinkling shall be out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
49. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
50. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
51. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
52. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
53. Fugitive emission in work place ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
54. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF&CC, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

55. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
56. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
57. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
58. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use. All measures/recommendations in approved mining plan shall be complied with in letter and spirit.
59. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

60. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
61. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
62. First Aid Box should be made readily available at the site.
63. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
64. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

65. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers,



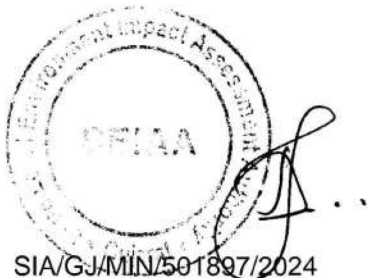
enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

66. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
67. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

68. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence.
69. At the time of starting the mining activity proponent shall ensure that it has credible documents of grant of LOI or valid lease and approved mining plan from Geology & Mining Department.
70. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in an environmentally sound manner.
71. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in an environmentally sound manner.
72. The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.
73. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.
74. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEF&CC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
75. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
76. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
77. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
78. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
79. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.



80. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movements shall be existing in the lease area proposed for mining.
81. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
82. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
83. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
84. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Integrated Regional Office of the Ministry of Environment and Forests, Aranya Bhavan, Gandhinagar, Gujarat on 1st June and 1st December of each calendar year by individual project proponent.
85. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF&CC in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
86. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
87. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB.
88. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
89. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
90. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
91. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.



92. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
93. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
94. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
95. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
96. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

C. COMPLIANCE OF ENVIRONMENT CLEARANCE / REPORTING / ADMINISTRATION / APPEAL:

97. Project proponent shall inform all the concerned authorities including District Collector, IRO-MOEF&CC-Gandhinagar, Office of CGM, GPCB, District Forest Officer and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded to Project proponent.
98. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person exempt the project proponent from any responsibility.
99. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024.
100. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
101. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
102. Any person including the project proponent affected by this environment clearance order may file appeal to Honourable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
103. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagi2024@gmail.com & (b) seacgujarat@gmail.com

The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining):

1. PP shall comply with the Sustainable Sand Mine Guideline of MOEF&CC – 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January – 2020.

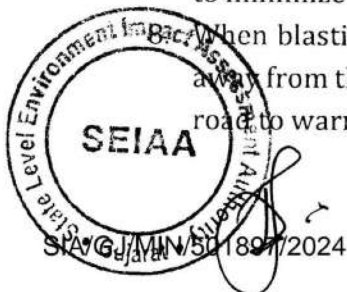


2. PP shall revise the mining plan as per the provisions of sustainable sand mining guidelines and Hon'ble NGT order giving the depth of mining of sand & gravel should not exceed 01 meter depth. The same shall be ensured by the District Geologists.
3. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence. If there is submergence partially or otherwise, it shall be reported to Commissioner of Geology and Mining, SEAC and SEIAA.
4. No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.
5. No sand mining shall be carried out before 6 am and after 6 pm by PP. Office of CGM shall ensure the same.
6. No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.
7. PP shall comply with the distance criteria prescribed by Hon'ble NGT.
8. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
9. The Annual replenishment report certified by the authorized agency must be submitted to the prescribed authority. In case, the replenishment is low, the mining activity/production levels shall accordingly be restricted to that extent.
10. Production shall be restricted upto the depth of 01 (one) meter or as per replenishment rate whichever is lesser.
11. The sand quarrying shall not be carried out below the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth, quarrying operation shall be stopped immediately.
12. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.

The conditions for the proposals involving Blasting Operation (Not applicable for leases not involving Blasting Operation):

1. PP shall comply with the DGMS guidelines for Blasting and shall address all safety measures in true spirit and nature. Records of the same shall be maintained by the PP.
2. In case of drilling and blasting, the surrounding area shall be properly safeguarded and the nearby population shall not be affected:
3. Whenever, blasting is required the proponent shall submit blasting license/ agreement to District Geologist for necessary action to maintain public safety.
4. All the conditions of the blasting protocol shall be complied with in letter and spirit.
5. Only controlled blasting shall be practiced with all necessary care. Blasting operation shall be carried out only during the daytime.
6. Only controlled blasting shall be performed with all necessary care for protection of public, workers and property from fly rock and vibration risks.
7. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.

When blasting is done, it shall be ensured that the persons have moved out of buildings and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.



9. Explosives for blasting shall be used only after taking requisite permission from the Director General of Mines Safety, Government of India. All necessary safety measures shall be taken and requisite license shall be obtained for storage of explosives.
10. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

Sr. No.	NAME	Designation	Sign
1.	H. K. Dash	Chairman	
2.	C. G. Bhagchandani	Member	
3.	Asav P. Gadhvi	Member Secretary	

Copy submitted to:

1. Commissioner of Geology and Mining, Gandhinagar.
...for information and necessary action, please.
2. District Magistrate and Collector.
...for information and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for monitoring of EC conditions and necessary action.
4. Member Secretary, GPCB, Gandhinagar
... for information and necessary action, please.
5. District Forest Officer.
... for cross checking regarding presence of schedule-I species in the study area of the lease



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 05/04/2025



सत्यमेव जयते

File No.: 15

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Dated 29/03/2025



To,

MAHESHBHAI CHHAGANBHAI VANJARA
MAHESHBHAI CHHAGANBHAI VANJARA
PLOT NO-48/1 ANKLESVAR BHARUCH GUJARAT-393001, BHARUCH, GUJARAT, 393001
maheshbhaivanzara137@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/GJ/MIN/501592/2024 dated 17/10/2024 for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5357760N
(ii) File No.	15
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Shri Maheshbhai Chhaganbhai Vanjara Re-appraisal Area-3.00.00 Survey no. - Narmada Nadi Patt Paiki (Govt. Land) Village – Shuklatirth, Taluka- Bharuch, Dist - Bharuch (Gujarat).
(ix) Location of Project (District, State)	BHARUCH, GUJARAT
(x) Issuing Authority	SEIAA, Gujarat
(xii) Applicability of General Conditions	No

SEIAA has noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

After detailed deliberation and based on SEAC recommendation, SEIAA has unanimously decided to grant the Fresh Environment Clearance with conditions suggested by SEAC and as mentioned in Annexure-B and Annexure-C and with following additional conditions.

1. This Environment Clearance is issued to Shri Maheshbhai Chhaganbhai Vanjara, for Name of Mineral - Ordinary Sand, RoM - 180000, Area - 3.00.00 as per the EC issued by the then DEIAA. PP shall apply separately for any amendment/ expansion/ transfer.
2. PP shall implement proposed Environment Management Plan and will allocate the fund of Rs. 9.03 Lacs (Capital Expenditure) and Rs. 4.13 Lacs (Recurring per Annum) as proposed in Form-2 of the application.
3. PP shall carry out proposed corporate Environment Responsibility and will allocate the fund of Rs. 7.48 Lacs as proposed in Form-2 of the application.
4. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
5. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
6. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
7. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
8. In case of mining, depth of mining for sand should not exceed 1 meter & for others, depth should not exceed more than depth approved in mining plan.
9. In case, depth is exceeding permissible depth from safety angle, as prescribed by DGMS/Geology & Mining department, how mining is planned and what are the safety measures & evacuation plan, should be verified and approved by Geology & Mining department / CGM before starting of mining, under intimation to SEIAA and SEAC.
10. PP will only mine for 120 days when the lease area is dry in a calendar year.
11. District Geologist shall notify dry working days for each calendar year in advance and shall circulate to the leaseholder for due compliance.
12. PP shall get modify Mining Plan from the Mining Department regarding revised working days.
13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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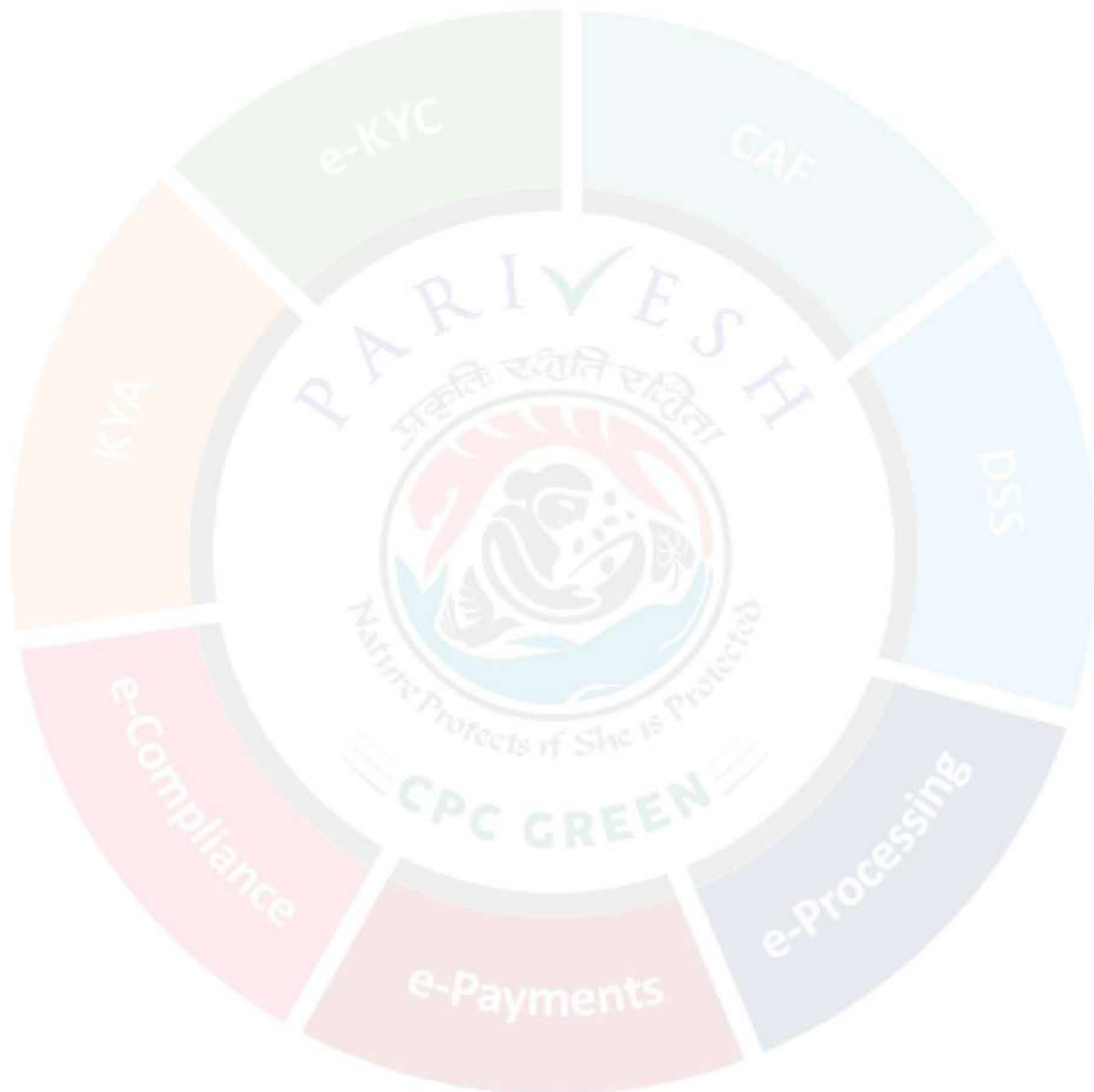
1. Commissioner of Geology and Mining, Gandhinagar.
... for records, monitoring of EC Conditions and necessary action, please.
2. District Magistrate and Collector.
... for records, monitoring of CER and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
4. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
5. Member Secretary, GPCB, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
6. District Forest Officer
... for cross checking regarding presence of schedule-I species in the study area of the lease.

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.



Annexure-B

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

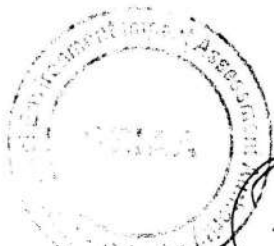
Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEAC has deliberated on the information in the proposal, Form- 2 including DSR, Mining Plan, Lease Document, PFR, Cluster Certificate etc., including additional missing information collected from proponents in addendum attached to Form 2 in Hard Copy, DEIAA EC Certificate and documents submitted in compliance to OM dated 28.04.2023.

After the re-appraisal of proposals submitted for Environmental Clearance Certificate issued by the then DEIAA and based on SEAC recommendation, SEIAA unanimously hereby accord Fresh Environment Clearance to the project granted to the same applicant, same area and same Rate of Mining by the then DEIAA as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments subject to strict compliance of following specific and general conditions as per **Annexure-C**:



SIA/GJ/MIN/501592/2024

Annexure-C**Specific Conditions:**

1. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
2. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
3. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
4. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
5. Where the lease is transferred by Office of CGM/Industries & Mining Department, GoG, New Lessee/ lease holder shall have to obtain Name change in EC Certificate as per prevailing norms. Office of CGM shall ensure the same.
6. As the proponents have not submitted the production data from base year as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018, Office of CGM shall verify the production data from base year and mining activity shall only be allowed after penalty is levied or recovered from PP, if applicable.
7. For the proposals where it was observed that excess production is carried out by project proponent than the approved quantity in EC Certificate issued by the then DEIAA, these cases should be dealt by CGM or GPCB, as applicable, as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014 as outline by MoEF&CC OM 30-05-2018 as well as the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 for the cases of violation of EIA notification 2006.
8. This EC is granted for mining of the mineral with production specified and any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws. Office of the CGM shall ensure that mining shall be limited to the quantity approved in the EC Certificate by MoEF&CC/SEIAA. District Geologists shall ensure the same.
9. PP shall also obtain requisite permissions from GPCB under the Environmental Acts/Rules, as applicable. GPCB shall monitor such cases and implement the conditions. The PP shall submit an annual environmental statement in Form-V as prescribed under the Environment (Protection) Rules, 1986.
10. Environment Management Plan (EMP) and Corporate Environment Responsibility (CER) proposed in Form-2 shall be implemented by PP in true letter and spirit.
11. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024. EMP and CER proposed in Form-2 shall be implemented and the compliance report thereof shall be included with half yearly compliance report.
12. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
13. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.

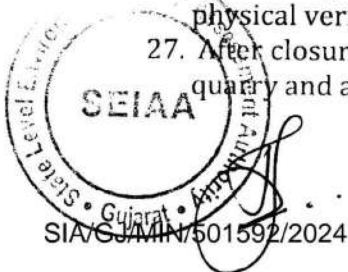


14. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
15. Proposals involving mining of minerals within the ESZ (or) one Kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012, as per the MoEF&CC OM dated 16-07-2020 and 08-08-2019.
16. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
17. The EC will not be operational if the lease area falls within the distance of less than 50 metres from the boundary of the closest forest area.
18. Any violation or non-compliance of EIA Notification or EC Certificate shall be brought to the notice to SEIAA by Office of CGM, GPCB, IRO - MoEFCC.

General Conditions:

1. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
2. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
3. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF&CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
4. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
7. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
8. This EC application is granted based on the inclusion of the lease area and name of the lease in District Survey Report of the district approved by SEIAA.

9. In case, the area or proposal is found to ingress in to no-go area including ESZ, CRZ, submerged area etc., proponent shall have to submit revised map excluding the ingress area for approval.
10. At the time of start of mining activity proponent shall ensure that it has credible and valid lease documents of grant of LOI or lease.
11. Mining plan shall be renew periodically as per prevailing norms.
12. PP shall obtain registration of workers under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board before starting mining activity.
13. Project proponent shall ensure that the depth of working and proposed mining quantity shall not exceed the minable quantity/Ha available in the prospecting report / Mining plan of geology and mining department.
14. In the event, District Survey Report is modified which affect the proposed mining project site, project proponent shall not be allowed to claim equity or plead legitimate expectation.
15. District Geology shall verify and confirm the mining capacity before undertaking the mining operation.
16. The project proponent shall obtain required N.A. permission (N.A. for land use change), user rights from the competent authority.
17. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in a environmentally sound manner.
18. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in the environmentally sound manner.
19. Project proponent shall comply with all the guidelines and notifications issued by MOEF&CC, New Delhi.
20. Lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1, as per the prevailing guidelines of MoEF&CC, New Delhi, all the concerned procedures shall be followed for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
21. Lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1, EIA study carried out for the said cluster as decided by the competent authority and EMP for the cluster prepared based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
22. All the measures mentioned in approved mining plan shall be complied with in a letter and spirit.
23. No mining shall be undertaken outside the area specified in this Environmental Clearance.
24. Any change in quantity specified in EC (RoM), lease area (Individual/cluster), survey number, change in ownership, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.
25. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
26. The mining activity shall be monitored by the Taluka level Force once in a month by conducting physical verification.
27. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be



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A handwritten signature in black ink, appearing to be 'XY'.

- levelled to let the river resume its normal course without any artificial obstruction to the extent possible.
28. The mined out pits to be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
 29. PP shall implement all safety measures including protection of lighting in mine as per the guidance manual of DGMS vide circular no. DGMS (Tech) Circular No: 10 of 2020 dtd. 23 June 2020.
 30. PP shall construct a pacca approach road connecting lease area to the main road with periodic regular maintenance to prevent fugitive dust emission.
 31. To conduct study for health check-up of the mineworkers through accredited agency including the respiratory/lungs related ailments and prepare a report for the impact of mining on the health of workers.
 32. PP shall carry out entire plantation as proposed in first year and maintain the same in subsequent years of lease period.
 33. No ground water extraction shall be done from within the lease/permit area.
 34. Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.
 35. Transportation route for vehicles carrying mineral shall have least minimum pass near human habitation.
 36. Validity of the EC shall be conterminous with validity of lease/Permit or thirty years whichever is early.
 37. All working labours shall be given the PPE kits as approved by DGMS.
 38. The proponent shall appoint a nodal officer for responsible compliance of conditions of Environment clearance.
 39. The mining activity shall be monitor by the District officer of Geology and Mining Department.
 40. Project proponent shall submit the undertaking that after completion of mining activity necessary reclamation and other requirements shall be complied as per the Environment Management Plan (EMP) failing which the cost of EMP shall be recovered as a means of land revenue under the Revenue Recovery Certificate (RRC) by the competent authority under the Land Revenue Code.
 41. Project Proponent shall prominently display the copy of Environment Clearance at site.
 42. Vide OM of MoEF&CC dated 16/01/2020, PP shall after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to their mining activities and restore the land to a condition which is fit for the growth of fodder, flora and fauna etc.

OTHER CONDITIONS :

A.1 WATER:

43. The depth of excavation / mining shall be restricted to depth approved in the mining plan.
44. The project proponent shall obtain necessary prior permissions of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
45. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
46. Garland Drains, setting tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
47. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:



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48. Effective safeguards, such as regular water sprinkling shall be out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
49. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
50. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
51. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
52. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
53. Fugitive emission in work place ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
54. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF&CC, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

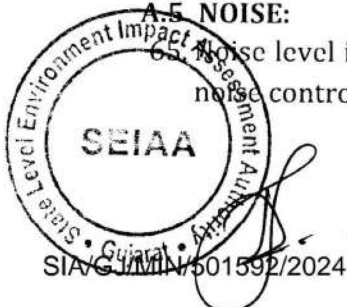
55. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
56. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
57. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
58. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use. All measures/recommendations in approved mining plan shall be complied with in letter and spirit.
59. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

60. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
61. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
62. First Aid Box should be made readily available at the site.
63. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
64. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

65. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers,



enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

66. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
67. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

68. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence.
69. At the time of starting the mining activity proponent shall ensure that it has credible documents of grant of LOI or valid lease and approved mining plan from Geology & Mining Department.
70. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in an environmentally sound manner.
71. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in an environmentally sound manner.
72. The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.
73. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.
74. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEF&CC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
75. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
76. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
77. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
78. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
79. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.



80. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movements shall be existing in the lease area proposed for mining.
81. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
82. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
83. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
84. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Integrated Regional Office of the Ministry of Environment and Forests, Aranya Bhavan, Gandhinagar, Gujarat on 1st June and 1st December of each calendar year by individual project proponent.
85. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF&CC in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
86. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
87. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB.
88. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
89. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
90. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
91. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.



92. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
93. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
94. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
95. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
96. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

C. COMPLIANCE OF ENVIRONMENT CLEARANCE / REPORTING / ADMINISTRATION / APPEAL:

97. Project proponent shall inform all the concerned authorities including District Collector, IRO-MOEF&CC-Gandhinagar, Office of CGM, GPCB, District Forest Officer and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded to Project proponent.
98. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person exempt the project proponent from any responsibility.
99. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024.
100. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
101. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
102. Any person including the project proponent affected by this environment clearance order may file appeal to Honourable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
103. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagi2024@gmail.com & (b) seacgujarat@gmail.com

The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining):

1. PP shall comply with the Sustainable Sand Mine Guideline of MOEF&CC – 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January – 2020.



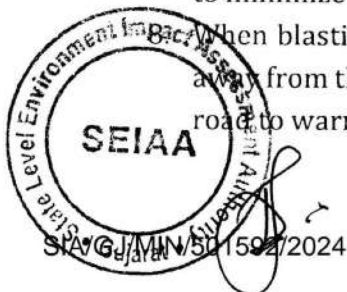
SIA/GJ/MIN/501592/2024

2. PP shall revise the mining plan as per the provisions of sustainable sand mining guidelines and Hon'ble NGT order giving the depth of mining of sand & gravel should not exceed 01 meter depth. The same shall be ensured by the District Geologists.
3. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence. If there is submergence partially or otherwise, it shall be reported to Commissioner of Geology and Mining, SEAC and SEIAA.
4. No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.
5. No sand mining shall be carried out before 6 am and after 6 pm by PP. Office of CGM shall ensure the same.
6. No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.
7. PP shall comply with the distance criteria prescribed by Hon'ble NGT.
8. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
9. The Annual replenishment report certified by the authorized agency must be submitted to the prescribed authority. In case, the replenishment is low, the mining activity/production levels shall accordingly be restricted to that extent.
10. Production shall be restricted upto the depth of 01 (one) meter or as per replenishment rate whichever is lesser.
11. The sand quarrying shall not be carried out below the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth, quarrying operation shall be stopped immediately.
12. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.

The conditions for the proposals involving Blasting Operation (Not applicable for leases not involving Blasting Operation):

1. PP shall comply with the DGMS guidelines for Blasting and shall address all safety measures in true spirit and nature. Records of the same shall be maintained by the PP.
2. In case of drilling and blasting, the surrounding area shall be properly safeguarded and the nearby population shall not be affected:
3. Whenever, blasting is required the proponent shall submit blasting license/ agreement to District Geologist for necessary action to maintain public safety.
4. All the conditions of the blasting protocol shall be complied with in letter and spirit.
5. Only controlled blasting shall be practiced with all necessary care. Blasting operation shall be carried out only during the daytime.
6. Only controlled blasting shall be performed with all necessary care for protection of public, workers and property from fly rock and vibration risks.
7. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.

When blasting is done, it shall be ensured that the persons have moved out of buildings and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.



9. Explosives for blasting shall be used only after taking requisite permission from the Director General of Mines Safety, Government of India. All necessary safety measures shall be taken and requisite license shall be obtained for storage of explosives.
10. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

Sr. No.	NAME	Designation	Sign
1.	H. K. Dash	Chairman	
2.	C. G. Bhagchandani	Member	
3.	Asav P. Gadhvi	Member Secretary	

Copy submitted to:

1. Commissioner of Geology and Mining, Gandhinagar.
...for information and necessary action, please.
2. District Magistrate and Collector.
...for information and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for monitoring of EC conditions and necessary action.
4. Member Secretary, GPCB, Gandhinagar
... for information and necessary action, please.
5. District Forest Officer.
... for cross checking regarding presence of schedule-I species in the study area of the lease



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 05/04/2025



सत्यमेव जयते

File No.: 45

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Dated 01/04/2025



To,

parmar surendrasinh b
parmar surendrasinh b
village- Shuklatirth, Ta- Bharuch, BHARUCH, GUJARAT, 392001
surendrabhaievo@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/GJ/MIN/501074/2024 dated 15/10/2024 for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5114177N
(ii) File No.	45
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Shri Surendrasinh Bhimsinh Parmar
(ix) Location of Project (District, State)	BHARUCH, GUJARAT
(x) Issuing Authority	SEIAA, Gujarat
(xii) Applicability of General Conditions	No

SEIAA has noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

After detailed deliberation and based on SEAC recommendation, SEIAA has unanimously decided to grant the Fresh Environment Clearance with conditions suggested by SEAC and as mentioned in Annexure-B and Annexure-C and with following additional conditions.

1. This Environment Clearance is issued to Shri Surendrasinh Bhimsinh Parmar, for Name of Mineral - Ordinary sand, RoM - 260000, Area - 04.00.00 as per the EC issued by the then DEIAA. PP shall apply separately for any amendment/ expansion/ transfer.
2. PP shall implement proposed Environment Management Plan and will allocate the fund of Rs. 1.71 Lacs (Capital Expenditure) and Rs. 5.05 Lacs (Recurring per Annum) as proposed in Form-2 of the application.
3. PP shall carry out proposed corporate Environment Responsibility and will allocate the fund of Rs. 5.05 Lacs as proposed in Form-2 of the application.
4. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
5. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
6. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
7. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
8. In case of mining, depth of mining for sand should not exceed 1 meter & for others, depth should not exceed more than depth approved in mining plan.
9. In case, depth is exceeding permissible depth from safety angle, as prescribed by DGMS/Geology & Mining department, how mining is planned and what are the safety measures & evacuation plan, should be verified and approved by Geology & Mining department / CGM before starting of mining, under intimation to SEIAA and SEAC.
10. PP will only mine for 150 days when the lease area is dry in a calendar year.
11. District Geologist shall notify dry working days for each calendar year in advance and shall circulate to the leaseholder for due compliance.
12. PP shall get modify Mining Plan from the Mining Department regarding revised working days.
13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Copy To

1. Commissioner of Geology and Mining, Gandhinagar.
... for records, monitoring of EC Conditions and necessary action, please.
2. District Magistrate and Collector.
... for records, monitoring of CER and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
4. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
5. Member Secretary, GPCB, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
6. District Forest Officer
... for cross checking regarding presence of schedule-I species in the study area of the lease.

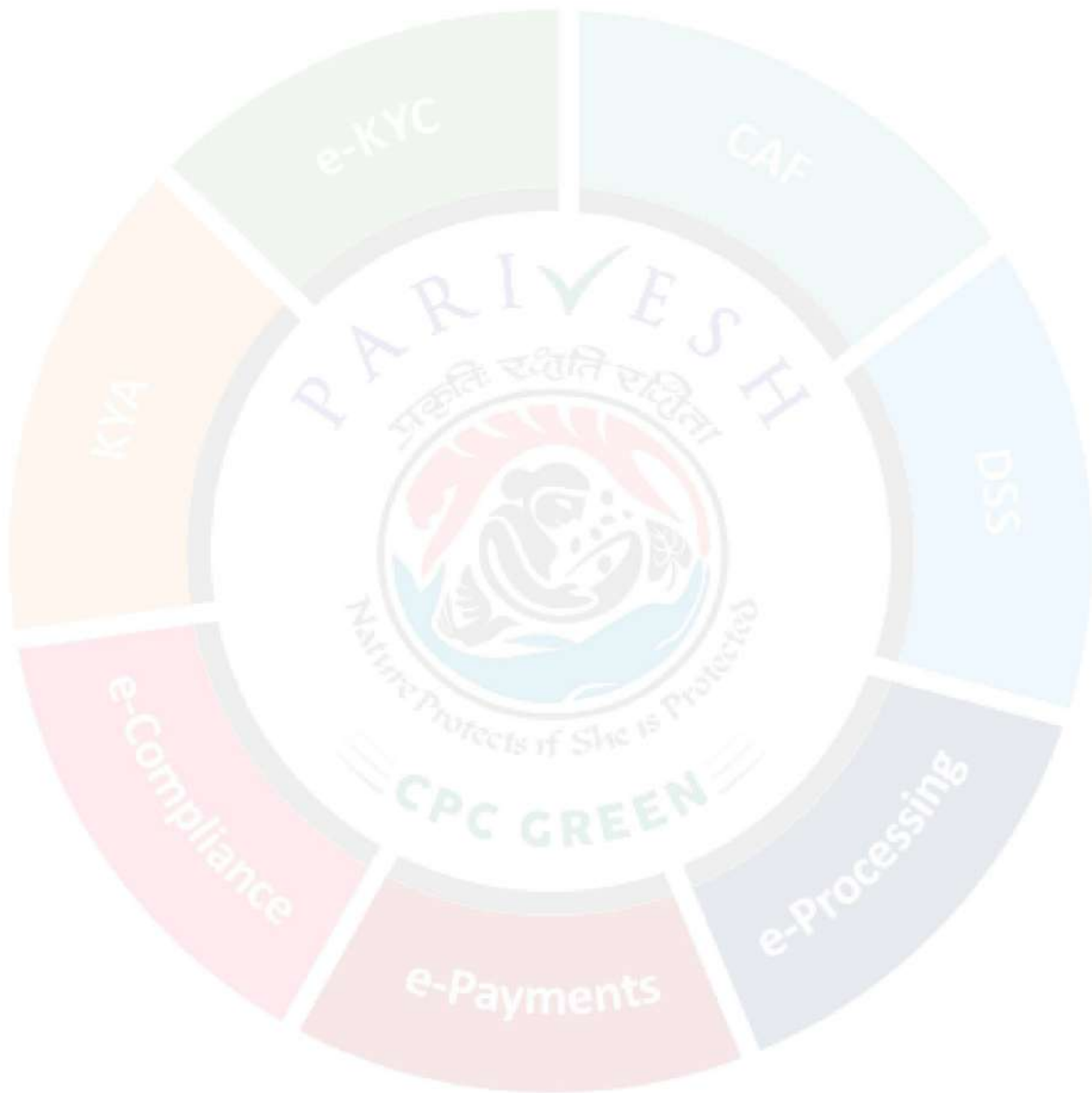
Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of

S. No	EC Conditions
	India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.



Annexure-B

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

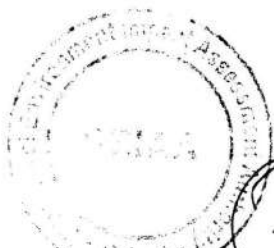
Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEAC has deliberated on the information in the proposal, Form- 2 including DSR, Mining Plan, Lease Document, PFR, Cluster Certificate etc., including additional missing information collected from proponents in addendum attached to Form 2 in Hard Copy, DEIAA EC Certificate and documents submitted in compliance to OM dated 28.04.2023.

After the re-appraisal of proposals submitted for Environmental Clearance Certificate issued by the then DEIAA and based on SEAC recommendation, SEIAA unanimously hereby accord Fresh Environment Clearance to the project granted to the same applicant, same area and same Rate of Mining by the then DEIAA as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments subject to strict compliance of following specific and general conditions as per **Annexure-C**:



SIA/GJ/MIN/501074/2024

Annexure-C**Specific Conditions:**

1. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
2. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
3. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
4. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
5. Where the lease is transferred by Office of CGM/Industries & Mining Department, GoG, New Lessee/ lease holder shall have to obtain Name change in EC Certificate as per prevailing norms. Office of CGM shall ensure the same.
6. As the proponents have not submitted the production data from base year as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018, Office of CGM shall verify the production data from base year and mining activity shall only be allowed after penalty is levied or recovered from PP, if applicable.
7. For the proposals where it was observed that excess production is carried out by project proponent than the approved quantity in EC Certificate issued by the then DEIAA, these cases should be dealt by CGM or GPCB, as applicable, as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014 as outline by MoEF&CC OM 30-05-2018 as well as the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 for the cases of violation of EIA notification 2006.
8. This EC is granted for mining of the mineral with production specified and any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws. Office of the CGM shall ensure that mining shall be limited to the quantity approved in the EC Certificate by MoEF&CC/SEIAA. District Geologists shall ensure the same.
9. PP shall also obtain requisite permissions from GPCB under the Environmental Acts/Rules, as applicable. GPCB shall monitor such cases and implement the conditions. The PP shall submit an annual environmental statement in Form-V as prescribed under the Environment (Protection) Rules, 1986.
10. Environment Management Plan (EMP) and Corporate Environment Responsibility (CER) proposed in Form-2 shall be implemented by PP in true letter and spirit.
11. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024. EMP and CER proposed in Form-2 shall be implemented and the compliance report thereof shall be included with half yearly compliance report.
12. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
13. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.

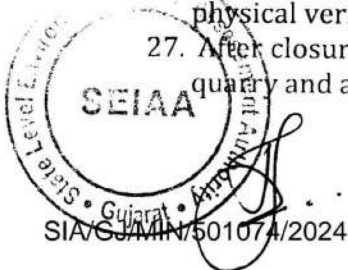


14. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
15. Proposals involving mining of minerals within the ESZ (or) one Kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012, as per the MoEF&CC OM dated 16-07-2020 and 08-08-2019.
16. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
17. The EC will not be operational if the lease area falls within the distance of less than 50 metres from the boundary of the closest forest area.
18. Any violation or non-compliance of EIA Notification or EC Certificate shall be brought to the notice to SEIAA by Office of CGM, GPCB, IRO - MoEFCC.

General Conditions:

1. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
2. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
3. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF&CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
4. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
7. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
8. This EC application is granted based on the inclusion of the lease area and name of the lease in District Survey Report of the district approved by SEIAA.

9. In case, the area or proposal is found to ingress in to no-go area including ESZ, CRZ, submerged area etc., proponent shall have to submit revised map excluding the ingress area for approval.
10. At the time of start of mining activity proponent shall ensure that it has credible and valid lease documents of grant of LOI or lease.
11. Mining plan shall be renew periodically as per prevailing norms.
12. PP shall obtain registration of workers under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board before starting mining activity.
13. Project proponent shall ensure that the depth of working and proposed mining quantity shall not exceed the minable quantity/Ha available in the prospecting report / Mining plan of geology and mining department.
14. In the event, District Survey Report is modified which affect the proposed mining project site, project proponent shall not be allowed to claim equity or plead legitimate expectation.
15. District Geology shall verify and confirm the mining capacity before undertaking the mining operation.
16. The project proponent shall obtain required N.A. permission (N.A. for land use change), user rights from the competent authority.
17. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in a environmentally sound manner.
18. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in the environmentally sound manner.
19. Project proponent shall comply with all the guidelines and notifications issued by MOEF&CC, New Delhi.
20. Lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1, as per the prevailing guidelines of MoEF&CC, New Delhi, all the concerned procedures shall be followed for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
21. Lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1, EIA study carried out for the said cluster as decided by the competent authority and EMP for the cluster prepared based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
22. All the measures mentioned in approved mining plan shall be complied with in a letter and spirit.
23. No mining shall be undertaken outside the area specified in this Environmental Clearance.
24. Any change in quantity specified in EC (RoM), lease area (Individual/cluster), survey number, change in ownership, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.
25. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
26. The mining activity shall be monitored by the Taluka level Force once in a month by conducting physical verification.
27. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be



- levelled to let the river resume its normal course without any artificial obstruction to the extent possible.
28. The mined out pits to be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
 29. PP shall implement all safety measures including protection of lighting in mine as per the guidance manual of DGMS vide circular no. DGMS (Tech) Circular No: 10 of 2020 dtd. 23 June 2020.
 30. PP shall construct a pacca approach road connecting lease area to the main road with periodic regular maintenance to prevent fugitive dust emission.
 31. To conduct study for health check-up of the mineworkers through accredited agency including the respiratory/lungs related ailments and prepare a report for the impact of mining on the health of workers.
 32. PP shall carry out entire plantation as proposed in first year and maintain the same in subsequent years of lease period.
 33. No ground water extraction shall be done from within the lease/permit area.
 34. Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.
 35. Transportation route for vehicles carrying mineral shall have least minimum pass near human habitation.
 36. Validity of the EC shall be conterminous with validity of lease/Permit or thirty years whichever is early.
 37. All working labours shall be given the PPE kits as approved by DGMS.
 38. The proponent shall appoint a nodal officer for responsible compliance of conditions of Environment clearance.
 39. The mining activity shall be monitor by the District officer of Geology and Mining Department.
 40. Project proponent shall submit the undertaking that after completion of mining activity necessary reclamation and other requirements shall be complied as per the Environment Management Plan (EMP) failing which the cost of EMP shall be recovered as a means of land revenue under the Revenue Recovery Certificate (RRC) by the competent authority under the Land Revenue Code.
 41. Project Proponent shall prominently display the copy of Environment Clearance at site.
 42. Vide OM of MoEF&CC dated 16/01/2020, PP shall after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to their mining activities and restore the land to a condition which is fit for the growth of fodder, flora and fauna etc.

OTHER CONDITIONS :

A.1 WATER:

43. The depth of excavation / mining shall be restricted to depth approved in the mining plan.
44. The project proponent shall obtain necessary prior permissions of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
45. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
46. Garland Drains, setting tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
47. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:



48. Effective safeguards, such as regular water sprinkling shall be out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
49. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
50. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
51. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
52. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
53. Fugitive emission in work place ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
54. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF&CC, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

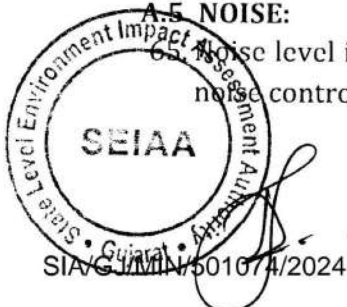
55. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
56. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
57. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
58. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use. All measures/recommendations in approved mining plan shall be complied with in letter and spirit.
59. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

60. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
61. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
62. First Aid Box should be made readily available at the site.
63. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
64. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

65. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers,



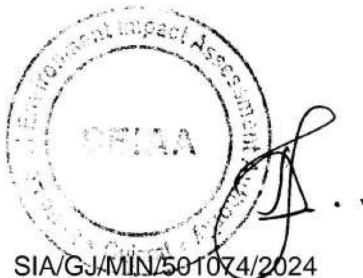
enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

66. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
67. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

68. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence.
69. At the time of starting the mining activity proponent shall ensure that it has credible documents of grant of LOI or valid lease and approved mining plan from Geology & Mining Department.
70. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in an environmentally sound manner.
71. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in an environmentally sound manner.
72. The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.
73. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.
74. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEF&CC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
75. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
76. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
77. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
78. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
79. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.



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80. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movements shall be existing in the lease area proposed for mining.
81. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
82. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
83. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
84. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Integrated Regional Office of the Ministry of Environment and Forests, Aranya Bhavan, Gandhinagar, Gujarat on 1st June and 1st December of each calendar year by individual project proponent.
85. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF&CC in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
86. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
87. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB.
88. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
89. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
90. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
91. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.



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92. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
93. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
94. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
95. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
96. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

C. COMPLIANCE OF ENVIRONMENT CLEARANCE / REPORTING / ADMINISTRATION / APPEAL:

97. Project proponent shall inform all the concerned authorities including District Collector, IRO-MOEF&CC-Gandhinagar, Office of CGM, GPCB, District Forest Officer and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded to Project proponent.
98. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person exempt the project proponent from any responsibility.
99. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024.
100. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
101. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
102. Any person including the project proponent affected by this environment clearance order may file appeal to Honourable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
103. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagi2024@gmail.com & (b) seacgujarat@gmail.com

The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining):

1. PP shall comply with the Sustainable Sand Mine Guideline of MOEF&CC – 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January – 2020.

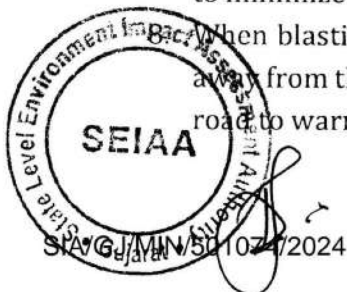


2. PP shall revise the mining plan as per the provisions of sustainable sand mining guidelines and Hon'ble NGT order giving the depth of mining of sand & gravel should not exceed 01 meter depth. The same shall be ensured by the District Geologists.
3. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence. If there is submergence partially or otherwise, it shall be reported to Commissioner of Geology and Mining, SEAC and SEIAA.
4. No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.
5. No sand mining shall be carried out before 6 am and after 6 pm by PP. Office of CGM shall ensure the same.
6. No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.
7. PP shall comply with the distance criteria prescribed by Hon'ble NGT.
8. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
9. The Annual replenishment report certified by the authorized agency must be submitted to the prescribed authority. In case, the replenishment is low, the mining activity/production levels shall accordingly be restricted to that extent.
10. Production shall be restricted upto the depth of 01 (one) meter or as per replenishment rate whichever is lesser.
11. The sand quarrying shall not be carried out below the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth, quarrying operation shall be stopped immediately.
12. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.

The conditions for the proposals involving Blasting Operation (Not applicable for leases not involving Blasting Operation):

1. PP shall comply with the DGMS guidelines for Blasting and shall address all safety measures in true spirit and nature. Records of the same shall be maintained by the PP.
2. In case of drilling and blasting, the surrounding area shall be properly safeguarded and the nearby population shall not be affected:
3. Whenever, blasting is required the proponent shall submit blasting license/ agreement to District Geologist for necessary action to maintain public safety.
4. All the conditions of the blasting protocol shall be complied with in letter and spirit.
5. Only controlled blasting shall be practiced with all necessary care. Blasting operation shall be carried out only during the daytime.
6. Only controlled blasting shall be performed with all necessary care for protection of public, workers and property from fly rock and vibration risks.
7. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.

When blasting is done, it shall be ensured that the persons have moved out of buildings and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.



9. Explosives for blasting shall be used only after taking requisite permission from the Director General of Mines Safety, Government of India. All necessary safety measures shall be taken and requisite license shall be obtained for storage of explosives.
10. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

Sr. No.	NAME	Designation	Sign
1.	H. K. Dash	Chairman	
2.	C. G. Bhagchandani	Member	
3.	Asav P. Gadhvi	Member Secretary	

Copy submitted to:

1. Commissioner of Geology and Mining, Gandhinagar.
...for information and necessary action, please.
2. District Magistrate and Collector.
...for information and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for monitoring of EC conditions and necessary action.
4. Member Secretary, GPCB, Gandhinagar
... for information and necessary action, please.
5. District Forest Officer.
... for cross checking regarding presence of schedule-I species in the study area of the lease



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 05/04/2025



सत्यमेव जयते

File No.: 23

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Dated 29/03/2025



To,

PATEL ARVINDBHAI HARIBHAI
PATEL ARVINDBHAI HARIBHAI
PIPAL FALIYU, MANGLESHWAR, BHARUCH GUJARAT-392030, BHARUCH, GUJARAT,
392030
arvindpatelmine01@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/GJ/MIN/501627/2024 dated 17/10/2024 for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5570186N
(ii) File No.	23
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Shri Arvindbhai Haribhai Patel Re-appraisal Area- 2.00.00 Survey no. –Narmada Nadi Patt (Govt. Land) Village – Shukltirth, Taluka- Bharuch, Dist- Bharuch.- (Gujarat).
(ix) Location of Project (District, State)	BHARUCH, GUJARAT
(x) Issuing Authority	SEIAA, Gujarat
(xii) Applicability of General Conditions	No

SEIAA has noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions

passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

After detailed deliberation and based on SEAC recommendation, SEIAA has unanimously decided to grant the Fresh Environment Clearance with conditions suggested by SEAC and as mentioned in Annexure-B and Annexure-C and with following additional conditions.

1. This Environment Clearance is issued to Shri Arvindbhai Haribhai Patel, for Name of Mineral - Ordinary Sand, RoM - 130000, Area - 2.00.00 as per the EC issued by the then DEIAA. PP shall apply separately for any amendment/ expansion/ transfer.
2. PP shall implement proposed Environment Management Plan and will allocate the fund of Rs. 3.54 Lacs (Capital Expenditure) and Rs. 3.85 Lacs (Recurring per Annum) as proposed in Form-2 of the application.
3. PP shall carry out proposed corporate Environment Responsibility and will allocate the fund of Rs. 2.24 Lacs as proposed in Form-2 of the application.
4. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
5. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
6. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
7. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
8. In case of mining, depth of mining for sand should not exceed 1 meter & for others, depth should not exceed more than depth approved in mining plan.
9. In case, depth is exceeding permissible depth from safety angle, as prescribed by DGMS/Geology & Mining department, how mining is planned and what are the safety measures & evacuation plan, should be verified and approved by Geology & Mining department / CGM before starting of mining, under intimation to SEIAA and SEAC.
10. PP will only mine for 120 days when the lease area is dry in a calendar year.
11. District Geologist shall notify dry working days for each calendar year in advance and shall circulate to the leaseholder for due compliance.
12. PP shall get modify Mining Plan from the Mining Department regarding revised working days.
13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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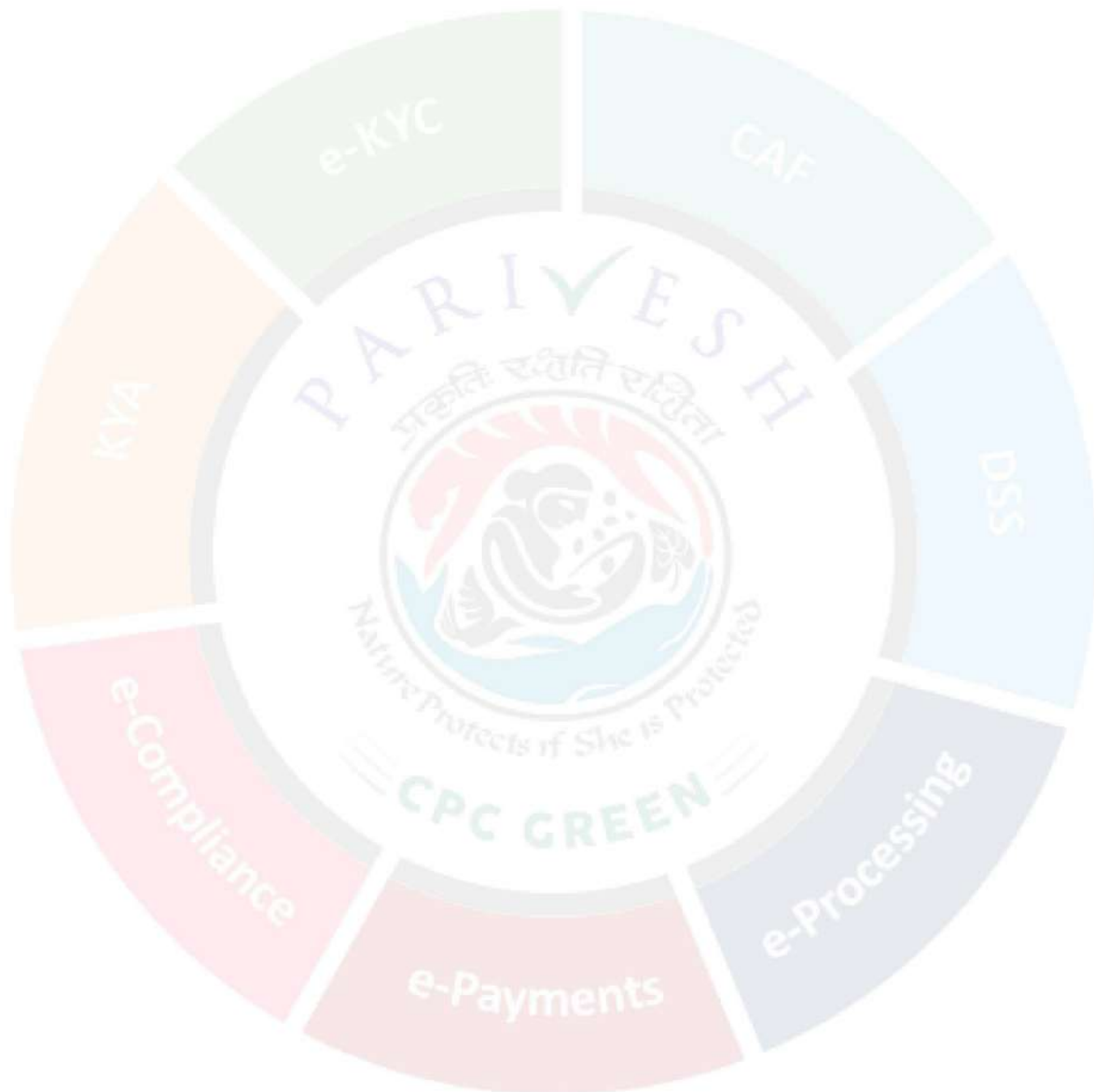
1. Commissioner of Geology and Mining, Gandhinagar.
... for records, monitoring of EC Conditions and necessary action, please.
2. District Magistrate and Collector.
... for records, monitoring of CER and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
4. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
5. Member Secretary, GPCB, Gandhinagar
... for records, monitoring of EC Conditions and necessary action, please.
6. District Forest Officer
... for cross checking regarding presence of schedule-I species in the study area of the lease.

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.



Annexure-B

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

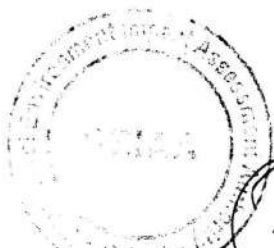
Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEAC has deliberated on the information in the proposal, Form- 2 including DSR, Mining Plan, Lease Document, PFR, Cluster Certificate etc., including additional missing information collected from proponents in addendum attached to Form 2 in Hard Copy, DEIAA EC Certificate and documents submitted in compliance to OM dated 28.04.2023.

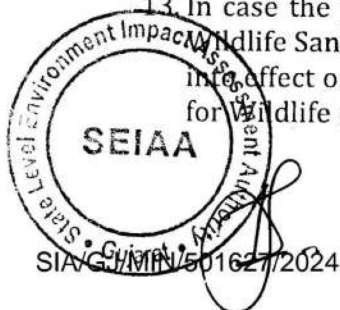
After the re-appraisal of proposals submitted for Environmental Clearance Certificate issued by the then DEIAA and based on SEAC recommendation, SEIAA unanimously hereby accord Fresh Environment Clearance to the project granted to the same applicant, same area and same Rate of Mining by the then DEIAA as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments subject to strict compliance of following specific and general conditions as per **Annexure-C**:



SIA/GJ/MIN/501627/2024

Annexure-C**Specific Conditions:**

1. The EC will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
2. Mining & Geology Department, GoG shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the PP in strict compliance of the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018.
3. Mining department shall ensure that there shall be no discrepancy between EC and approved mining plan, if any.
4. Extension of mining plan & lease will be ensured before any mining work is started. Office of CGM shall ensure the same.
5. Where the lease is transferred by Office of CGM/Industries & Mining Department, GoG, New Lessee/ lease holder shall have to obtain Name change in EC Certificate as per prevailing norms. Office of CGM shall ensure the same.
6. As the proponents have not submitted the production data from base year as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014, as outline by MoEF&CC OM 30-05-2018, Office of CGM shall verify the production data from base year and mining activity shall only be allowed after penalty is levied or recovered from PP, if applicable.
7. For the proposals where it was observed that excess production is carried out by project proponent than the approved quantity in EC Certificate issued by the then DEIAA, these cases should be dealt by CGM or GPCB, as applicable, as per the judgement of Hon'ble Supreme Court judgement dated 02-08-2017 passed in Common Cause vs. Union of India Writ Petition (C) 114 of 2014 as outline by MoEF&CC OM 30-05-2018 as well as the final outcome of the stay order imposed by the Hon'ble Supreme Court in W.P.(C) no. 1394/2023 titled Vanashakti vs. Union of India dated 02.01.2024 for the cases of violation of EIA notification 2006.
8. This EC is granted for mining of the mineral with production specified and any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws. Office of the CGM shall ensure that mining shall be limited to the quantity approved in the EC Certificate by MoEF&CC/SEIAA. District Geologists shall ensure the same.
9. PP shall also obtain requisite permissions from GPCB under the Environmental Acts/Rules, as applicable. GPCB shall monitor such cases and implement the conditions. The PP shall submit an annual environmental statement in Form-V as prescribed under the Environment (Protection) Rules, 1986.
10. Environment Management Plan (EMP) and Corporate Environment Responsibility (CER) proposed in Form-2 shall be implemented by PP in true letter and spirit.
11. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024. EMP and CER proposed in Form-2 shall be implemented and the compliance report thereof shall be included with half yearly compliance report.
12. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
13. In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.

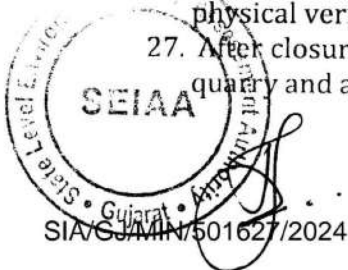


14. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
15. Proposals involving mining of minerals within the ESZ (or) one Kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012, as per the MoEF&CC OM dated 16-07-2020 and 08-08-2019.
16. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
17. The EC will not be operational if the lease area falls within the distance of less than 50 metres from the boundary of the closest forest area.
18. Any violation or non-compliance of EIA Notification or EC Certificate shall be brought to the notice to SEIAA by Office of CGM, GPCB, IRO - MoEFCC.

General Conditions:

1. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
2. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
3. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF&CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
4. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
6. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
7. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.
8. This EC application is granted based on the inclusion of the lease area and name of the lease in District Survey Report of the district approved by SEIAA.

9. In case, the area or proposal is found to ingress in to no-go area including ESZ, CRZ, submerged area etc., proponent shall have to submit revised map excluding the ingress area for approval.
10. At the time of start of mining activity proponent shall ensure that it has credible and valid lease documents of grant of LOI or lease.
11. Mining plan shall be renew periodically as per prevailing norms.
12. PP shall obtain registration of workers under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board before starting mining activity.
13. Project proponent shall ensure that the depth of working and proposed mining quantity shall not exceed the minable quantity/Ha available in the prospecting report / Mining plan of geology and mining department.
14. In the event, District Survey Report is modified which affect the proposed mining project site, project proponent shall not be allowed to claim equity or plead legitimate expectation.
15. District Geology shall verify and confirm the mining capacity before undertaking the mining operation.
16. The project proponent shall obtain required N.A. permission (N.A. for land use change), user rights from the competent authority.
17. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in a environmentally sound manner.
18. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in the environmentally sound manner.
19. Project proponent shall comply with all the guidelines and notifications issued by MOEF&CC, New Delhi.
20. Lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1, as per the prevailing guidelines of MoEF&CC, New Delhi, all the concerned procedures shall be followed for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
21. Lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1, EIA study carried out for the said cluster as decided by the competent authority and EMP for the cluster prepared based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
22. All the measures mentioned in approved mining plan shall be complied with in a letter and spirit.
23. No mining shall be undertaken outside the area specified in this Environmental Clearance.
24. Any change in quantity specified in EC (RoM), lease area (Individual/cluster), survey number, change in ownership, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.
25. The District Administration should assess the site for Environmental impact at the end of first year to permit the continuation of the operation.
26. The mining activity shall be monitored by the Taluka level Force once in a month by conducting physical verification.
27. After closure of the mining, the licensee shall immediately remove all the sheds put up in the quarry and all the equipments used for operation of sand quarry. The roads/pathways shall be



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- levelled to let the river resume its normal course without any artificial obstruction to the extent possible.
28. The mined out pits to be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation.
 29. PP shall implement all safety measures including protection of lighting in mine as per the guidance manual of DGMS vide circular no. DGMS (Tech) Circular No: 10 of 2020 dtd. 23 June 2020.
 30. PP shall construct a pacca approach road connecting lease area to the main road with periodic regular maintenance to prevent fugitive dust emission.
 31. To conduct study for health check-up of the mineworkers through accredited agency including the respiratory/lungs related ailments and prepare a report for the impact of mining on the health of workers.
 32. PP shall carry out entire plantation as proposed in first year and maintain the same in subsequent years of lease period.
 33. No ground water extraction shall be done from within the lease/permit area.
 34. Pillars mentioning boundary of the lease area shall be provided as per the provision of mining rules/Acts to identify the lease area.
 35. Transportation route for vehicles carrying mineral shall have least minimum pass near human habitation.
 36. Validity of the EC shall be conterminous with validity of lease/Permit or thirty years whichever is early.
 37. All working labours shall be given the PPE kits as approved by DGMS.
 38. The proponent shall appoint a nodal officer for responsible compliance of conditions of Environment clearance.
 39. The mining activity shall be monitor by the District officer of Geology and Mining Department.
 40. Project proponent shall submit the undertaking that after completion of mining activity necessary reclamation and other requirements shall be complied as per the Environment Management Plan (EMP) failing which the cost of EMP shall be recovered as a means of land revenue under the Revenue Recovery Certificate (RRC) by the competent authority under the Land Revenue Code.
 41. Project Proponent shall prominently display the copy of Environment Clearance at site.
 42. Vide OM of MoEF&CC dated 16/01/2020, PP shall after ceasing mining operations, undertake re-grassing the mining area and any other area which have been disturbed due to their mining activities and restore the land to a condition which is fit for the growth of fodder, flora and fauna etc.

OTHER CONDITIONS :

A.1 WATER:

43. The depth of excavation / mining shall be restricted to depth approved in the mining plan.
44. The project proponent shall obtain necessary prior permissions of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
45. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
46. Garland Drains, setting tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
47. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:



SIA/GJ/MIN/50162X/2024

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48. Effective safeguards, such as regular water sprinkling shall be out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
49. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
50. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
51. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
52. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
53. Fugitive emission in work place ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
54. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF&CC, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

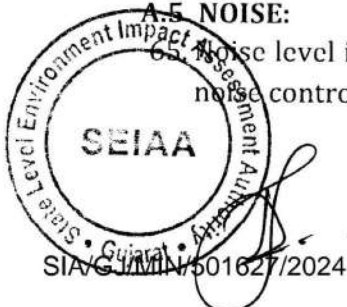
55. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
56. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
57. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
58. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use. All measures/recommendations in approved mining plan shall be complied with in letter and spirit.
59. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

60. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
61. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
62. First Aid Box should be made readily available at the site.
63. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
64. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

65. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers,



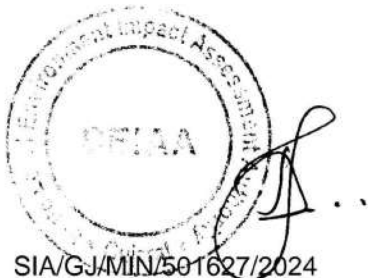
enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

66. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
67. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

68. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence.
69. At the time of starting the mining activity proponent shall ensure that it has credible documents of grant of LOI or valid lease and approved mining plan from Geology & Mining Department.
70. PP shall ensure that the dust mitigation measures, removal of debris and human safety including transport of minerals in an environmentally sound manner.
71. PP shall allocate adequate funds for post Mine closure measures commensurate with the cost of reclamation & restoration and submit the details of post closure measures including disposal of debris and overburden in an environmentally sound manner.
72. The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.
73. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.
74. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEF&CC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
75. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
76. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
77. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
78. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
79. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.



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80. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movements shall be existing in the lease area proposed for mining.
81. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
82. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
83. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
84. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Integrated Regional Office of the Ministry of Environment and Forests, Aranya Bhavan, Gandhinagar, Gujarat on 1st June and 1st December of each calendar year by individual project proponent.
85. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF&CC in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
86. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
87. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB.
88. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
89. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
90. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
91. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.



92. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
93. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
94. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
95. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
96. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

C. COMPLIANCE OF ENVIRONMENT CLEARANCE / REPORTING / ADMINISTRATION / APPEAL:

97. Project proponent shall inform all the concerned authorities including District Collector, IRO-MOEF&CC-Gandhinagar, Office of CGM, GPCB, District Forest Officer and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded to Project proponent.
98. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person exempt the project proponent from any responsibility.
99. PP shall submit Half-Yearly compliance report through the dedicated module in Parivesh 2.0 as per the MoEF&CC OM dated 14-06-2024.
100. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.
101. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
102. Any person including the project proponent affected by this environment clearance order may file appeal to Honourable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
103. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagi2024@gmail.com & (b) seacgujarat@gmail.com

The conditions for the proposals involving Sand & Gravel Mining (Not applicable for other than Sand & Gravel Mining):

1. PP shall comply with the Sustainable Sand Mine Guideline of MOEF&CC – 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January – 2020.

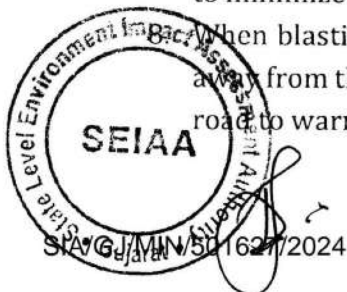


2. PP shall revise the mining plan as per the provisions of sustainable sand mining guidelines and Hon'ble NGT order giving the depth of mining of sand & gravel should not exceed 01 meter depth. The same shall be ensured by the District Geologists.
3. Before starting the mining activity, the district geologist shall ensure that the area of operation is not under submergence. If there is submergence partially or otherwise, it shall be reported to Commissioner of Geology and Mining, SEAC and SEIAA.
4. No in-stream mining shall be carried out by PP. Office of CGM shall ensure the same.
5. No sand mining shall be carried out before 6 am and after 6 pm by PP. Office of CGM shall ensure the same.
6. No mining shall be done within 10 m distance from the river bank in order to avoid chances of shore erosion by PP. Office of CGM shall ensure the same.
7. PP shall comply with the distance criteria prescribed by Hon'ble NGT.
8. The Licensee must use minimum number of poclains and it should not be more than two in the project site.
9. The Annual replenishment report certified by the authorized agency must be submitted to the prescribed authority. In case, the replenishment is low, the mining activity/production levels shall accordingly be restricted to that extent.
10. Production shall be restricted upto the depth of 01 (one) meter or as per replenishment rate whichever is lesser.
11. The sand quarrying shall not be carried out below the ground water table under any circumstances. In case, the ground water table occurs within the permitted depth, quarrying operation shall be stopped immediately.
12. The sand mining should not disturb in any way the turbidity, velocity and flow pattern of the river water.

The conditions for the proposals involving Blasting Operation (Not applicable for leases not involving Blasting Operation):

1. PP shall comply with the DGMS guidelines for Blasting and shall address all safety measures in true spirit and nature. Records of the same shall be maintained by the PP.
2. In case of drilling and blasting, the surrounding area shall be properly safeguarded and the nearby population shall not be affected:
3. Whenever, blasting is required the proponent shall submit blasting license/ agreement to District Geologist for necessary action to maintain public safety.
4. All the conditions of the blasting protocol shall be complied with in letter and spirit.
5. Only controlled blasting shall be practiced with all necessary care. Blasting operation shall be carried out only during the daytime.
6. Only controlled blasting shall be performed with all necessary care for protection of public, workers and property from fly rock and vibration risks.
7. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.

When blasting is done, it shall be ensured that the persons have moved out of buildings and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.



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A handwritten signature in black ink.

9. Explosives for blasting shall be used only after taking requisite permission from the Director General of Mines Safety, Government of India. All necessary safety measures shall be taken and requisite license shall be obtained for storage of explosives.
10. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

Sr. No.	NAME	Designation	Sign
1.	H. K. Dash	Chairman	
2.	C. G. Bhagchandani	Member	
3.	Asav P. Gadhvi	Member Secretary	

Copy submitted to:

1. Commissioner of Geology and Mining, Gandhinagar.
...for information and necessary action, please.
2. District Magistrate and Collector.
...for information and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for monitoring of EC conditions and necessary action.
4. Member Secretary, GPCB, Gandhinagar
... for information and necessary action, please.
5. District Forest Officer.
... for cross checking regarding presence of schedule-I species in the study area of the lease



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 05/04/2025



सत्यमेव जयते

File No: 44

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Date 30/12/2024



To,

pravinbhai m prajapati
pravinbhai m prajapati
pravinbhaievol@gmail.com

Subject: Rejection of Environmental Clearance (EC) to the proposed Project under the EIA Notification 2006- and as amended thereof -regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/GJ/MIN/500929/2024 dated null for Rejection of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5400417N
(ii) File No.	44
(iii) Clearance Type	Fresh EC (Mining)
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a)
(vii) Name of Project	Shri Pravinbhai Mohanbhai Prajapati
(viii) Name of Company/Organization	pravinbhai m prajapati
(ix) Location of Project (District, State)	BHARUCH, , GUJARAT,
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC

vide OM dated 15-03-2024.

Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

As per the SEAC MoM, while deliberation on satellite images, committee noted that, lease is under submergence which is not in compliance with the distance criteria prescribed by Hon'ble NGT before Principal Bench in the order of O.A. NO. 85/2019 (WZ) dtd. 30.09.2020; Sustainable Sand Mine Guideline of MOEF&CC, 2016; Enforcement & Monitoring Guidelines for Sand Mining issued by MoEFCC in January, 2020; MoEFCC letter vide no.6- 60/2020 WLP(1), dated 16.07.2020; MoEFCC OM vide no. 22- 43/2018-IA.III, dated 08.08.2019 in accordance with the order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995; Amended CRZ Notification 2011; MoEFCC Notification no. S.O. 1599(E), dated 25.06.2014 etc.

After detailed discussion & deliberation and accepting SEAC recommendation, SEIAA has unanimously decided to reject the proposal as the lease is not complying with the distance criteria as lease is under submergence which is not in compliance with the distance criteria which is violation of Hon'ble NGT guidelines. Office of CGM shall take appropriate action in this regard and to ensure the compliance of judgment of Hon'ble Supreme Court dated 02-08-2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause Vs Union of India & Ors. PP may apply submit fresh revised application after reducing area and revised approved mining plan.

Copy To

1. Commissioner of Geology and Mining, Gandhinagar.
... for records and necessary action, please.
2. District Magistrate and Collector.
... for records and necessary action, please.
3. IRO- MoEF&CC, Gandhinagar
... for records and necessary action, please.
4. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
5. Member Secretary, GPCB, Gandhinagar
... for records and necessary action, please.

Send Approval Copy To (In case of multiple use comma as separator)

Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 02/01/2025



सत्यमेव जयते

File No: 12

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Date 28/03/2025



To,

JOSHI MAHESHKUMAR D
JOSHI MAHESHKUMAR D
Gandhi Chowk street, Nikora, Bharuch, Gujrat - 392030, BHARUCH, GUJARAT, 392030
maheshmine27@gmail.com

Subject: Rejection of Environmental Clearance (EC) to the proposed Project under the EIA Notification 2006- and as amended thereof -regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/GJ/MIN/501568/2024 dated null for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5171977N
(ii) File No.	12
(iii) Clearance Type	Fresh EC (Mining)
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a)
(vii) Name of Project	Shri Maheshkumar Dhananjay Joshi Re-appraisal Area-4.00.00 Survey no. – 20 Ne Same Narmada Nadi Patt Paiki (Govt. Land) Village – Shuklatirth, Taluka & Dist. - Bharuch (Gujarat).
(viii) Name of Company/Organization	JOSHI MAHESHKUMAR D
(ix) Location of Project (District, State)	BHARUCH, , GUJARAT,
(x) Issuing Authority	SEIAA, Gujarat
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the

Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEIAA has also noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

The recommendation of the SEAC was discussed in the SEIAA Meeting. It is seen that, after re-appraisal, SEAC has unanimously decided not to recommend to grant fresh EC for the following reasons.

The proposal was re-appraised by SEAC in its meeting 1043rd dated 05-02-2025. As per the SEAC MoM, which is a self-explanatory, following was noted:

1. SEAC has noted that, lease area falls under partially submergence of riverine water in most of time throughout the various years (no part of lease area is available dry for mining) which is not in compliance with Office Memorandum dated 24/12/2013 issued by Ministry of Environment, Forest and Climate Change, Sustainable Sand Mine Guideline of MOEF&CC, 2016; Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January, 2020.
2. On re-verification and re-appraisal on points specified in OM dated 28.04.2023, SEAC unanimously decided not to recommend to issue fresh EC.
3. It is further noted that the same was informed and explained to the consultant/PP to accept the position.

During the discussion and deliberation, SEIAA has noted that following is noted in SEAC MoM: (i) earlier recommendation to issue fresh EC was based on erroneous information submitted by consultant/PP, (ii) SEAC, after re-verification, acknowledged and confirmed referred back points and now sent the proposal with new recommendation i.e. not recommending to issued fresh EC.

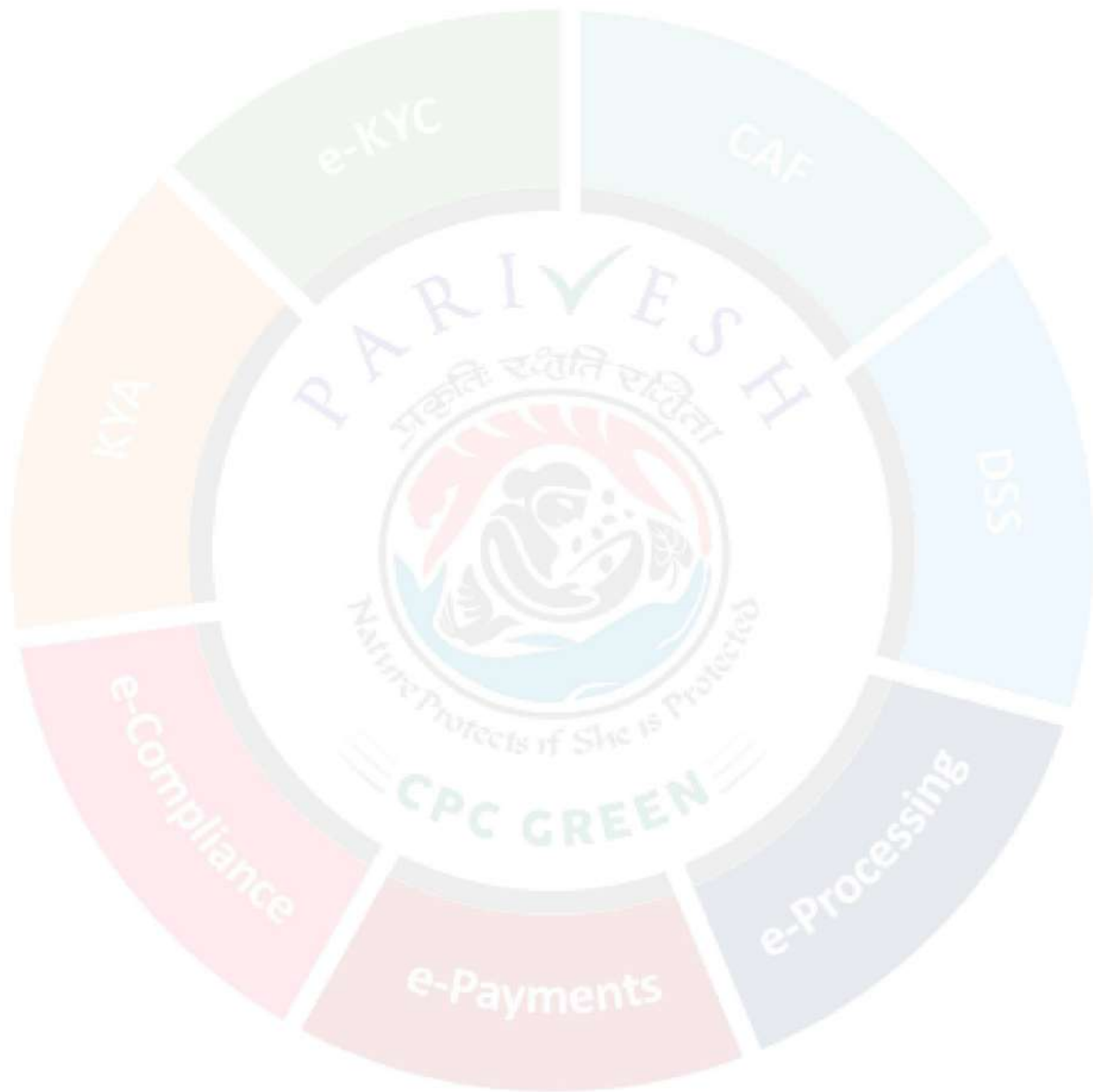
In view of this and opportunity of hearing given to PP/Consultant, SEIAA accepted the revised recommendation of SEAC and accordingly decided not to grant fresh EC in this matter and hence the application is rejected. Office of CGM shall take appropriate action in this regard and to ensure the compliance of judgment of Hon'ble Supreme Court dated 02-08-2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause Vs Union of India & Ors, as may be applicable.

Any appeal against this order shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Copy To

1. Commissioner of Geology and Mining, Gandhinagar.
... for records and necessary action, please.
2. District Magistrate and Collector.
... for records and necessary action, please.
3. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
4. Member Secretary, GPCB, Gandhinagar
... for records and necessary action, please.

Send Approval Copy To (In case of multiple use comma as separator)



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 02/04/2025





सत्यमेव जयते

File No: 5

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
GUJARAT)



Date 28/03/2025



To,

JANARDAN NARENDRAKUMAR JOSHI
 JANARDAN NARENDRAKUMAR JOSHI
 2-105,Near Chotra , Mangleshwar, Bharuch Gujrat-392030 , BHARUCH, GUJARAT, 392030
 janardanmines01@gmail.com

Subject: Rejection of Environmental Clearance (EC) to the proposed Project under the EIA Notification 2006- and as amended thereof -regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/GJ/MIN/502311/2024 dated null for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0108GJ5974501N
(ii) File No.	5
(iii) Clearance Type	Fresh EC (Mining)
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a)
(vii) Name of Project	Smt. Jayaben Narendrakumar Joshi Re-appraisal Area-4.00.00 Survey no. – 20 Ne Same Narmada Nadi Patt (Govt. Land) Village- Shuklatirth, Taluka & Dist - Bharuch(Gujarat).
(viii) Name of Company/Organization	JANARDAN NARENDRAKUMAR JOSHI
(ix) Location of Project (District, State)	BHARUCH, , GUJARAT,
(x) Issuing Authority	SEIAA, GUJARAT
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEIAA has also noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

The recommendation of the SEAC was discussed in the SEIAA Meeting. It is seen that, after re-appraisal, SEAC has unanimously decided not to recommend to grant fresh EC for the following reasons.

The proposal was re-appraised by SEAC in its meeting 1054th dated 19-02-2025. As per the SEAC MoM, which is a self-explanatory, following was noted:

1. PP has submitted that lease area is dry for three months which was found not satisfactory by SEAC.
2. Looking to the satellite images, SEAC has noted that, lease area falls under partially submergence of riverine water in most of time throughout the various years except one month (no part of lease area is available dry for mining) which is not in compliance with Office Memorandum dated 24/12/2013 issued by Ministry of Environment, Forest and Climate Change, Sustainable Sand Mine Guideline of MOEF&CC, 2016; Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January, 2020.
3. On re-verification and re-appraisal on points specified in OM dated 28.04.2023, SEAC unanimously decided not to recommend to issue fresh EC.
4. It is further noted that the same was informed and explained to the consultant/PP to accept the position.

During the discussion and deliberation, SEIAA has noted that following is noted in SEAC MoM: (i) earlier recommendation to issue fresh EC was based on erroneous information submitted by consultant/PP, (ii) SEAC, after re-verification, acknowledged and confirmed referred back points and now sent the proposal with new recommendation i.e. not recommending to issued fresh EC.

In view of this and opportunity of hearing given to PP/Consultant, SEIAA accepted the revised recommendation of SEAC and accordingly decided not to grant fresh EC in this matter and hence the application is rejected. Office of CGM shall take appropriate action in this regard and to ensure the compliance of judgment of Hon'ble Supreme Court dated 02-08-2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause Vs Union of India & Ors, as may be applicable.

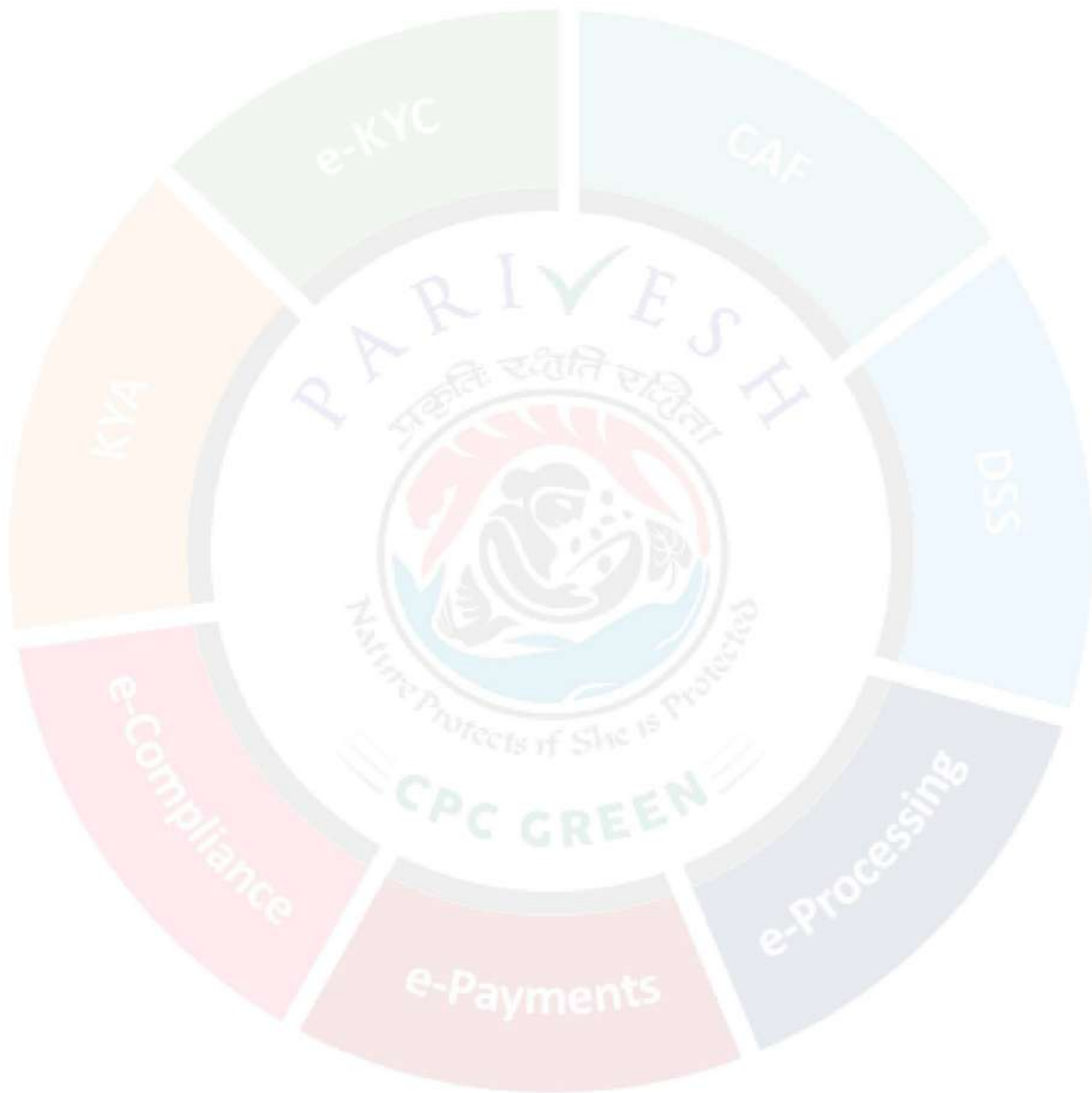
Any appeal against this order shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Copy To

1. Commissioner of Geology and Mining, Gandhinagar.
... for records and necessary action, please.
2. District Magistrate and Collector.
... for records and necessary action, please.
3. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.

4. Member Secretary, GPCB, Gandhinagar
... for records and necessary action, please.

Send Approval Copy To (In case of multiple use comma as separator)



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 01/04/2025



सत्यमेव जयते

File No: 19

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Date 28/03/2025



To,

THAKOR SUDHABEN N
THAKOR SUDHABEN N
5/25, BUS STEND FALIYU DAHELI BHARUCH GUJARAT-393125, BHARUCH, GUJARAT,
393125
sudhabensurti@gmail.com

Subject: Rejection of Environmental Clearance (EC) to the proposed Project under the EIA Notification 2006- and as amended thereof -regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/GJ/MIN/501618/2024 dated null for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5427016N
(ii) File No.	19
(iii) Clearance Type	Fresh EC (Mining)
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a)
(vii) Name of Project	Smt. Sudhaben Nagjibhai Thakor. Re-appraisal Area-2.50.00 Survey no. – Narmada Nadi Patt Paiki (Govt. Land) Village- Shuklatirth, Taluka & Dist - Bharuch(Gujarat).
(viii) Name of Company/Organization	THAKOR SUDHABEN N
(ix) Location of Project (District, State)	BHARUCH, , GUJARAT,
(x) Issuing Authority	SEIAA, Gujarat
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be

reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEIAA has also noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

The recommendation of the SEAC was discussed in the SEIAA Meeting. It is seen that, after re-appraisal, SEAC has unanimously decided not to recommend to grant fresh EC for the following reasons.

The proposal was re-appraised by SEAC in its meeting 1043rd dated 05-02-2025. As per the SEAC MoM, which is a self-explanatory, following was noted:

1. SEAC has found submission made by PP regarding dry lease area not satisfactory.
2. SEAC has noted that, lease area falls under partially submergence of riverine water in most of time throughout the various years (no part of lease area is available dry for mining) which is not in compliance with Office Memorandum dated 24/12/2013 issued by Ministry of Environment, Forest and Climate Change, Sustainable Sand Mine Guideline of MOEF&CC, 2016; Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January, 2020.
3. On re-verification and re-appraisal on points specified in OM dated 28.04.2023, SEAC unanimously decided not to recommend to issue fresh EC.
4. It is further noted that the same was informed and explained to the consultant/PP to accept the position.

During the discussion and deliberation, SEIAA has noted that following is noted in SEAC MoM: (i) earlier recommendation to issue fresh EC was based on erroneous information submitted by consultant/PP, (ii) SEAC, after re-verification, acknowledged and confirmed referred back points and now sent the proposal with new recommendation i.e. not recommending to issued fresh EC.

In view of this and opportunity of hearing given to PP/Consultant, SEIAA accepted the revised recommendation of SEAC and accordingly decided not to grant fresh EC in this matter and hence the application is rejected. Office of CGM shall take appropriate action in this regard and to ensure the compliance of judgment of Hon'ble Supreme Court dated 02-08-2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause Vs Union of India & Ors, as may be applicable.

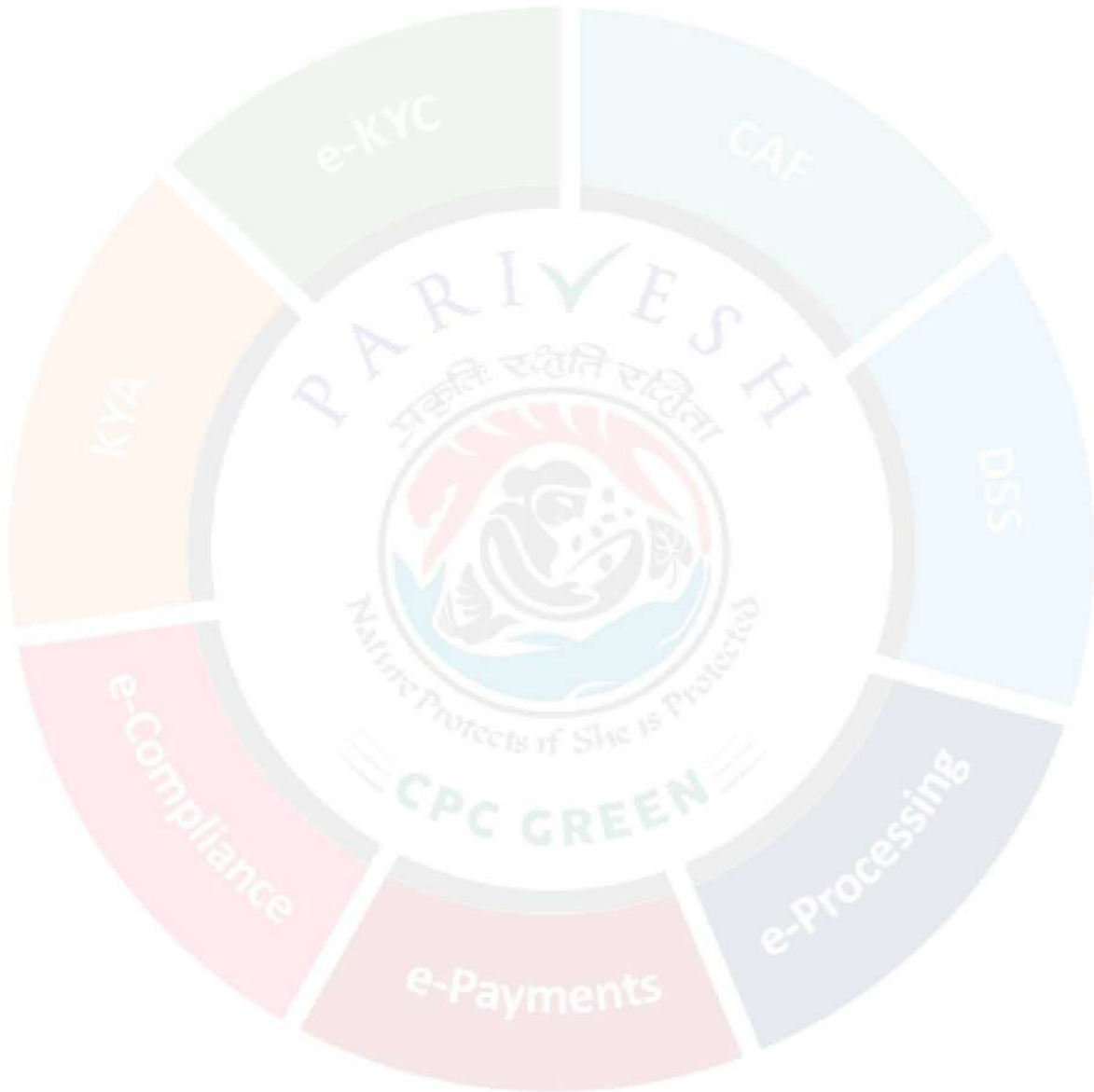
Any appeal against this order shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Copy To

1. Commissioner of Geology and Mining, Gandhinagar.
... for records and necessary action, please.
2. District Magistrate and Collector.
... for records and necessary action, please.
3. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.

4. Member Secretary, GPCB, Gandhinagar
... for records and necessary action, please.

Send Approval Copy To (In case of multiple use comma as separator)



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 02/04/2025



सत्यमेव जयते

File No: 21

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Date 28/03/2025



To,

shaileshkumar d ode
shaileshkumar d ode
6629, aod nagar, bili road, Gandevi, Bilimora, Navsari, Gujrat - 396321, BHARUCH, GUJARAT,
396321
shaileshod13@gmail.com

Subject: Rejection of Environmental Clearance (EC) to the proposed Project under the EIA Notification 2006-
and as amended thereof -regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/GJ/MIN/501622/2024 dated null for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5615449N
(ii) File No.	21
(iii) Clearance Type	Fresh EC (Mining)
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a)
(vii) Name of Project	Shri Dalpatbhai J. Oad, Nominee- Shri Shaileshbhai Dalpatbhai Ode Re-appraisal Area- 4.90.00, Survey no.- 22, 23, 24 Narmada Nadi Patt Paiki (Govt. Land) Mangleshwar, Taluka-Bharuch, Dist.- Bharuch (Gujarat).A
(viii) Name of Company/Organization	shaileshkumar d ode
(ix) Location of Project (District, State)	BHARUCH, , GUJARAT,
(x) Issuing Authority	SEIAA, Gujarat
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed

that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgement.

SEIAA has also noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

The recommendation of the SEAC was discussed in the SEIAA Meeting. It is seen that, after re-appraisal, SEAC has unanimously decided not to recommend to grant fresh EC for the following reasons.

The proposal was re-appraised by SEAC in its meeting 1043rd dated 05-02-2025. As per the SEAC MoM, which is a self-explanatory, following was noted:

1. The district geologist has also confirmed that this lease falls under No GO Zone as per the approved DSR.
2. SEAC has noted that, lease area falls under submergence of riverine water in most of time throughout the various years (no part of lease area is available dry for mining) and lease area falls under No Go Zone as per approved DSR which is not in compliance with Office Memorandum dated 24/12/2013 issued by Ministry of Environment, Forest and Climate Change, Sustainable Sand Mine Guideline of MOEF&CC, 2016; Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January, 2020.
3. On re-verification and re-appraisal on points specified in OM dated 28.04.2023, SEAC unanimously decided not to recommend to issue fresh EC.
4. It is further noted that the same was informed and explained to the consultant/PP to accept the position.

During the discussion and deliberation, SEIAA has noted that following is noted in SEAC MoM: (i) earlier recommendation to issue fresh EC was based on erroneous information submitted by consultant/PP, (ii) SEAC, after re-verification, acknowledged and confirmed referred back points and now sent the proposal with new recommendation i.e. not recommending to issued fresh EC.

In view of this and opportunity of hearing given to PP/Consultant, SEIAA accepted the revised recommendation of SEAC and accordingly decided not to grant fresh EC in this matter and hence the application is rejected. Office of CGM shall take appropriate action in this regard and to ensure the compliance of judgment of Hon'ble Supreme Court dated 02-08-2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause Vs Union of India & Ors, as may be applicable.

Any appeal against this order shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Copy To

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2. District Magistrate and Collector.
... for records and necessary action, please.

3. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
4. Member Secretary, GPCB, Gandhinagar
... for records and necessary action, please.

Send Approval Copy To (In case of multiple use comma as separator)



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 03/04/2025



सत्यमेव जयते

File No: 24

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
GUJARAT)



Date 28/03/2025



To,

ODE DEVARSHI MOHANBHAI
ODE DEVARSHI MOHANBHAI
GANDEVI, BILIMORA NAVSARI-GUJARAT-396321, BHARUCH, GUJARAT, 396321
odedevarshi@gmail.com

Subject: Rejection of Environmental Clearance (EC) to the proposed Project under the EIA Notification 2006- and as amended thereof -regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/GJ/MIN/501649/2024 dated null for re-appraisal of Environmental Clearance (EC) granted by the then DEIAA.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107GJ5882858N
(ii) File No.	24
(iii) Clearance Type	Fresh EC (Mining)
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a)
(vii) Name of Project	Shri Devarshi Mohanbhai Ode Re-appraisal Area-4.50.00 Survey no. – 112 to 118 Opposite Narmada River (Govt. Land) Village- Shuklatirth, Taluka & Dist - Bharuch(Gujarat).
(viii) Name of Company/Organization	ODE DEVARSHI MOHANBHAI
(ix) Location of Project (District, State)	BHARUCH, , GUJARAT,
(x) Issuing Authority	SEIAA, Gujarat
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide OM dated 28-04-2023, directed that, all valid Environmental Clearances (ECs) issued by DEIAA between 15-01-2016 and 13-09-2018 shall be reappraised, based on the 12 points checklist provided in the OM, through SEAC/SEIAA in compliance of the order of the

Hon'ble NGT in O.A.142 of 2022.

Environmental Clearances (EC) granted by District Level Environment Impact Assessment Authority (DEIAA) from 15.01.2016 to 13.09.2018 will continue to be valid for one year as per the Ministry's OM dated 28.04.2023, subject to the compliance of the conditions prescribed therein. The timeline for re-appraisal is extended to 27-10-2024 by MoEF&CC vide OM dated 15-03-2024.

Further, MoEF&CC has published the Standard Operating Procedure (SOP) for DEIAA proposals vide OM dated 15-01-2024, which mandated for dealing of DEIAA proposals through PARIVESH portal only. SOP also mandated the uploading of all files on Parivesh by DC office. PP those wanted to continue the leases, may apply for re-appraisal after obtaining intimation number from SEIAA based on the Lease Validity upto (As per Notification of Industries and Mines Department dated 09-03-2018) certified by the District Geologists.

MoEF&CC has directed, vide OM dated 07-05-2024, that continuance of mining all over India under mining leases executed on the basis of ECs granted by DEIAA after 13.09.2018 is prohibited with the exception in respect of cases where ECs granted by DEIAA for such mining leases have been reappraised and found valid by SEIAA or fresh ECs have been granted by SEIAA.

Hon'ble NGT, vide judgement dated 08.08.2024, has directed that ECs granted by DEIAAs upto 12.12.2018, must be appraised/re-appraised within three months from this judgment.

SEIAA has also noted that Hon'ble Supreme Court vide its order dated 12-11-2024 in the Civil Application Nos. 3799-3800/2019 etc. (Union of India Versus Rajiv Suri) extended the time limit for completion of re-appraisal by SEIAA till 31-03-2025. MoEF&CC vide its letter dated 16-11-2024 has also requested the SEIAA/SEAC to comply with the directions passed by the Hon'ble Supreme Court vide its order dated 12-11-2024.

The recommendation of the SEAC was discussed in the SEIAA Meeting. It is seen that, after re-appraisal, SEAC has unanimously decided not to recommend to grant fresh EC for the following reasons.

The proposal was re-appraised by SEAC in its meeting 1043rd dated 05-02-2025. As per the SEAC MoM, which is a self-explanatory, following was noted:

1. SEAC has found submission made by PP regarding dry lease area not satisfactory.
2. SEAC has noted that, lease area falls under partially submergence of riverine water in most of time throughout the various years (no part of lease area is available dry for mining) which is not in compliance with Office Memorandum dated 24/12/2013 issued by Ministry of Environment, Forest and Climate Change, Sustainable Sand Mine Guideline of MOEF&CC, 2016; Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC in January, 2020.
3. On re-verification and re-appraisal on points specified in OM dated 28.04.2023, SEAC unanimously decided not to recommend to issue fresh EC.
4. It is further noted that the same was informed and explained to the consultant/PP to accept the position.

During the discussion and deliberation, SEIAA has noted that following is noted in SEAC MoM: (i) earlier recommendation to issue fresh EC was based on erroneous information submitted by consultant/PP, (ii) SEAC, after re-verification, acknowledged and confirmed referred back points and now sent the proposal with new recommendation i.e. not recommending to issued fresh EC.

In view of this and opportunity of hearing given to PP/Consultant, SEIAA accepted the revised recommendation of SEAC and accordingly decided not to grant fresh EC in this matter and hence the application is rejected. Office of CGM shall take appropriate action in this regard and to ensure the compliance of judgment of Hon'ble Supreme Court dated 02-08-2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause Vs Union of India & Ors, as may be applicable.

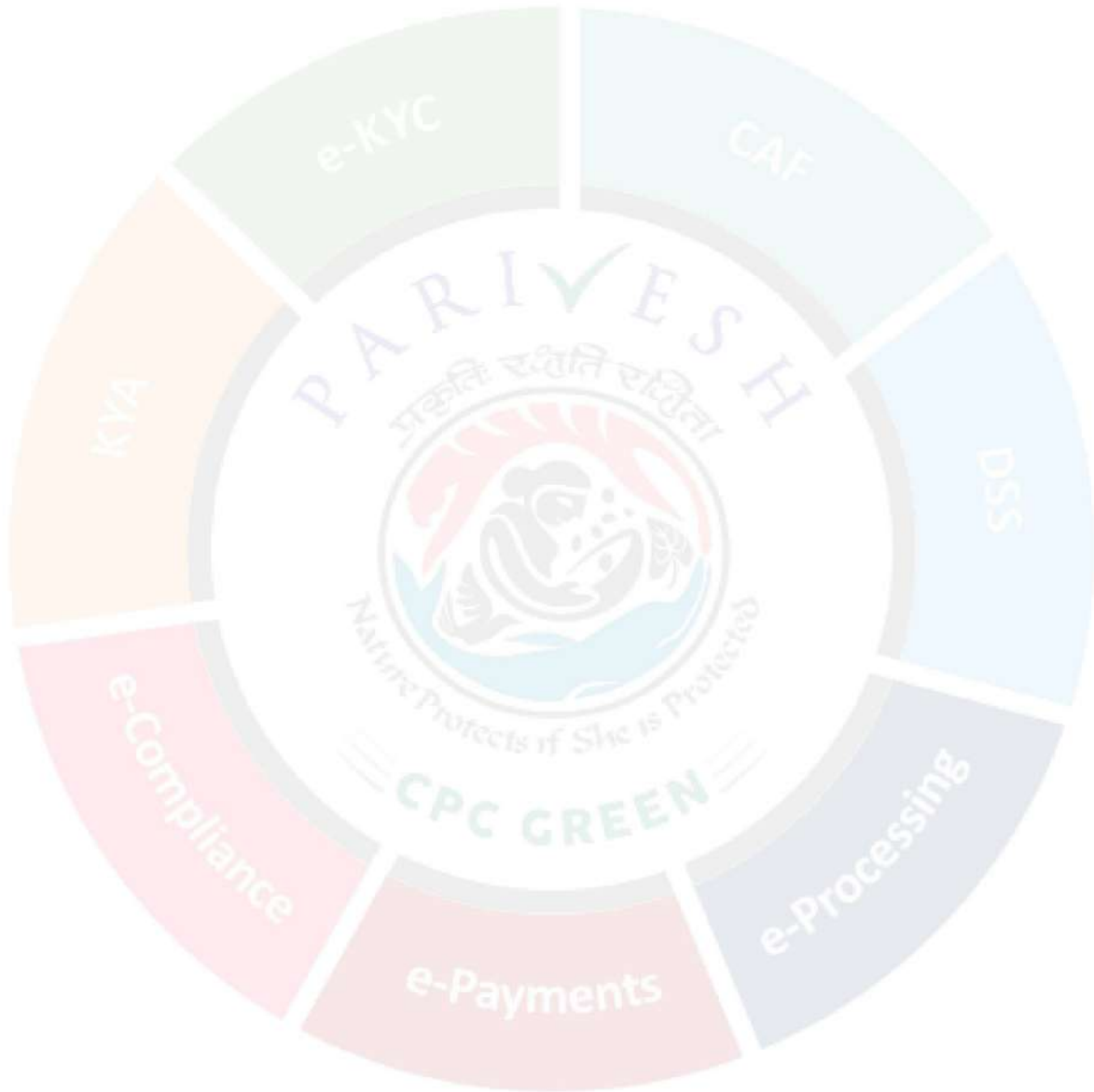
Any appeal against this order shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Copy To

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... for records and necessary action, please.
3. Member Secretary, SEAC, Gandhinagar
... for records and necessary action, please.
4. Member Secretary, GPCB, Gandhinagar

... for records and necessary action, please.

Send Approval Copy To (In case of multiple use comma as separator)



Signature Not Verified

Digitally Signed by : MS MAULIKA SHAH
Member Secretary, SEIAA

Date: 03/04/2025

Track Your Proposal

Back

1. Enter Proposal Number/Single Window Number/Proposal Name: *

JIGNESHBHAI DHANANJAYBHAI JOSHI

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Track Your Proposal

Back

1. Enter Proposal Number/Single Window Number/Proposal Name: *

SOMAJI LABHUJI VANZARA

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KALUJI MOKAJI VANZARA

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MEENAXIBEN GANPATBHAI PATEL

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REKHABEN GANPARBHAI MACHHI

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Annexure - A25
Page - 382



100 m

← Arvindbhai Amarsinh ...





Name - Arvindbhai Amarsinh Thakor

Area - 1.80.00 (Ha.)

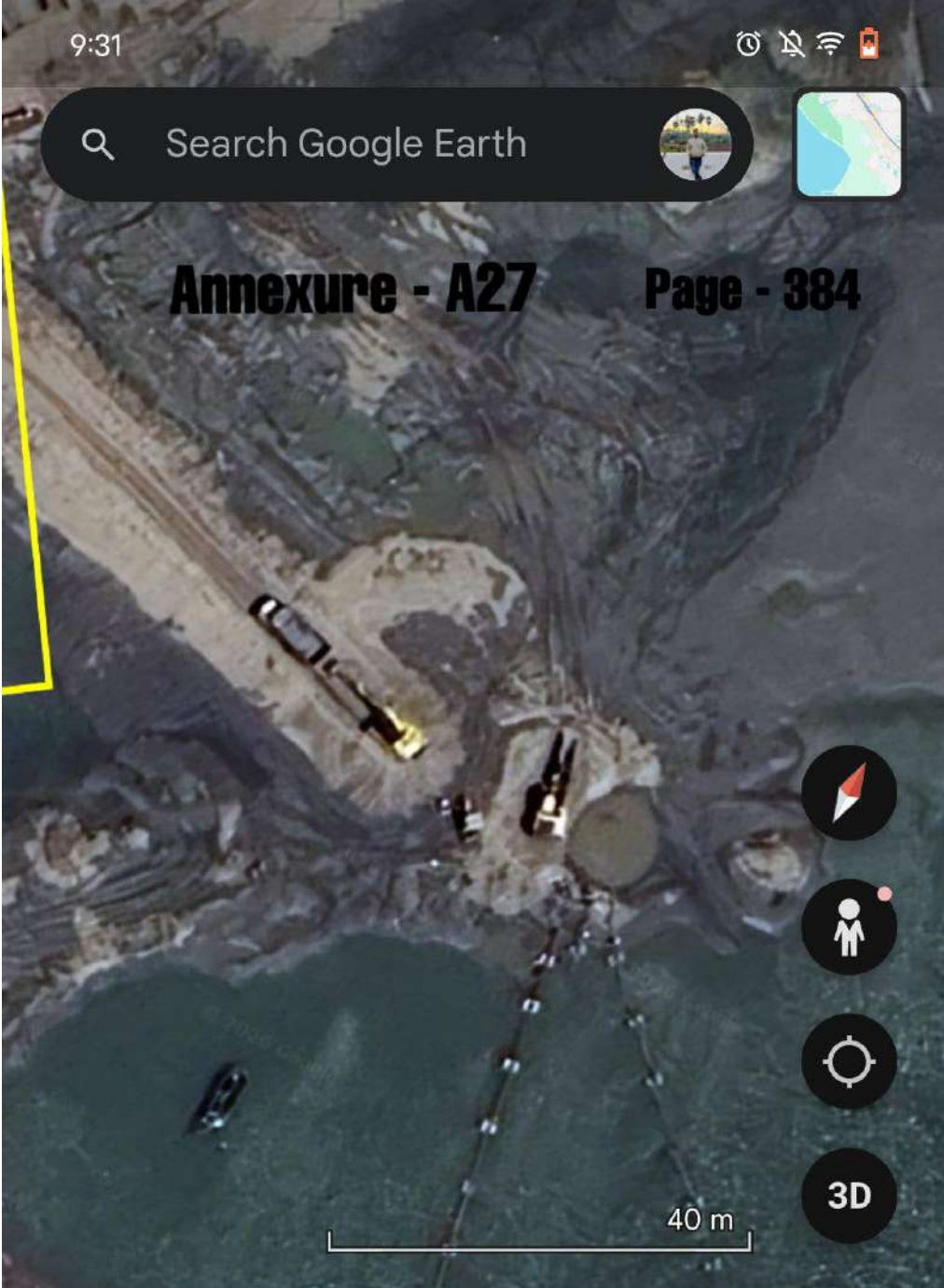
Mineral - Ordinary Sand



🔍 Search Google Earth  

Annexure - A27

Page - 384



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Arvindbhai Amarsinh Thakor.kml

Local KML



Saved on this device



Arvindbhai Amarsinh Thakor



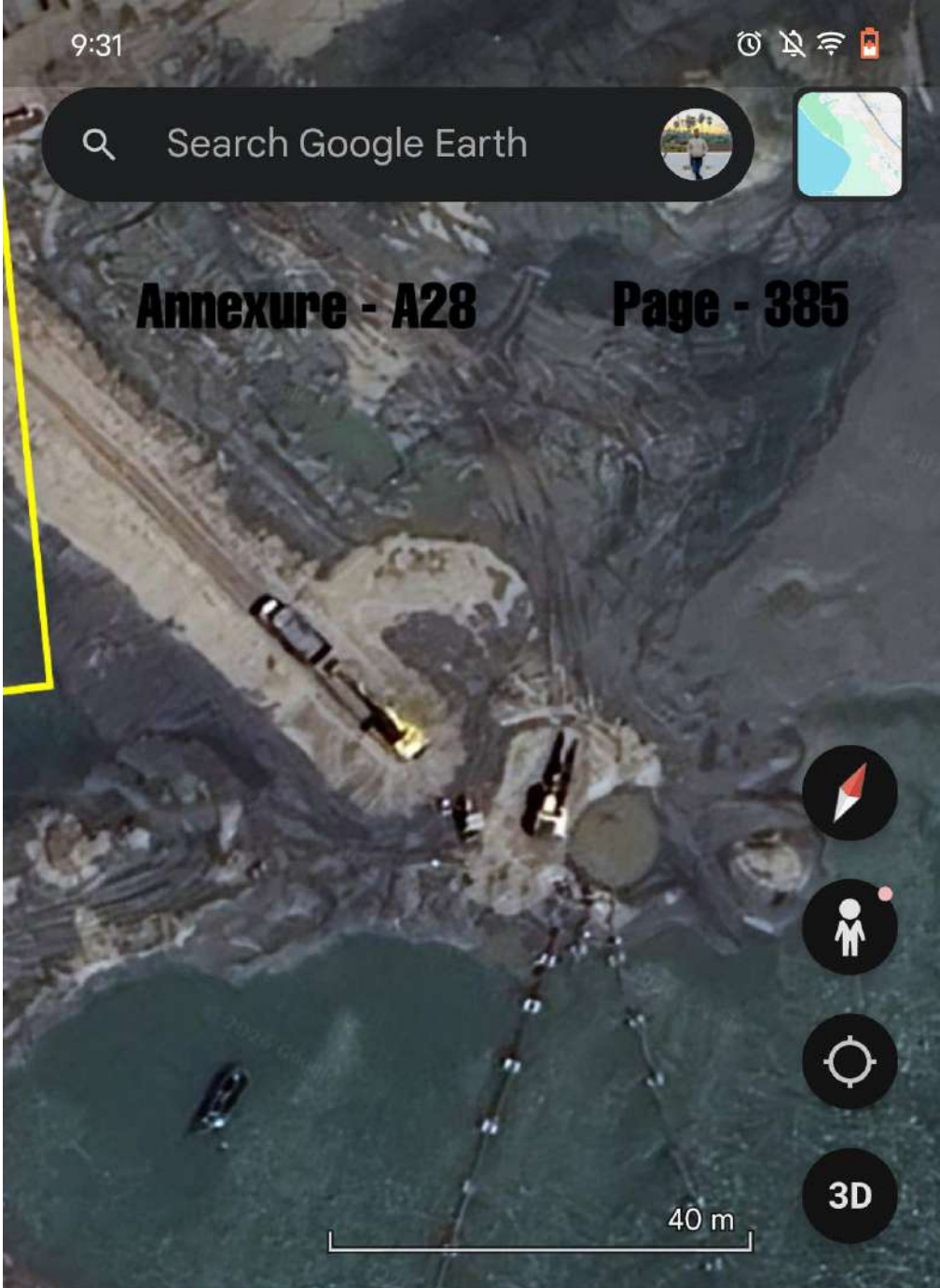


Search Google Earth



Annexure - A28

Page - 385



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Arvindbhai Amarsinh Thakor.kml

Local KML

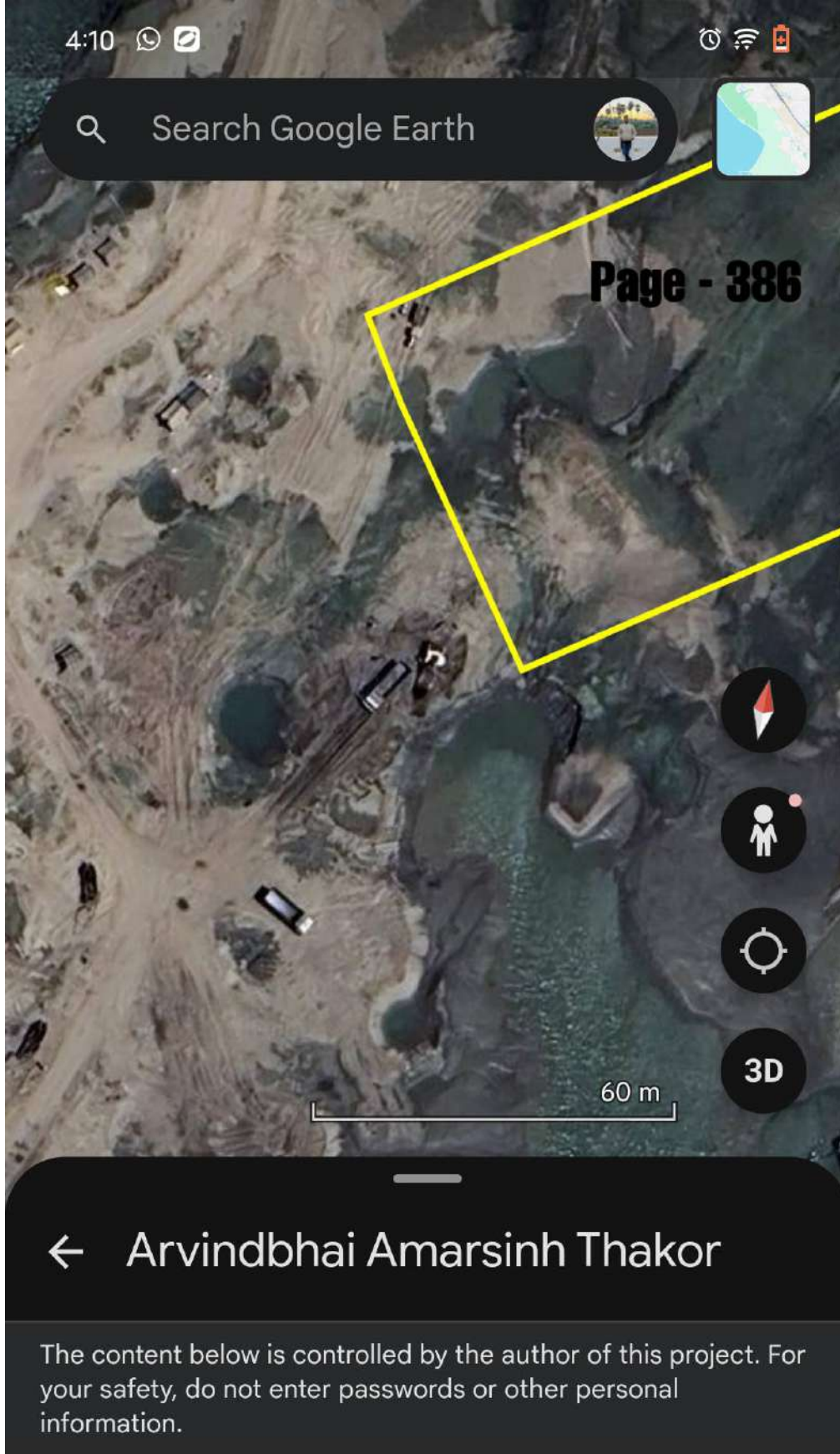


Saved on this device



Arvindbhai Amarsinh Thakor





Name - Arvindbhai Amarsingh Thakor

Area - 1.80.00 (Ha.)

Mineral - Ordinary Sand



🔍 Search Google Earth



Annexure - A29

Page - 387



200 m

← BHARUCH KML 2.00... ✎ ⋮



🔍 Search Google Earth



Annexure - A30

Page - 388



60 m

← BHARUCH KML 2.00... ✎ ⋮



🔍 Search Google Earth



Annexure - A31

Page - 389



60 m

← BHARUCH KML 2.00... ✎ ⋮





Annexure - 32

Page - 390

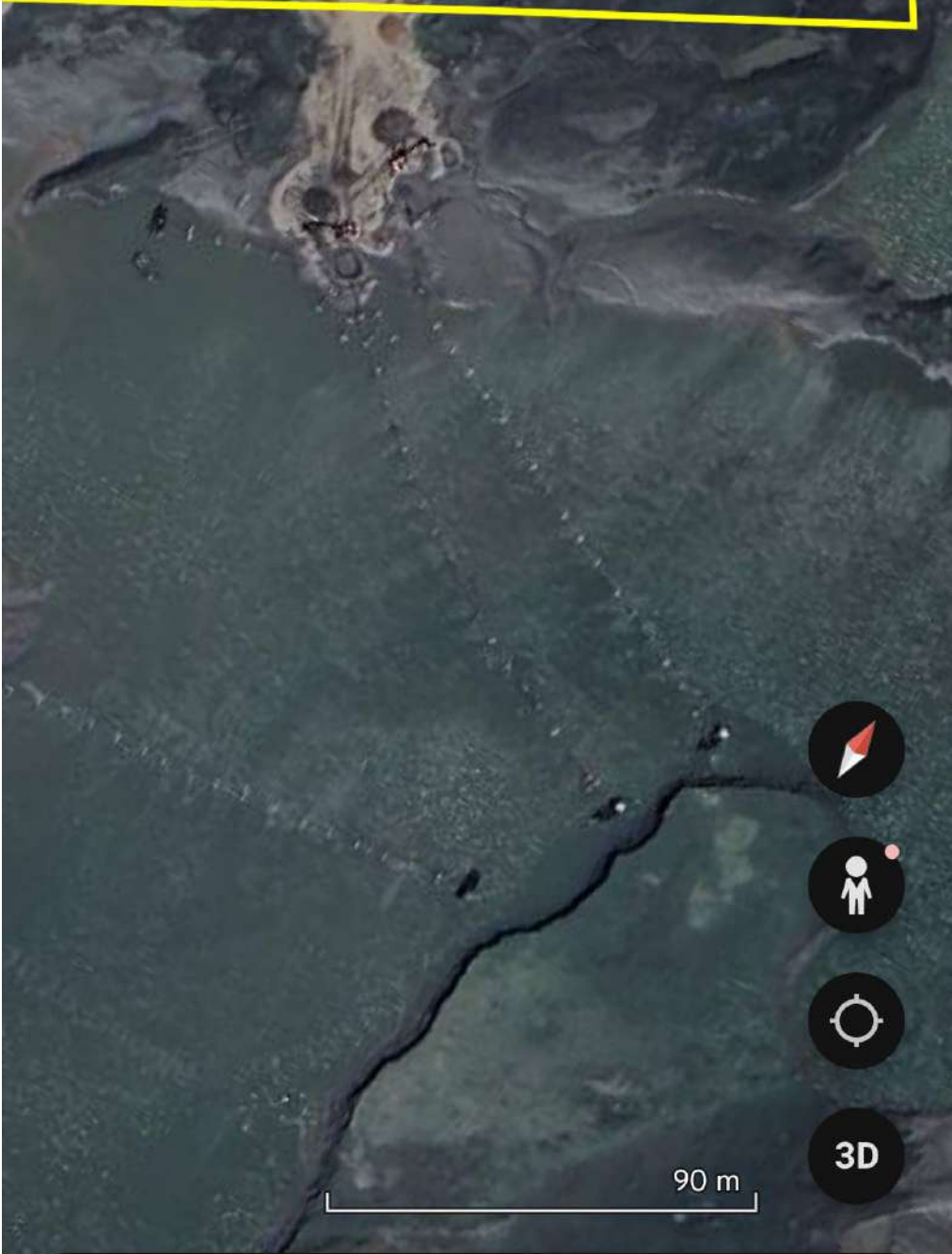


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Annexure - A33

Page - 391



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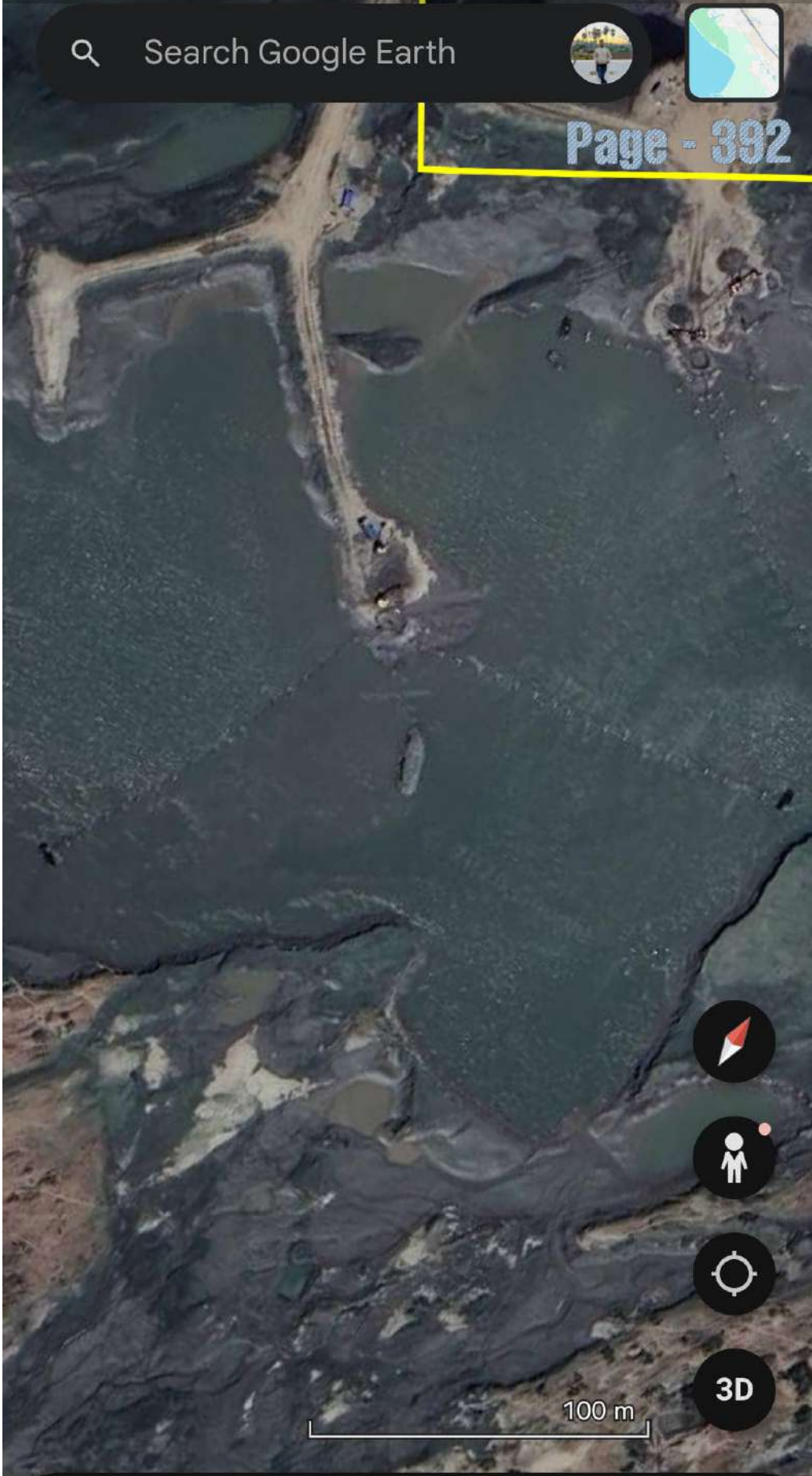
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Page - 392



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← Prabhuji Mokaji Vanja... [Edit] [More]

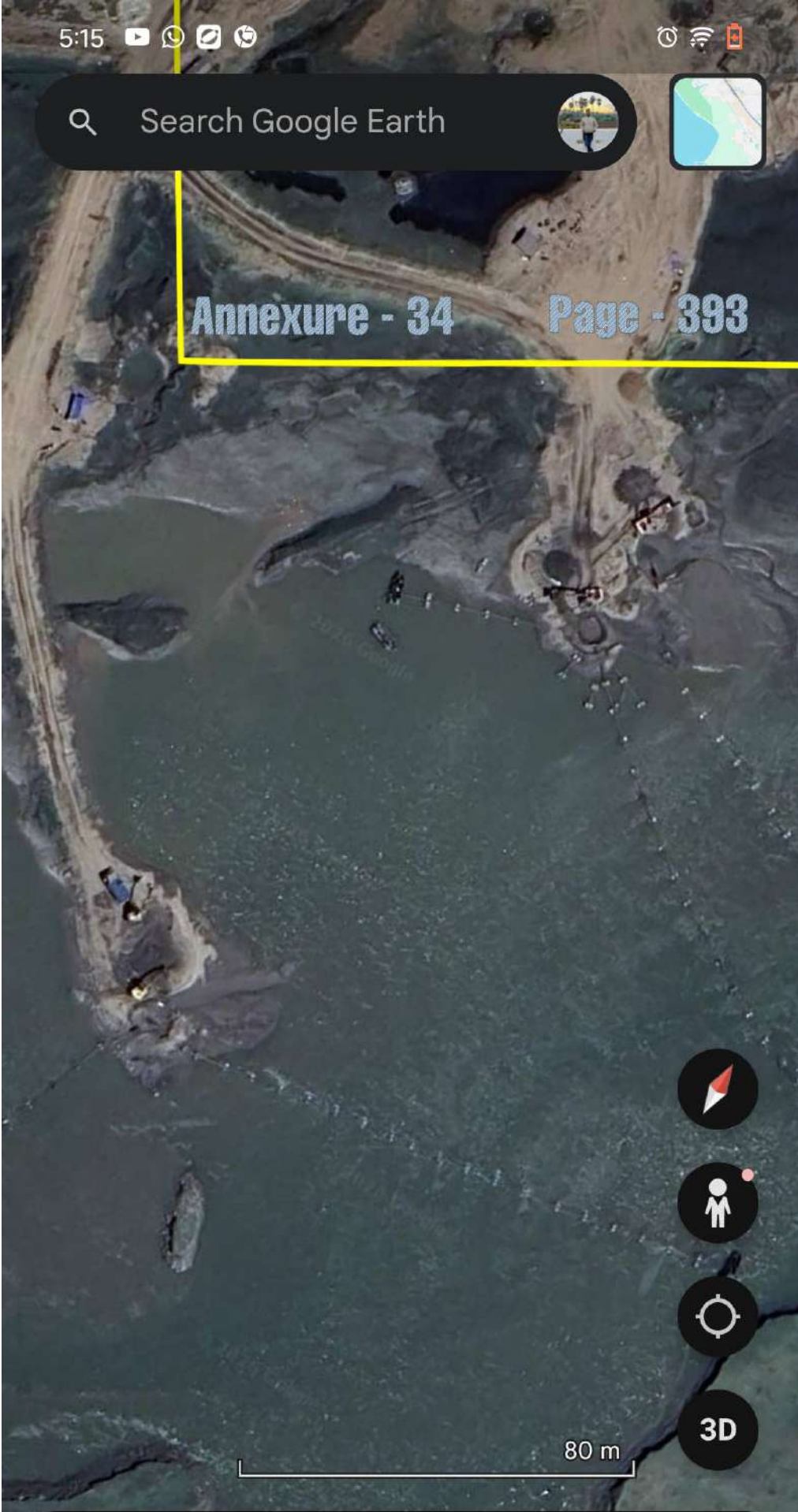


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Annexure - 34

Page - 393



80 m

← Prabhuji Mokaji Vanjara

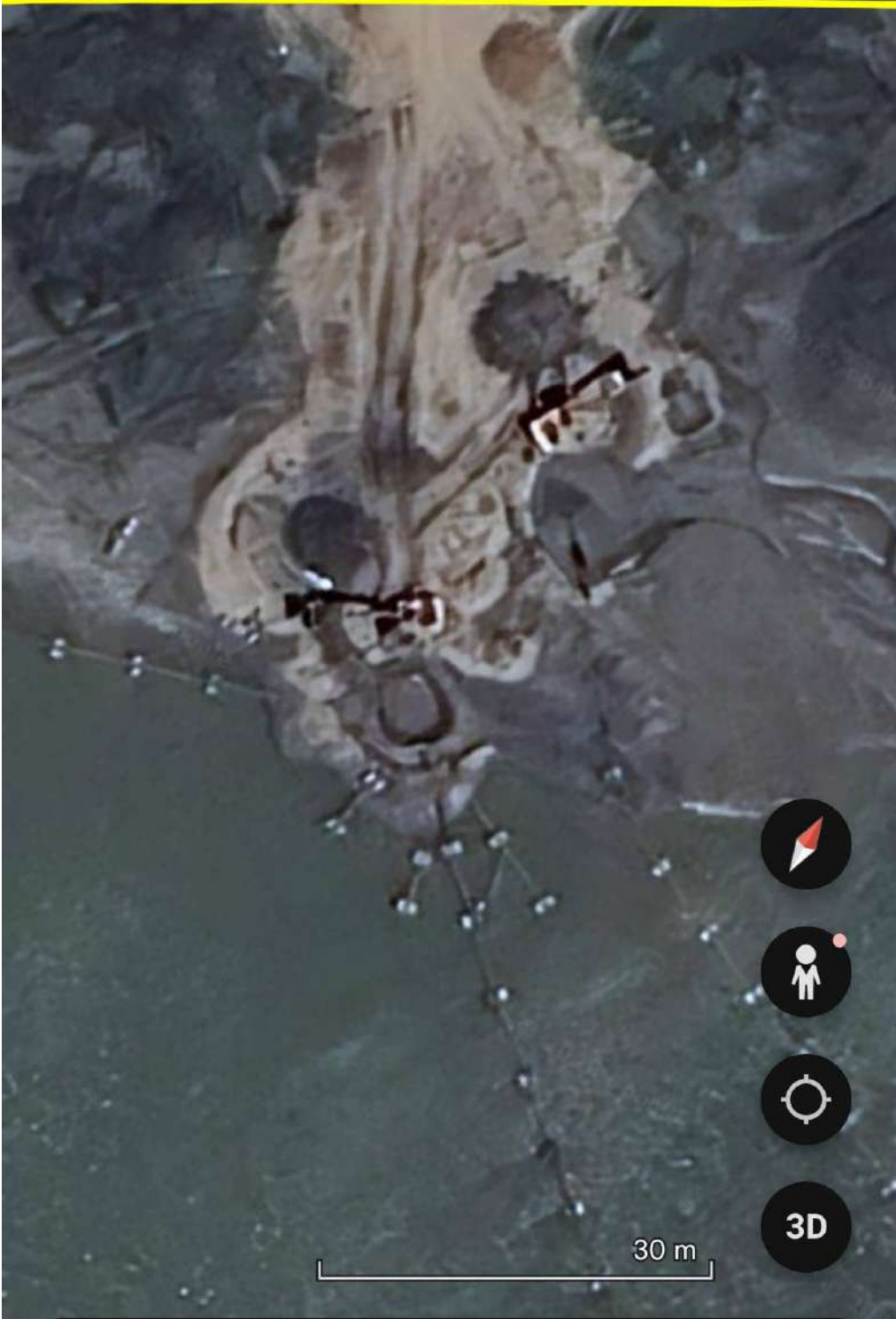


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Annexure - A35

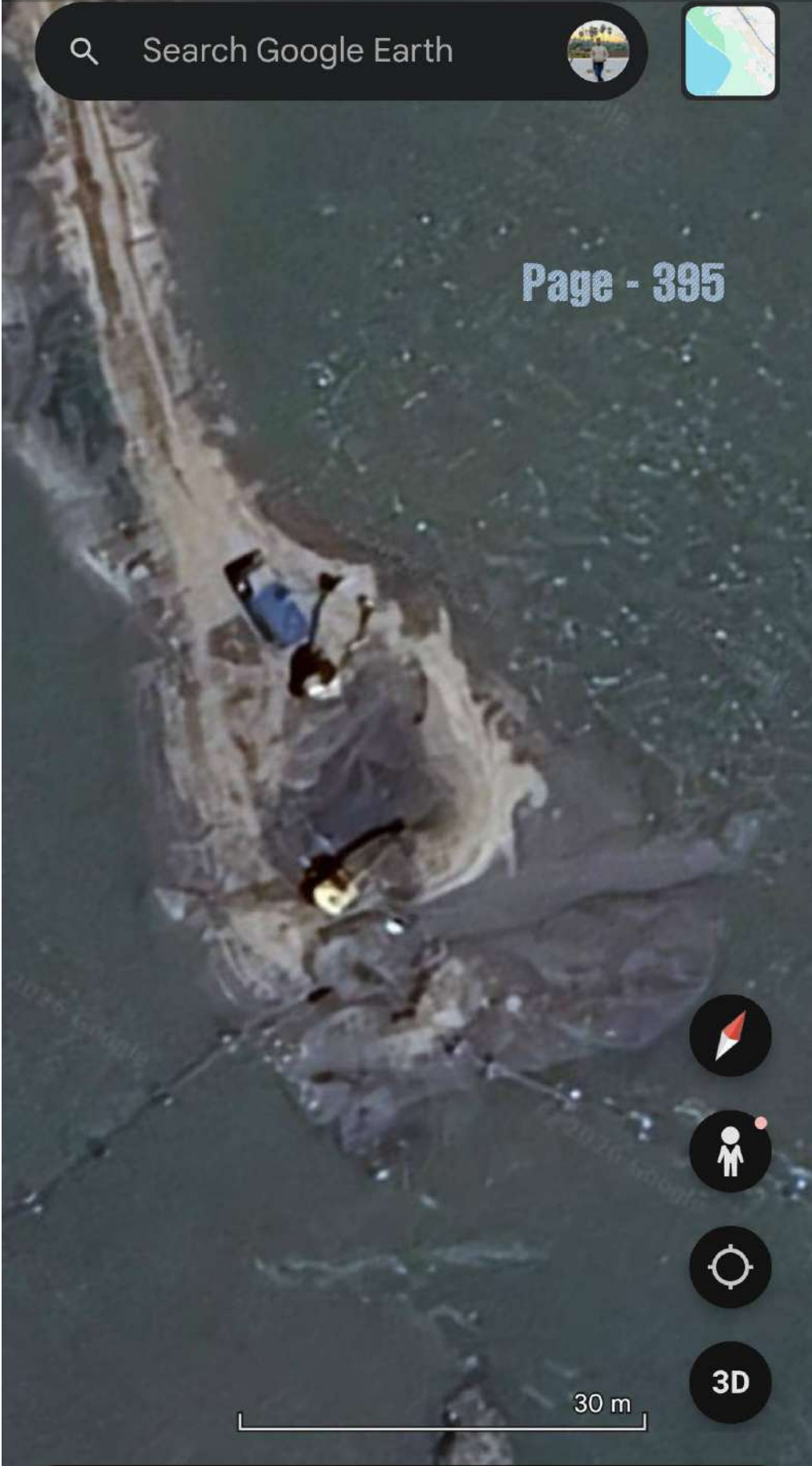
Page - 394



← Prabhuji Mokaji Vanjara

Edit

Page - 395



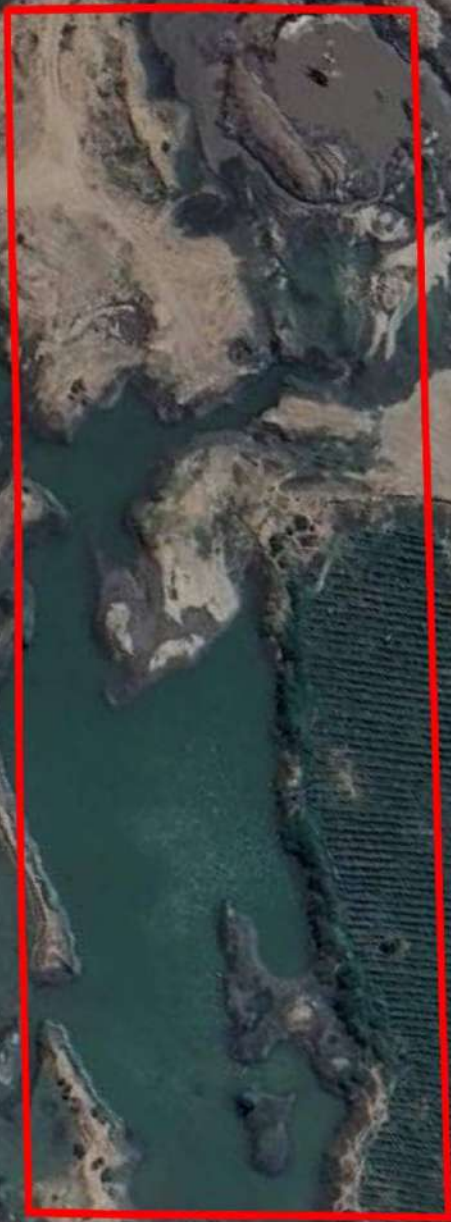
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← Prabhuji Mokaji Vanjara



Annexure - A36

Page - 396



100 m





Page - 397



50 m



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Annexure - A37

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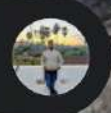
200 m

← Polygon Measure

Edit



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Annexure - A38

Page - 399



100 m



← surendra.kml



Search Google Earth



Annexure - A39

Page - 400

3



70 m

← surendra.kml





Annexure - A40

Page - 401

3



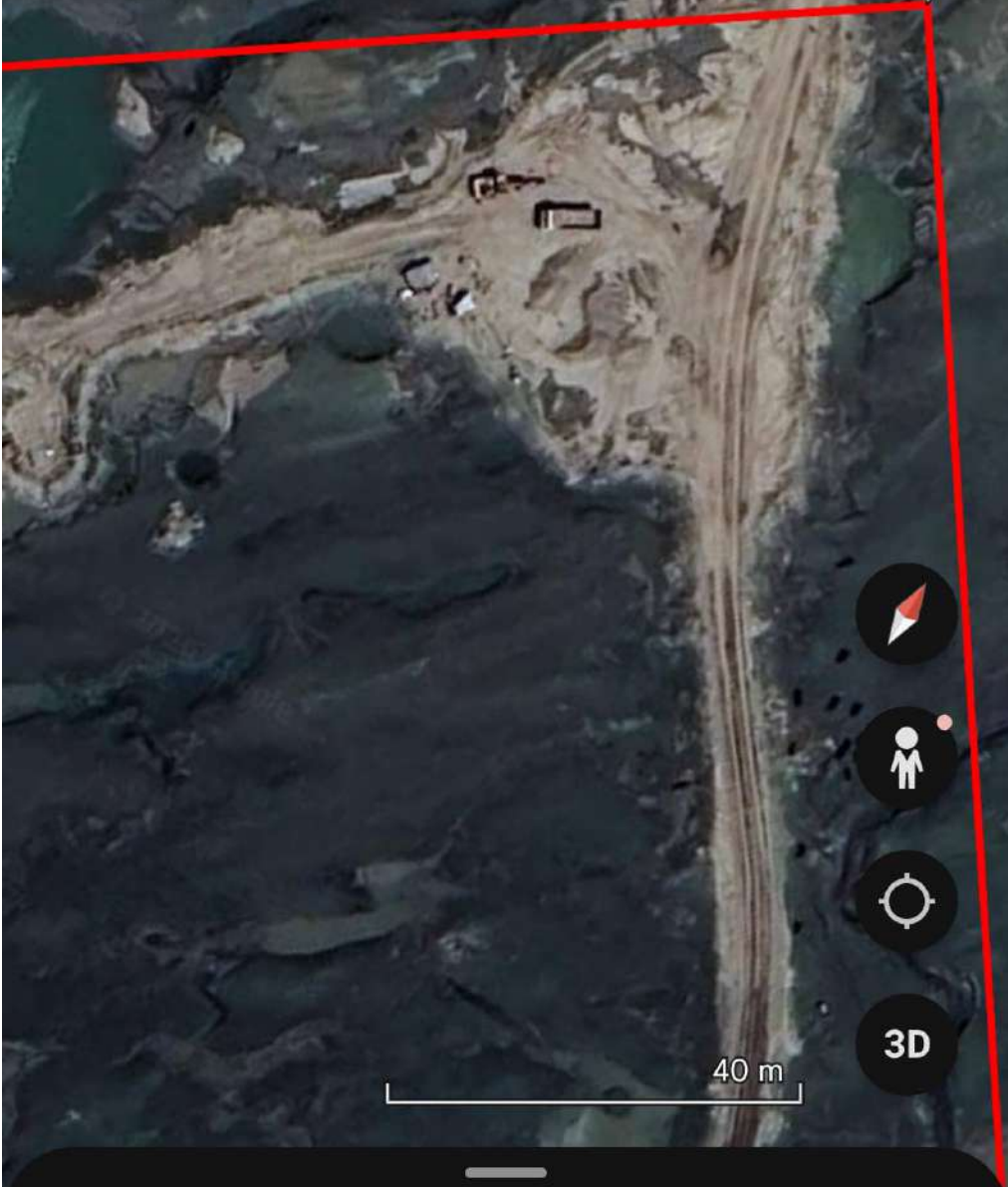
70 m





Page - 402

2



40 m



🔍 Search Google Earth



Annexure - A41

Page - 403



100 m

← Arvindbhai Haribhai P... 📎



🔍 Search Google Earth



Page -404



100 m

← Arvindbhai Haribhai P... ✎ ⋮



🔍 Search Google Earth



Annexure - 42

Page - 405



100 m

← Arvindbhai Haribhai P... ✎ ⋮

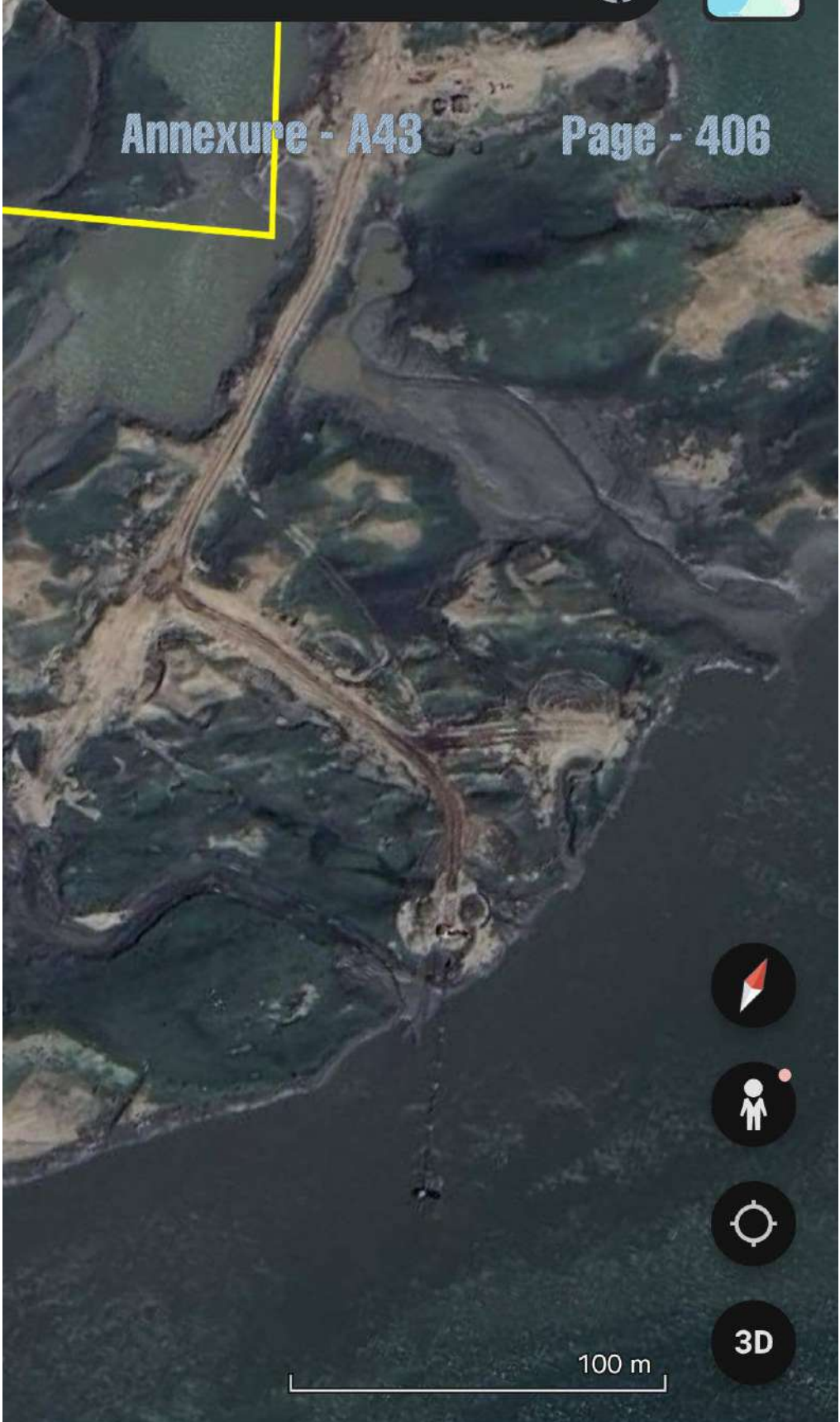


🔍 Search Google Earth



Annexure - A43

Page - 406



100 m

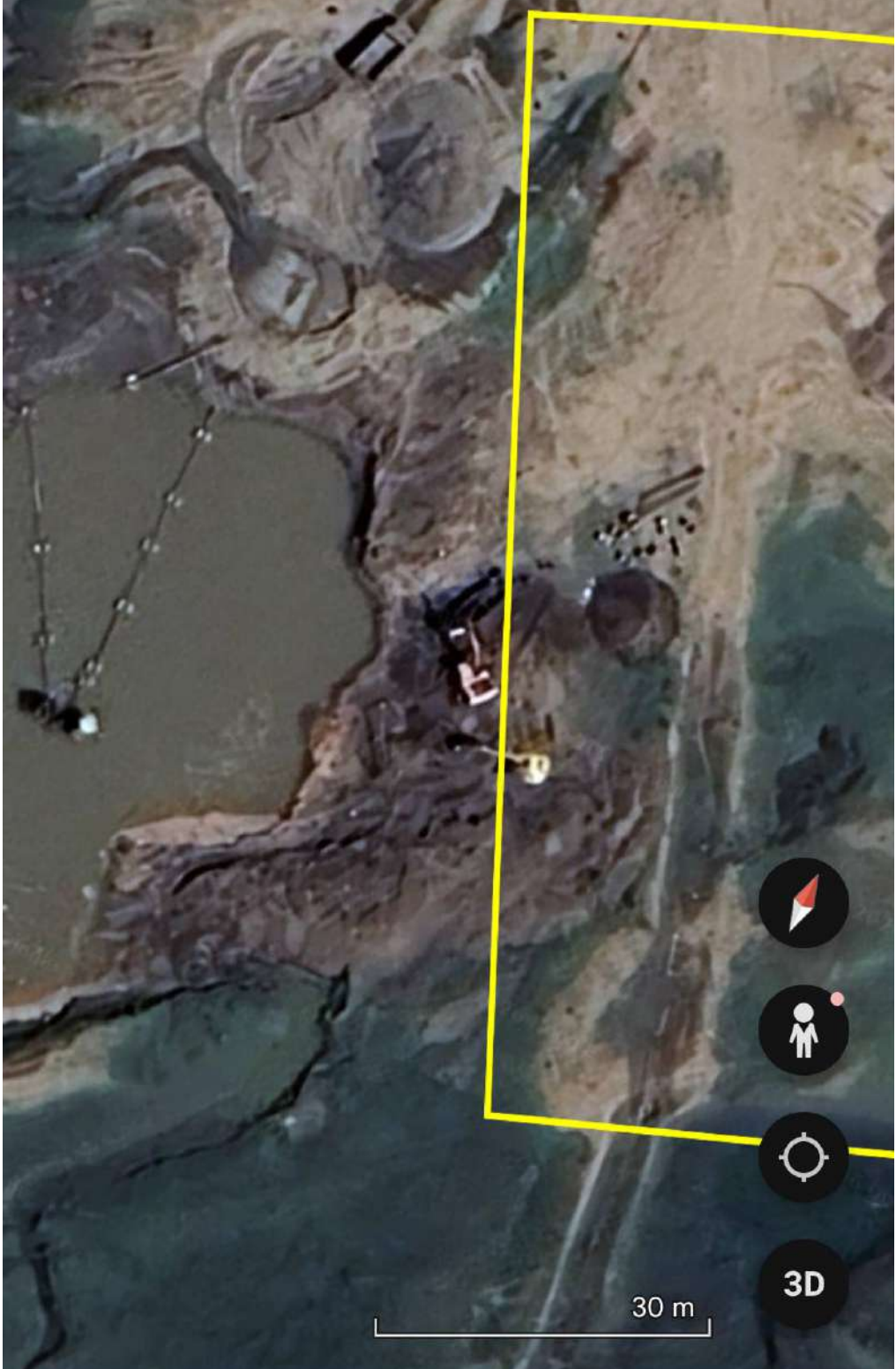
← Arvindbhai Haribhai P... ✎





100% Annexure - A44

Page - 407



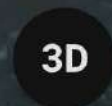
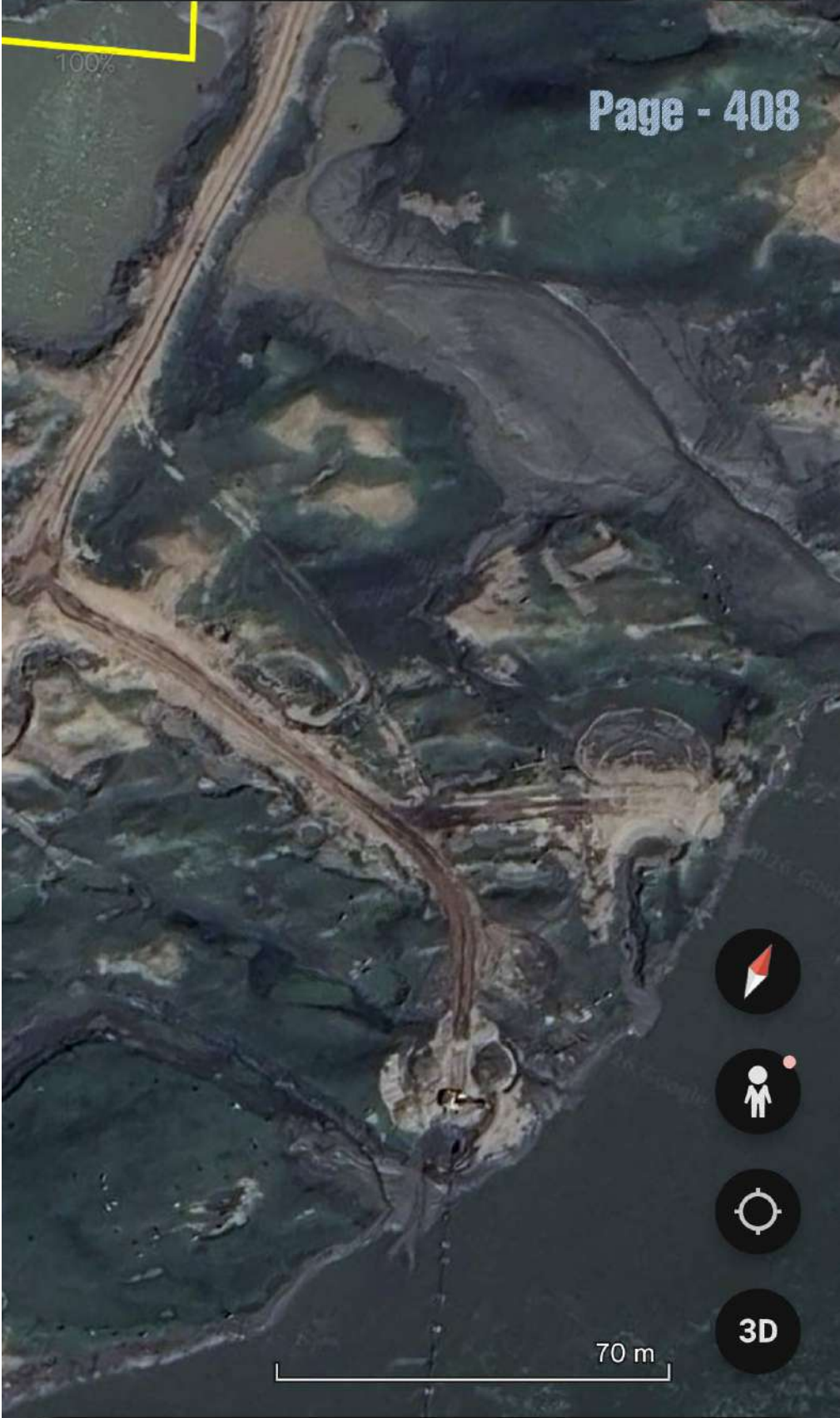
30 m

🔍 Search Google Earth



100%

Page - 408



70 m

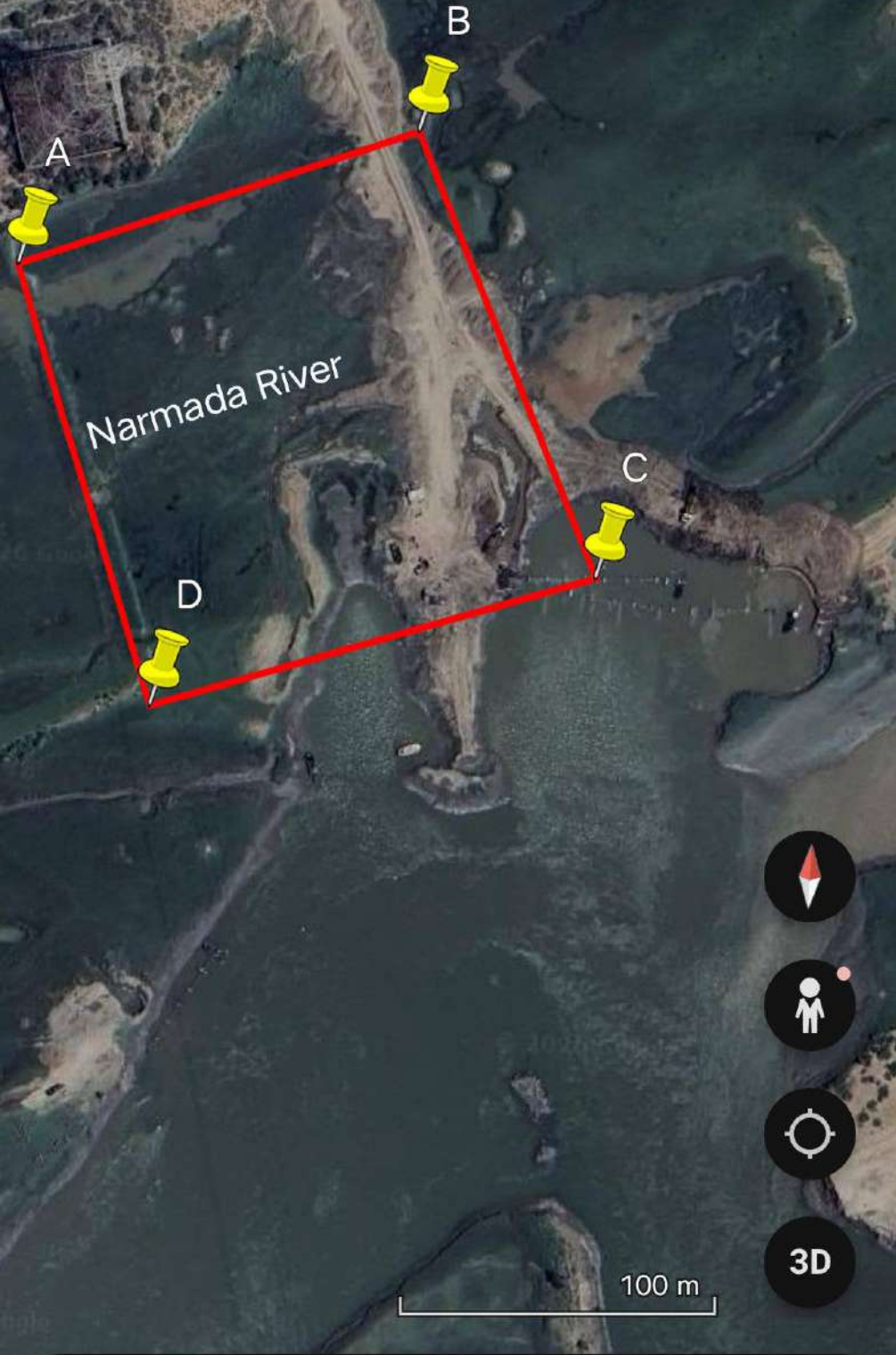
← Arvindbhai Haribhai P... ✎





Annexure - A45

Page - 409



← 69_Pravinbhai_Bharuch_OS





Annexure - 46

Page - 410



Maheshkumar dhannanjay joshi-
kml-4.00.00 hect

Perimeter
895.86 m

Area
40,346.51 m²

Edit





Annexure - A47

Page - 411



100 m





Annexure - A48

Page - 412



Shuklatirth Sunset Point



100 m

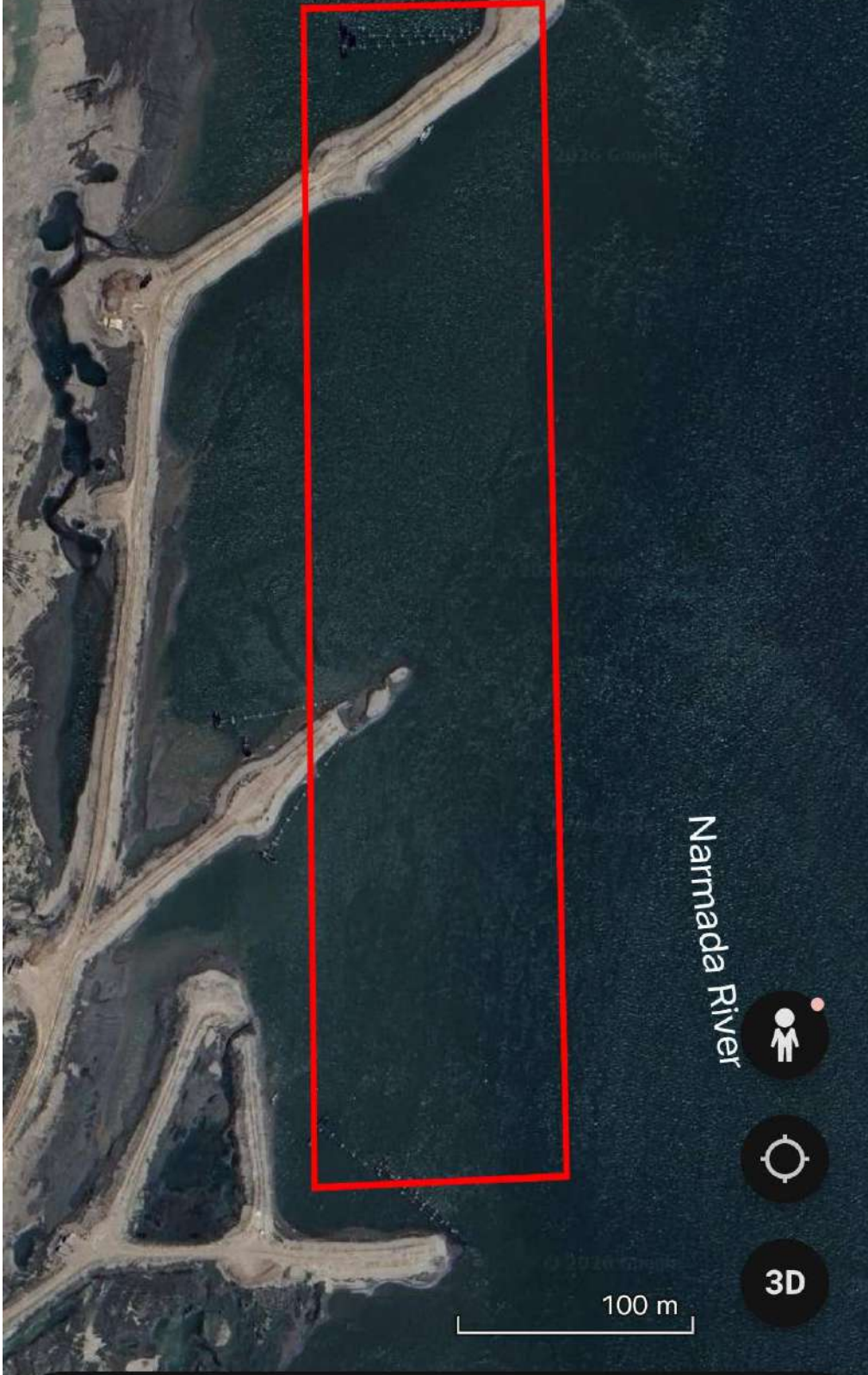
← kml 2.50.00.kml





Annexure - A49

Page - 413



Narmada River



100 m

← KML 4.90.00 HECT A... ✎



🔍 Search Google Earth



Annexure - A50

Page - 414



100 m

← Mohanbhai J. Oad.kml



Hasmukhbhai Bahecharbhai Parmar
At & Post. - Mandawa Buzurg,
Taluka - Ankleshwar,
Dist. Bharuch - 393001
M. 9913588150
Date - 25/02/2026

To,
Hon. CHAIRMAN,
GUJARAT COASTAL ZONE MANAGEMENT AUTHORITY (GCZMA),
BLOCK NO: 14, 8TH FLOOR, NEW SACHIVALAYA, SECTOR - 10A,
GANDHINAGAR -382010
Email - secfed@gujarat.gov.in

Subject:- Make an investigation report for some location come whether in CRZ area.

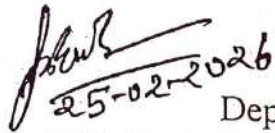
Sir,

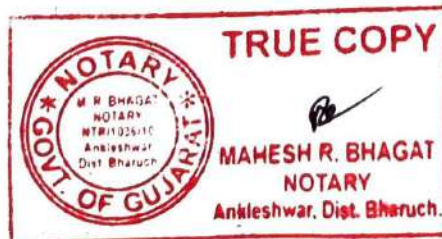
With due respect, I humbly inform you that I have filed an OA before the Hon. NGT (WZ) regarding to stop the illegal sand mining in the CRZ area and live channel of the Narmada River. So,

01.I request to you make an investigation reports for the following GPS location whether come under CRZ area.

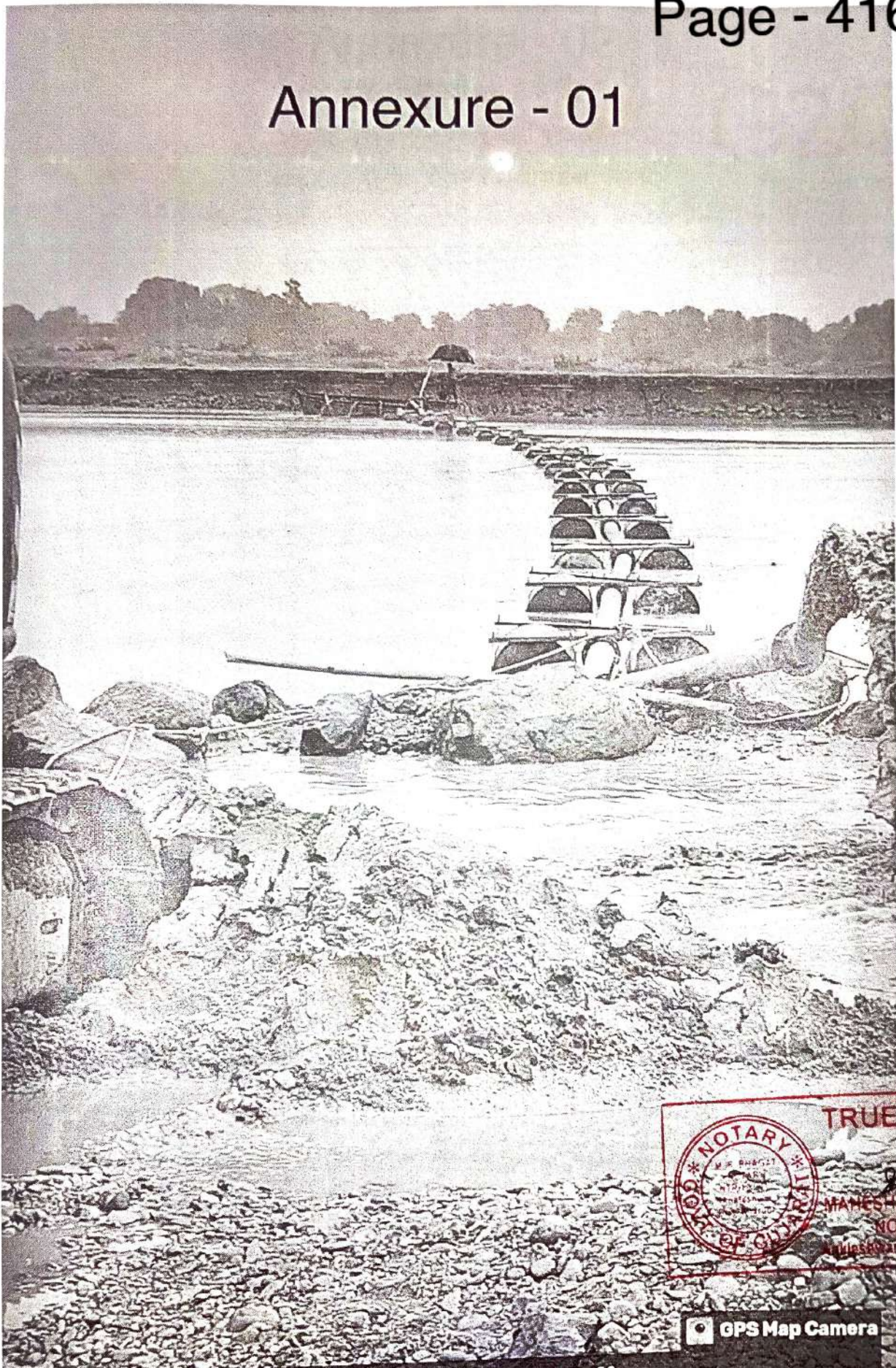
1. Location - Lat. – 21.739388, Long. – 73.121782.
(Related photograph regarding the above location is attached as Annexure-01)
2. Location – 21 43' 55.13" N 73 6' 43.61" E (Lat. – 21.7319806, Long. – 73.1121139
(The related NOTICE given to the defaulter made by Geology Department, Bharuch is attached as Annexure-02)

Thanking you


25-02-2026
Deponent,
Hasmukhbhai Bahecharbhai Parmar



Annexure - 01



TRUE COPY

 MANESH R. BHAGAT
NOTARY
Dist. Bharuch.

GPS Map Camera



Tavra, Gujarat, India
Tavra, Gujarat 392011, India, Tavra, Gujarat
392011, India
Lat 21.739388° Long 73.121782°
01/04/2025 01:04 PM GMT +05:30

Google



ભૂસ્તરશાસ્ત્રી ની કચેરી,
ભૂસ્તરવિજ્ઞાન અને ખનીજ ખાતું,
રૂમ નં ૧૮,૧૯,૨૦, જિલ્લા સેવાસદન, ભરૂચ



ફોન નં- 02642-260043, E-mail: geologist-bha@gujarat.gov.in

નં.જીબીએચ/નોટીસ/ખનન/વહન/૨૩/
RPAD

તા. ૨૩/૫/૨૩

પ્રતિ,

શ્રી કેતનભાઈ ધીરજભાઈ સોરઠીયા,
રહે-ઝાડેશ્વર, ભરૂચ,
તા.જી.ભરૂચ.

વિષય:- મોજે-શુકલતીર્થ તા.જી.ભરૂચ ખાતે નર્મદા નદી પદ વિસ્તારમાંથી બિન-અધિકૃત
ખનન/સંગ્રહ કરવા બાબત.

સંદર્ભ:- અત્રેની કચેરીની તપાસ, તા.૧૭/૦૫/૨૦૨૩.

આથી તમોને ગુજરાત ખનિજ (ગેરકાયદે ખાણકામ, હેરફેર અને સંગ્રહ નિવારણ) નિયમો-૨૦૧૭ ના
નિયમ-૧૩ થી મળેલી પ્રવેશ, ઝડતી અને જપ્તી વગેરેની સત્તાની રૂએ અત્રેની કચેરીના અધિકૃત
અધિકારી/કર્મચારી દ્વારા તપાસમાં સાદી રેતી ખનિજનું બિનઅધિકૃત ખનન/સંગ્રહ બદલ નોટીસ આપી જાણ
કરવામાં આવે છે કે,

ભરૂચ જિલ્લાના ભરૂચ તાલુકાના શુકલતીર્થ ગામમાં આવેલ હાઈટેન્શન ટાવર પાસે આવેલ નર્મદા નદી
પદ વિસ્તારમાં સાદીરેતી ખનીજનું નાવડી, હિટાચી અને ડમ્પરો વડે બિનઅધિકૃત ખનન/વહન કરે છે તે બાબતની
ફરિયાદ નાયબ નિયામકશ્રી (એફ.એસ) ભૂસ્તર વિજ્ઞાન અને ખનીજ ખાતું ગાંધીનગર ને કંટ્રોલ રૂમ ખાતે ફરિયાદ
કરેલ જે અન્વયે સંદર્ભ દર્શિત પત્ર થી અત્રેની કચેરીની તપાસ ટીમ દ્વારા મોજે-શુકલતીર્થ તા.જી.ભરૂચ ખાતે
નર્મદા નદી પદ વિસ્તારમાં તપાસ હાથ ધરતાં નર્મદા નદીમાંથી 21 43' 55.13" N 73 6' 43.61" E વાળી
જગ્યામાં ૧ (એક) હિટાચી મશીન તેમજ ૨ (બે) યાંત્રિક નાવડીઓ દ્વારા સાદી રેતી ખનીજનું ખોદકામ કરવામાં
આવતું હતું. તેમજ સદરહુ વિસ્તારમાં સાદી રેતી ખનીજનો ઢગલો જોવા મળેલ છે. સદરહુ સ્થળે સાદી રેતી
ખનીજનો જથ્થો અંદાજે-૧૦ ગાડી કે જે ૨૦ થી ૨૫ મે.ટન ની હોઈ તેવું પંચો તેમજ મશીનના ઓપરેટર દ્વારા
જણાવેલ છે. સદરહુ વિસ્તારમાં ૨૫૦ મે.ટન સાદી રેતી ખનીજનો સ્ટોક કરેલ હોવાનું જણાઈ આવેલ છે. જેથી
આપના દ્વારા ૨૫૦ મે.ટન સાદી રેતી ખનીજનું બિનઅધિકૃત ખનન/સંગ્રહ કરેલ ફલિત થાય છે.

જેથી સાદીરેતી ખનીજનું બિન-અધિકૃત ખનન/સંગ્રહ સબબ ગુજરાત મીનરલ્સ (પ્રિવેન્શન ઓફ ઇલેગલ
માઇનીંગ, ટ્રાન્સપોટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમ ૩,૫,૭ ના લંગ બદલ નિયમ ૨૧ મુજબ આપની સામે
શિક્ષાત્મક કાર્યવાહી કરવાની થાય છે. તેમ છતાં નિયમ ૨૨ ના શીડ્યુલ III (સી) મુજબ સાદીરેતી ખનીજના
બિન-અધિકૃત સંગ્રહ ના કુલ:-૨૫૦ મે.ટનના પ્રતિ મે.ટન રૂ.૨૪૦/- લેખે રૂ.૬૦,૦૦૦/- તેમજ શીડ્યુલ
૩(ડી) મુજબ HITACHI MACHINE ના પ્રતિ મશીન રૂ.૨,૦૦,૦૦૦/- લેખે રૂ.૨,૦૦,૦૦૦/- તથા યાંત્રિક નાવડી દ્વારા
બિન-અધિકૃત રીતે ખોદકામ સબબ પ્રતિ નાવડીએ રૂ.૨૫,૦૦૦/- લેખે રૂ.૫૦,૦૦૦/- ભરવાના થાય છે. આમ,
મળી કુલ રૂ.૩,૧૦,૦૦૦ /- (અંકે રૂપિયા ત્રણ લાખ દસ હજાર પુરા) વસુલવાના થાય છે. જે ભરપાઈ કર્યેથી ગુન્હા ની
માંડવાળ થઈ શકે છે.

તદુપરાંત સરકારશ્રીના ઉદ્યોગ અને ખાણ વિભાગના ઠરાવ ક્ર:NGT/102017/1750/CHH, તા.૨૯/૧૧/૧૮
મુજબ ૨૫૦ મે.ટન સાદીરેતી ખનિજ કિંમત રૂ.૯૮.૪/- પ્રતિ મે.ટન લેખે ગણતરી કરતા રૂ.૨૪,૬૦૦/- (અંકે રૂપિયા
ચોવીસ હજાર છસો પુરા) પર્યાવરણીય નુકશાનીના વળતરની D.M.F.-ENVIRONMENT COMPENSATION
FUND, BHARUCH માં ભરપાઈ કરવાની થાય છે.



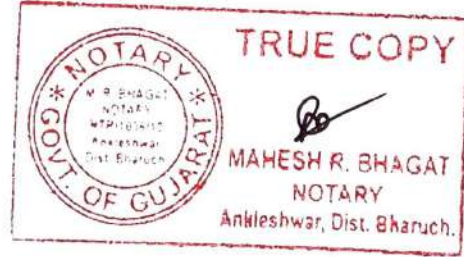
જો આ કેસ સમાધાનની રકમ ભરપાઈ કરવા આપ સહમત છો કે કેમ? તેના ખુલાસા સહ દિન-૦૭ માં નીચે સહી કરનાર અધિકારીશ્રી સમક્ષ જરૂરી તમામ આધાર પુરાવા (સદર વાહન/મશીનનાં માલિકી અંગેના તથા તેના રજીસ્ટ્રેશનના દસ્તાવેજો) સહિત રૂબરૂમાં લેખિત રજૂઆત સાથે સુનાવણીમાં હાજર રહેવા જણાવવામાં આવે છે. તેમજ સદરહું એન્વાયરમેન્ટ કમ્પેનસેશન માટે નિચે દર્શાવેલ વિગતો મુજબ ભરપાઈ કરવાના રહેશે.

Name	Account No	Amount
DMF Environmental Compensation Fund Bharuch.	37957374453	૨૪૬૦૦/-

સદરહું દિવસો દરમ્યાન આપ રૂબરૂ સુનાવણીમાં હાજર ન રહેથી આપ સદરહું કેસમાં કોઈ રજૂઆત કરવા માંગતા નથી તેમ માની અત્રેથી ગુજરાત ખનિજ (ગેરકાયદેસર ખાણકામ, હેરફેર અને સંગ્રહ નિવારણ) નિયમો-૨૦૧૭નાં નિયમ ૧૨(૨)નાં (બી-૨) મુજબ આપની માલિકીનાં સદરહું વાહનનું કોઈ રાહે રાજ્યસત્ત કરવા અંગેની કાર્યવાહી હાથ ધરવામાં આવશે તેમજ લીઝનું ઓનલાઈન એકાઉન્ટ લોક કરવામાં આવશે. ત્યારબાદ આપની કોઈ રજૂઆત ધ્યાને લેવામાં આવશે નહિ. જેની ખાસ નોંધ લેશો.

is Ketan

[Signature]
ભુસ્તરશાસ્ત્રી (ઈ.ચા)
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતું
ભરૂચ
24/05/23



DEPARTMENT OF GEOLOGY AND MINERALS,
ROOM NO. 18,19,20, JILLA SEVA SADAN, BHARUCH
PHONE NO – 02642 – 260043,
EMAIL – geologist-bha@gujarat.gov.in

No.GBH/Notice/Khanan/Vahan/23/1714

Date – 24/05/23

To,
Sri Ketanbhai Dhirajbhai Sorathiya,
Resi: Zadeshwar, Bharuch,
Ta. Di. Bharuch.

Sub:- Unauthorized mining and storage of Sand minerals at
Shuklatirth Ta.di. Bharuch

Reference-Inspection of this office dated 17/05/2023,

Therefore, you are hereby informed that in exercise of the powers of entry, search and seizure etc. conferred by Rule-13 of the Gujarat Minerals (Prevention of Illegal Mining, Manipulation and Hoarding) Rules-2017, the authorized officer/employee of this office has issued a notice for the unauthorized mining/hoarding of plain sand mineral in the investigation that,

A complaint has been lodged with the Deputy Director (F.S.) Geology and Minerals Department, Gandhinagar at the Control Room regarding the unauthorized mining/transportation of plain sand mineral in the Narmada river bank area near the high tension tower in Shukaltirth village of Bharuch taluka of Bharuch district. Accordingly, a complaint has been lodged with the Deputy Director (F.S.) Geology and Minerals Department, Gandhinagar at the Control Room, pursuant to which, the investigation team of this office has conducted an investigation in the Narmada river bank area at Moje-Shukaltirth, In the area of Narmada River 21

43' 55.13" N 73 6' 43.61" E, simple sand mineral was being excavated by 1 (one) Hitachi machine and 2 (two) mechanical boats. Also, a pile of simple sand mineral has been seen in the said area. The quantity of simple sand mineral in the said area is approximately 10 cars which is 20 to 25 MT as stated by the punch and machine operator. It has been found that 250 MT of simple sand mineral has been stocked in the said area. Therefore, unauthorized mining/collection of 250 MT of simple sand mineral by you that resulted.

Therefore, for the unauthorized mining/storage of sand minerals, as per Rule 21, for violation of Rules 3,5,7 of Gujarat Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules-2017, punitive action is to be taken against you. However, as per Schedule III (C) of Rule 22, for the unauthorized collection of sand minerals, a total of Rs. 240/- per MT of 250 MT is Rs. 60,000/- and as per Schedule 3 (d), Rs. 2,00,000/- per machine of HITACHI MACHINE is Rs. 2,00,000/- and Rs. 2,00,000/- per machine and Rs. 25,000/- per boat is Rs. 50,000/- for unauthorized excavation by mechanical boats. Thus, the amount of Rs. 3,10,000 /- (Rupees three lakh ten thousand in figures) is to be recovered, which can be compensated for the loss.

Furthermore, as per the resolution of the Government's Industries and Mines Department No. NGT/102017/1750/CHH, dated 29/11/18, the mineral price of 250 MT of sand calculated at Rs. 98.4 /- per MT, an amount of Rs. 24,600 /- (one rupee "twenty-four thousand six hundred only") is to be reimbursed to the D.M.F.-ENVIRONMENT COMPENSATION FUND, BHARUCH.

If you agree to pay the settlement amount in this case? You are requested to appear in person at the hearing with a written submission along with all the necessary supporting evidence (ownership documents of the said vehicle/machine and its registration documents) before the undersigned officer on 07th of the said date. Also, the said environmental compensation shall be paid as per the details given below.

Name	Account No.	Amount
DMF Environmental Compensation Fund, Bharuch	37957374453	Rs. 24600/-

Since you are not present in person during the hearing during the said days, it is assumed that you do not want to make any representation in the tax case. Accordingly, as per Rule 12(2) (B-2) of the Gujarat Minerals (Prevention of Illegal Mining, Trafficking and Storage) Rules-2017, action will be taken through the court to seize the tax-exempt vehicle owned by you and the online lease account will be locked. After that, no representation from you will be considered. Please take special note of this.

Geologist (I/C)
Geology and Minerals Office
Bharuch

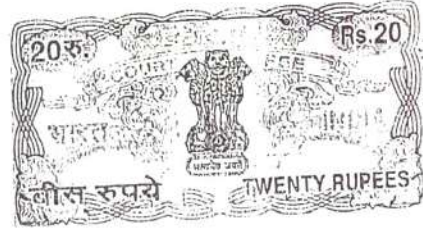
Form – “A”

See the Right to Information Act- 2005

HASMUKHBHAI BAHECHARBHAI PARMAR,
 At & Post – MANDAVA BUZARGA,
 Talu – ANKLESHWAR,
 Dist – BHARUCH- Gujarat -393001
 Mo- 09913588150,
 email – hparmar24@gmail.com
 Date:- 06/03/2026

To,

Hon. Public Information Officer,
 C/o Hon. Commissioner,
 Department of Geology and Minerals,
 Block No.- 15, Dr. Jivraj Mehta Bhavan,
 Sector - 10/B, Gandhinagar -382010

Sub:-

Letter to furnish Latest five numbers of “Royalty Passes” the each Sand Lease Holders as listed in the Table-01 on the page no.-02 of this application under the RTI Act-2005.

Sir,

01. With due respect, I request you to furnish Latest five numbers of “Royalty Passes” of the each Sand Lease Holders as listed in the Table-01 on the page no.-02 of this RTI application.

[Signature]
 06-03-2026
 HASMUKHBHAI BAHECHARBHAI PARMAR
 The Applicant-in-Person

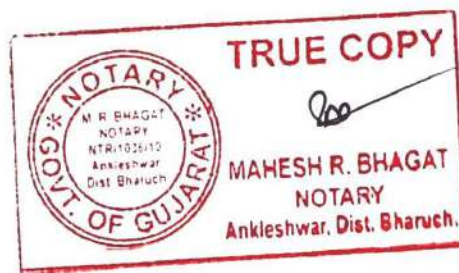


TABLE - 01

Sr. No.	NAME OF LEASE HOLDER	Lease in the Narmada Riverbed
01	Mahendrabhai Mohanbhai Prajapati	Opp. To S.No - 169, village-Shuklatirth, Ta.Dist- Bharuch.
02	Jagdisbhai Mohanbhai Prajapati	S.No - , Village-Shuklatirth, Ta.Dist- Bharuch.
03	Pravinbhai Mohanbhai Prajapati	Opp. to S.No-169 Village-Shuklatirth, Ta.Dist- Bharuch.
04	Jigneshbhai Dhananjaybhai Joshi	S.No- Village-Mangleshwar, Ta.Dist- Bharuch.
05	Maheshkumar Dhananjay Joshi	S.No- , Village-Shuklatirth, Ta.Dist- Bharuch.
06	Jayaben Narendrakumar Joshi	Opp. to S.No-20 Village-Shuklatirth, Ta.Dist- Bharuch.
07	Narendrasinh Ishwarsinh Parmar	S.No- , Village-Shuklatirth, Ta.Dist- Bharuch.
08	Sudhaben Nagjibhai Thakor	Opp. to S.No-111 Village-Shuklatirth, Ta.Dist- Bharuch.
09	Arvindbhai Amarsinh Thakor	Opp. to S.No-111 paiki Village-Shuklatirth, Ta.Dist- Bharuch.
10	Somaji Labhuji Vanzara	S.No- , Village-Shuklatirth, Ta.Dist- Bharuch.
11	Kaluji Baluji Vanzara	Opp. to S.No-110 paiki Village-Shuklatirth, Ta.Dist- Bharuch.
12	Jatanben Jashubhai Oad	S.No- Village-Shuklatirth, Ta.Dist- Bharuch.

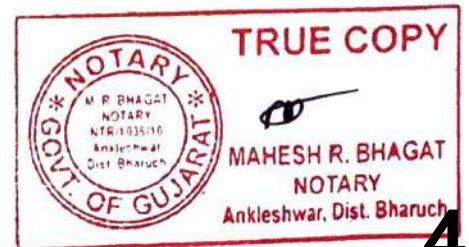


[Handwritten signature]

13	Devaji Anaji Vanzara	S.No- , Village-Shuklatirth, Ta.Dist-Bharuch.
14	Kaluji Mokaji Vanzara	S.No- , Village-Shuklatirth, Ta.Dist-Bharuch.
15	Prabhuji Mokaji Vanzara	Opp. to S.No-110 Village-Shuklatirth, Ta.Dist- Bharuch
16	Maheshbhai Chhaganbhai Vanzara	Opp. to S.No-144, 143 Village-Shuklatirth, Ta.Dist- Bharuch
	Meenaxiben Ganpatbhai Patel	Opp. to S.No-124 Village-Shuklatirth, Ta.Dist- Bharuch
18	Meenaxiben Ganpatbhai Patel	S.No- 124, 125 paiki Village-Shuklatirth, Ta.Dist- Bharuch
19	Rekhaben Ganpatbhai Machhi	S.No- , Village-Shuklatirth, Ta.Dist-Bharuch
20	Shaileshbhai Dalpatbhai Oad-A	S.No- Village-Mangalishwar, Ta.Dist-Bharuch
21	Shaileshbhai Dalpatbhai Oad-B	S.No- Village-Mangalishwar, Ta.Dist-Bharuch
22	Devarshi Mohan Oad	S.No- , Village-Shuklatirth, Ta.Dist-Bharuch
23	Surendrasinh Bhimsinh Parmar	Opp. to S.No-120 Village-Shuklatirth, Ta.Dist- Bharuch
24	Arvindbhai Haribhai Patel	S.No- , Village-Shuklatirth, Ta.Dist-Bharuch



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(Speed Post)

નમૂનો (ઘ)

જુઓ નિયમ-૪(૨)

બીજા જાહેર સત્તા મંડળને લગતી અરજીની તબદીલી

ક્રમાંક: સીજીએમ/લીઝ/આર.ટી.આઈ/453/તબદીલ/૨૦૨૬/615

જાહેર માહિતી અધિકારી અને મદદનીશ ભૂસ્તરશાસ્ત્રી (લીઝ)
ભૂસ્તરવિજ્ઞાન અને ખનિજ કમિશ્નરશ્રીની કચેરી, બ્લોક નં.૧૫,
ડૉ.જીવરાજ મહેતા ભવન, સેક્ટર-૧૦બી, ગાંધીનગર.

તા.13/03/2026

પ્રતિ,

જાહેર માહિતી અધિકારી અને

જિલ્લા ભૂસ્તરશાસ્ત્રીશ્રી,

ભૂસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,

જિલ્લા સેવા સદન,

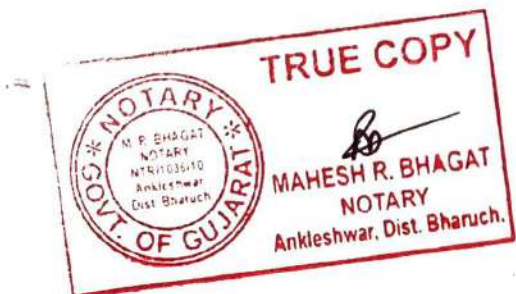
જિ.ભરૂચ

વિષય : જાહેર માહિતી અધિકાર અધિનિયમ- ૨૦૦૫ અન્વયેની માહિતી આપવા બાબત

સંદર્ભ : અરજદારશ્રી Hashmukhbhai Bahecharbhai Parmarની મળેલ આર.ટી.આઈ
અંગેની અરજી તા.૦૬.૦૩.૨૦૨૬ (અત્રે મળેલ તા.૧૩.૦૩.૨૦૨૬)

શ્રીમાન,

ઉપરોક્ત વિષય અને સંદર્ભેદર્શિત પત્ર અન્વયે જણાવવાનું કે જાહેર માહિતી અધિકાર અધિનિયમ-૨૦૦૫ અન્વયે અરજદારશ્રી Hashmukhbhai Bahecharbhai Parmar દ્વારા આ સાથે સામેલ અરજીમાં જણાવ્યા મુજબની માહિતી માંગવામાં આવેલ છે, સદર માહિતી આપશ્રીની કચેરીના કાર્યક્ષેત્ર સાથે સંકળાયેલ હોઈ, જેથી અરજદારશ્રીને જાહેર માહિતી અધિકાર અધિનિયમ-૨૦૦૫ અનુસાર આપની કક્ષાએથી માહિતી પૂરી પાડવા માટે આ સાથે તેઓની અરજી સંપૂર્ણ પણે તબદીલ કરવામાં આવે છે, જે અન્વયે યોગ્ય થવા આપશ્રીને નમ્ર વિનંતી છે.

સદર અરજી સાથે તેઓએ નિયમ-૫(ક) મુજબ અરજી ફી પેટે રૂ.૨૦/- ભરપાઈ કરેલ છે
બિડાણ : ઉપર મુજબ

Yogesh
13/3/26

જાહેર માહિતી અધિકારી અને
મદદનીશ ભૂસ્તરશાસ્ત્રી (લીઝ)
ભૂસ્તર વિજ્ઞાન અને ખનિજ
ગાંધીનગર

(Speed Post)

Form - D

See Rule-4(2)

Transfer of application to another public authority

Ser. No.: CGM/Lease/RTI/453/Transfer/2026/615
Public Information Officer and Assistant Geologist (Lease)
Office of the Commissioner of Geology and Minerals, Block
No. 15,
Dr. Jivraj Mehta Bhavan, Sector-10B, Gandhinagar.
Date. 13/03/2026

To,

Public Information Officer and District Geologist,
Geology and Minerals Department,
District Service Hall, District Bharuch

Subject: Provision of information under the Right to Information Act - 2005

Reference: RTI application received from the applicant Shri Hashmukhbhai
Bahecharbhai

Parmar dated 06.03.2026 (received here on 13.03.2026)

Sir,

In accordance with the above subject and reference, it is hereby informed that the information as mentioned in the application attached herewith has been sought by the applicant Shri Hashmukhbhai Bahecharbhai Parmar under the Right to Information Act-2005, the said information being related to the scope of work of your office, so that the applicant may be provided with your information under the Right to Information Act-2005. His application is hereby transferred in full for providing information from the level, under which it is a humble request to you to be appropriate.

Along with the said application, he has paid Rs.20/- as application fee as per rule-5(a)

Enclosure: As above

Public Information Officer and
Assistant Geologist (Lease)
Geology and Minerals
Gandhinagar

Hasmukhbhai Bahecharbhai Parmar
At & Post. - Mandawa Buzurg,
Taluka - Ankleshwar,
Dist. Bharuch - 393001
M. 9913588150
Date-02/05/2026

To,

Hon. CHAIRMAN,
District Level committee (DLC),
C/o Hon. Collector, Bharuch District,
Jilla Seva Sadan, Kanbi Vaga,
Bharuch - 392001

Subject:- Request to make an investigation report for some locations come whether in CRZ area.

Ref:- Regarding the OA-19/2026 before the Hon. NGT (WZ-Pune).
(Copy of the related order attached as Annexure-03)

Sir,

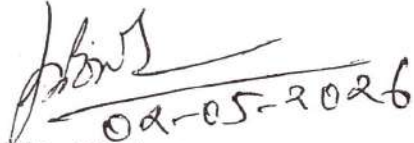
With due respect, I humbly inform you that I have filed an OA before the Hon. NGT (WZ) regarding to stop the illegal sand mining in the CRZ area, Non-CRZ area and live channel of the Narmada River. So,

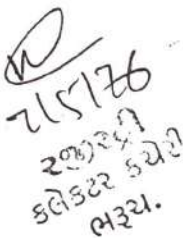
01. I request to you make an investigation reports for the following GPS locations whether come under CRZ area.

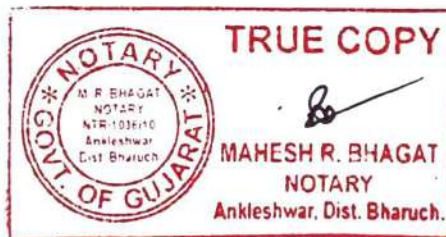
- a. Location - Lat. 21.739388, Long.73.121782. (Related photograph regarding the above location is attached as Annexure-01)
- b. Location-21 43' 55.13" N 73 6' 43.61" E (Lat.-21.7319806, Long. -73.1121139 (The related NOTICE given to the defaulter made by Geology Department, Bharuch is attached as Annexure-02)

Thanking you

In Service,


02-05-2026
Hasmukhbhai Bahecharbhai Parmar


21/5/26
2026
સોલર સેલ
મરુ.



Annexure - 01



TRUE COPY

NOTARY
 M. MESH B. BHAGAT
 NOTARY
 Ankhilvan Dist. Bharuch.

GPS Map Camera

Google

Tavra, Gujarat, India

Tavra, Gujarat 392011, India. Tavra, Gujarat 392011, India

Lat 21.739388° Long 73.121782°

01/04/2025 01:04 PM GMT +05:30



ભૂસ્તરશાસ્ત્રી ની કચેરી,
ભૂસ્તરવિજ્ઞાન અને ખનીજ ખાતું,
રૂમ નં ૧૮,૧૯,૨૦, જિલ્લા સેવાસદન, ભરૂચ



ફોન નં- 02642-260043, E-mail: geologist-bha@gujarat.gov.in

નં.જીબીએચ/નોટીસ/ખનન/વહન/૨૩/ ૬૭૧૪
RPAD

તા. ૨૪/૧૧/૨૩

પ્રતિ,
શ્રી કેતનભાઈ ધીરજભાઈ સોરઠીયા,
રહે-ઝાડેશ્વર, ભરૂચ,
તા.જી.ભરૂચ.



વિષય:- મોજે-શુકલતીર્થ તા.જી.ભરૂચ ખાતે નર્મદા નદી પદ વિસ્તારમાંથી બિન-અધિકૃત
ખનન/સંગ્રહ કરવા બાબત.
સંદર્ભ:- અત્રેની કચેરીની તપાસ, તા.૧૭/૦૫/૨૦૨૩.

આથી તમોને ગુજરાત ખનિજ (ગેરકાયદે ખાણકામ,હેરફેર અને સંગ્રહ નિવારણ) નિયમો-૨૦૧૭ ના નિયમ-૧૩ થી મળેલી પ્રવેશ, ઝડતી અને જપ્તી વગેરેની સત્તાની રૂએ અત્રેની કચેરીના અધિકૃત અધિકારી/કર્મચારી દ્વારા તપાસમાં સાદી રેતી ખનિજનું બિનઅધિકૃત ખનન/સંગ્રહ બદલ નોટીસ આપી જાણ કરવામાં આવે છે કે,

ભરૂચ જિલ્લાના ભરૂચ તાલુકાના શુકલતીર્થ ગામમાં આવેલ ફાઈટેન્શન ટાવર પાસે આવેલ નર્મદા નદી પદ વિસ્તારમાં સાદીરેતી ખનિજનું નાવડી, હિટાચી અને ડમ્પરો વડે બિનઅધિકૃત ખનન/વહન કરે છે તે બાબતની ફરિયાદ નાચબ નિયામકશ્રી (એફ.એસ) ભૂસ્તર વિજ્ઞાન અને ખનીજ ખાતું ગાંધીનગર ને કંટ્રોલ રૂમ ખાતે ફરિયાદ કરેલ જે અન્વયે સંદર્ભ દર્શિત પત્ર થી અત્રેની કચેરીની તપાસ ટીમ દ્વારા મોજે-શુકલતીર્થ તા.જી.ભરૂચ ખાતે નર્મદા નદી પદ વિસ્તારમાં તપાસ હાથ ધરતાં નર્મદા નદીમાંથી 21 43' 55.13" N 73 6' 43.61" E વાળી જગ્યામાં ૧ (એક) હિટાચી મશીન તેમજ ૨ (બે) યાંત્રિક નાવડીઓ દ્વારા સાદી રેતી ખનિજનું ખોદકામ કરવામાં આવતું હતું. તેમજ સદરહુ વિસ્તારમાં સાદી રેતી ખનિજનો ઢગલો જોવા મળેલ છે. સદરહુ સ્થળે સાદી રેતી ખનિજનો જથ્થો અંદાજે-૧૦ ગાડી કે જે ૨૦ થી ૨૫ મે.ટન ની હોઈ તેવું પંચો તેમજ મશીનના ઓપરેટર દ્વારા જણાવેલ છે. સદરહુ વિસ્તારમાં ૨૫૦ મે.ટન સાદી રેતી ખનિજનો સ્ટોક કરેલ હોવાનું જણાઈ આવેલ છે. જેથી આપના દ્વારા ૨૫૦ મે.ટન સાદી રેતી ખનિજનું બિનઅધિકૃત ખનન/સંગ્રહ કરેલ ફલિત થાય છે.

જેથી સાદીરેતી ખનિજનું બિન-અધિકૃત ખનન/સંગ્રહ સબબ ગુજરાત મીનરલ્સ (પ્રિવેન્શન ઓફ ઇલીગલ માઇનીંગ, ટ્રાન્સપોટેશન એન્ડ સ્ટોરેજ) રૂલ્સ-૨૦૧૭ ના નિયમ ૩,૫,૭ ના ભંગ બદલ નિયમ ૨૧ મુજબ આપની સામે શિક્ષાત્મક કાર્યવાહી કરવાની થાય છે. તેમ છતાં નિયમ ૨૨ ના શીડ્યુલ III (સી) મુજબ સાદીરેતી ખનિજના બિન-અધિકૃત સંગ્રહ ના કુલ:-૨૫૦ મે.ટનના પ્રતિ મે.ટન રૂ.૨૪૦/- લેખે રૂ.૬૦,૦૦૦/- તેમજ શીડ્યુલ III (સી) મુજબ HITACHI MACHINE ના પ્રતિ મશીન રૂ.૨,૦૦,૦૦૦/- લેખે રૂ.૨,૦૦,૦૦૦/- તથા યાંત્રિક નાવડી દ્વારા બિન-અધિકૃત રીતે ખોદકામ સબબ પ્રતિ નાવડીએ રૂ.૨૫,૦૦૦/- લેખે રૂ.૫૦,૦૦૦/- ભરવાના થાય છે. આમ, આપની કુલ રૂ.૩,૧૦,૦૦૦/- (અંકે રૂપિયા ત્રણ લાખ દસ હજાર પુરા) વસુલવાના થાય છે. જે ભરપાઈ કર્યેથી ગુન્હા ની માફકવાળ થઈ શકે છે.

તદપરાંત સરકારશ્રીના ઉદ્યોગ અને ખાણ વિભાગના ઠરાવ ક્ર:NGT/102017/1750/CHH, તા.૨૯/૧૧/૧૮ મુજબ ૨૫૦ મે.ટન સાદીરેતી ખનિજ કિંમત રૂ.૯૮.૪/- પ્રતિ મે.ટન લેખે ગણતરી કરતા રૂ.૨૪,૬૦૦/- (અંકે રૂપિયા સીવીસ હજાર છસો પુરા) પર્યાવરણીય નુકશાનીના વળતરની D.M.F.-ENVIRONMENT COMPENSATION FUND, BHARUCH માં ભરપાઈ કરવાની થાય છે.



જો આ કેસ સમાધાનની રકમ ભરપાઈ કરવા આપ સહમત છો કે કેમ? તેના ખુલાસા સહ દિન-૦૭ માં નીચે સહી કરનાર અધિકારીશ્રી સમક્ષ જરૂરી તમામ આધાર પુરાવા (સદર વાહન/મશીનનાં માલિકી અંગેના તથા તેના રજીસ્ટ્રેશનના દસ્તાવેજો) સહિત રૂબરૂમાં લેખિત રજૂઆત સાથે સુનાવણીમાં હાજર રહેવા જણાવવામાં આવે છે. તેમજ સદરહું એન્વાયરમેન્ટ કમ્પેન્સેશન માટે નીચે દર્શાવેલ વિગતો મુજબ ભરપાઈ કરવાના રહેશે.

Name	Account No	Amount
DMF Environmental Compensation Fund Bharuch.	37957374453	૨૪૬૦૦/-

સદરહું દિવસો દરમિયાન આપ રૂબરૂ સુનાવણીમાં હાજર ન રહેથી આપ સદરહું કેસમાં કોઈ રજૂઆત કરવા માંગતા નથી તેમ માની અત્રેથી ગુજરાત ખનિજ (ગેરકાયદેસર ખાણકામ, હેરફેર અને સંગ્રહ નિવારણ) નિયમો- ૨૦૧૭નાં નિયમ ૧૨(૨)નાં (બી-૨) મુજબ આપની માલિકીનાં સદરહું વાહનનું કોર્ટ રાહે રાજ્યસત્ત કરવા અંગેની કાર્યવાહી હાથ ધરવામાં આવશે તેમજ લીઝનું ઓનલાઈન એકાઉન્ટ લોક કરવામાં આવશે. ત્યારબાદ આપની કોઈ રજૂઆત ધ્યાને લેવામાં આવશે નહિ. જેની ખાસ નોંધ લેશે.

X Kctam

24/05/23

(Signature)

ભુસ્તરશાસ્ત્રી (ઈ.ચા.)

ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતું

ભરૂચ



DEPARTMENT OF GEOLOGY AND MINERALS,
ROOM NO. 18,19,20, JILLA SEVA SADAN, BHARUCH
PHONE NO – 02642 – 260043,
EMAIL – geologist-bha@gujarat.gov.in

No.GBH/Notice/Khanan/Vahan/23/1714

Date – 24/05/23

To,
Sri Ketanbhai Dhirajbhai Sorathiya,
Resi: Zadeshwar, Bharuch,
Ta. Di. Bharuch.

Sub:- Unauthorized mining and storage of Sand minerals at
Shuklatirth Ta.di. Bharuch

Reference-Inspection of this office dated 17/05/2023,

Therefore, you are hereby informed that in exercise of the powers of entry, search and seizure etc. conferred by Rule-13 of the Gujarat Minerals (Prevention of Illegal Mining, Manipulation and Hoarding) Rules-2017, the authorized officer/employee of this office has issued a notice for the unauthorized mining/hoarding of plain sand mineral in the investigation that,

A complaint has been lodged with the Deputy Director (F.S.) Geology and Minerals Department, Gandhinagar at the Control Room regarding the unauthorized mining/transportation of plain sand mineral in the Narmada river bank area near the high tension tower in Shukaltirth village of Bharuch taluka of Bharuch district. Accordingly, a complaint has been lodged with the Deputy Director (F.S.) Geology and Minerals Department, Gandhinagar at the Control Room, pursuant to which, the investigation team of this office has conducted an investigation in the Narmada river bank area at Moje-Shukaltirth, In the area of Narmada River 21

43' 55.13" N 73 6' 43.61" E, simple sand mineral was being excavated by 1 (one) Hitachi machine and 2 (two) mechanical boats. Also, a pile of simple sand mineral has been seen in the said area. The quantity of simple sand mineral in the said area is approximately 10 cars which is 20 to 25 MT as stated by the punch and machine operator. It has been found that 250 MT of simple sand mineral has been stocked in the said area. Therefore, unauthorized mining/collection of 250 MT of simple sand mineral by you that resulted.

Therefore, for the unauthorized mining/storage of sand minerals, as per Rule 21, for violation of Rules 3,5,7 of Gujarat Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules-2017, punitive action is to be taken against you. However, as per Schedule III (C) of Rule 22, for the unauthorized collection of sand minerals, a total of Rs. 240/- per MT of 250 MT is Rs. 60,000/- and as per Schedule 3 (d), Rs. 2,00,000/- per machine of HITACHI MACHINE is Rs. 2,00,000/- and Rs. 2,00,000/- per machine and Rs. 25,000/- per boat is Rs. 50,000/- for unauthorized excavation by mechanical boats. Thus, the amount of Rs. 3,10,000 /- (Rupees three lakh ten thousand in figures) is to be recovered, which can be compensated for the loss.

Furthermore, as per the resolution of the Government's Industries and Mines Department No. NGT/102017/1750/CHH, dated 29/11/18, the mineral price of 250 MT of sand calculated at Rs. 98.4 /- per MT, an amount of Rs. 24,600 /- (one rupee "twenty-four thousand six hundred only") is to be reimbursed to the D.M.F.-ENVIRONMENT COMPENSATION FUND, BHARUCH.

If you agree to pay the settlement amount in this case? You are requested to appear in person at the hearing with a written submission along with all the necessary supporting evidence (ownership documents of the said vehicle/machine and its registration documents) before the undersigned officer on 07th of the said date. Also, the said environmental compensation shall be paid as per the details given below.

Name	Account No.	Amount
DMF Environmental Compensation Fund, Bharuch	37957374453	Rs. 24600/-

Since you are not present in person during the hearing during the said days, it is assumed that you do not want to make any representation in the tax case. Accordingly, as per Rule 12(2) (B-2) of the Gujarat Minerals (Prevention of Illegal Mining, Trafficking and Storage) Rules-2017, action will be taken through the court to seize the tax-exempt vehicle owned by you and the online lease account will be locked. After that, no representation from you will be considered. Please take special note of this.

Geologist (I/C)
Geology and Minerals Office
Bharuch

"EARTH NEEDS YOUR HELP"



Hasmukh Parmar



(Environment Activist)

AT & POST - MANDAVA, TALU - ANKLESHWAR, DIST - BHARUCH, GUJARAT - 393001
MOBILE - 09913588150, EMAIL - hasmukhparmar2403@gmail.com

Ref. No.:

Date:11/05/2026

પ્રતિ,

માનનીય જિલ્લા સમાહર્તા સાહેબશ્રીમાન,

કલેક્ટર કચેરી, પ્રથમ માળે,

જિલ્લા સેવા સદન, કણબીવગા,

ભરૂચ - 393001



વિષય :-

SEIAA- દ્વારા EC પ્રાપ્ત તથા બિન EC પ્રાપ્ત પ્રોજેક્ટ પ્રોપેનેન્ટ દ્વારા નર્મદા નદીના જીવંત પ્રવાહમાં, સીઆરઝેડ/બિનસીઆરઝેડ વિસ્તારમાં માં થઇ રહેલ સાદી રેતી ખનન ની યોગ્યતા તપાસી રિપોર્ટ બનાવવા બાબત.

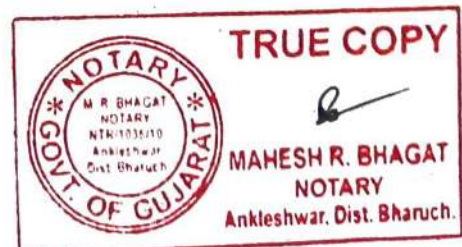
સવિનય ઉપરોક્ત વિષય અન્વયે આપ સાહેબશ્રી ને ભારે હૈયે વિદિત કરાવવાનું કે અમો અરજદાર અતિ વ્યથિત છે કે નર્મદા નદીના કુદરતી પર્યાવરણનું નિકંદન નીકળી રહ્યું છે જેનું કારણ અન્ય કારણો પૈકી બિનપદ્ધતીસરનું અયોગ્ય રીતે થતું સાદી રેતી ખનન છે. સદર બિનપદ્ધતીસરના અયોગ્ય સાદી રેતી ખનન થી નર્મદા નદીના કુદરતી પર્યાવરણ ને ગંભીર નુકશાન નિર્વિવાદ થઇ રહ્યું છે અને તેથી સદર નર્મદા નદીના ભાવિ અસ્તિત્વ હેતુ વણઉકેલ્યા કોયડાઓ આકાર પામશે જેને ઉકેલવા માટે આપણે ખુબ મોટી કિંમત ચુકવતા પણ સંશય છે કે તે કોયડાઓ ઉકેલાશે કે કેમ? સાંપ્રત માનવીય પેઢી તેની ભાવિ માનવીય પેઢી માટે અન્યાય કરશે જો આપણે પૃથ્વીના કુદરતી પર્યાવરણને બચાવવા પૂરતા પ્રયત્નો કરવામાં પાછીપાની કરશું તો!

તેથી આ સંદર્ભે નર્મદા નદીના જીવંત પ્રવાહમાં તથા સીઆરઝેડ/બિનસીઆરઝેડ વિસ્તારમાં SEIAA દ્વારા EC પ્રાપ્ત અધિકૃત લીઝ ધારકો, પરમીટ ધારકો દ્વારા તથા કોઈપણ પ્રકારની મંજૂરી વગર કેટલાક ઈસમો દ્વારા થઇ રહેલા સાદી રેતી ખનન વિષયે માનનીય ભારતીય બંધારણના અનુચ્છેદ 51 A(g) અનુસાર પૃથ્વીના કુદરતી પર્યાવરણના રક્ષણાર્થે આ માટે એક અતિ સૂક્ષ્મ નિર્દોષ પ્રયાસ છે જે ભારતીય નાગરિક તરીકે મારી મૂળભૂત ફરજ છે તે

11/5/26

રજીસ્ટ્રાર કલેક્ટર કચેરી ભરૂચ.

(Signature)



નિભાવવા નીચે મુજબની હકીકત આપ માનનીય સાહેબશ્રી સમક્ષ પ્રસ્તુત કરી રહ્યો છું જેને નિગાહે લઇ નર્મદા નદીના કુદરતી પર્યાવરણ બચાવવા-બનાવવા ન્યાયના હિતમાં યોગ્ય કરવા વિનંતી સહિતની પ્રાર્થના છે.

1. અમો આ કામના અરજદાર દ્વારા આ અરજી સાથે 24 લીઝ ધારકોના નામ આ અરજી સાથે પરિશિષ્ટ 01 થી જોડવામાં આવ્યા છે જે અમો અરજદાર દ્વારા તારીખ 07/11/2024ના રોજ ખાણ-ખનીજ વિભાગ-ભરૂચને કરેલ અરજી અન્વયેની તપાસ અહેવાલથી અમો અરજદારને આરટીઆઈની માહિતીથી આપવામાં આવેલ છે જેને નિગાહે લેવા નમ્ર વિનંતી છે. ઉપરાંત ખાણ-ખનીજ વિભાગ-ભરૂચ દ્વારા આ 24 લીઝ ધારકો સીવાય અન્ય જેટલા પણ વ્યક્તિ/સંસ્થા ને સાદી રેતી ખનન ની પરવાનગી આપેલ હોય તે તમામ લીઝ-ધારકોની લીઝ તથા પરમીટધારકોનો વિસ્તાર નિગાહે લેવા નમ્ર વિનંતી છે. તથા બિનઅધિકૃત રીતે કોઈપણ પ્રકારની પરવાનગી મેળવ્યા વિના સાદી રેતી ખનન કરનાર ઈસમોને પણ ખાસ નિગાહે લેવા અમો અરજદારની નમ્ર અરજ છે.
2. તેથી સદર અમો અરજદાર આપ સાહેબશ્રી ને હકીકત રજૂ કરીએ છીએ કે નર્મદા નદી માં વિવિધ જગ્યા ઉપર સાદી રેતી ખનન કરવા અર્થે લીઝ પરવાનગી આપવામાં આવેલ છે. આ લીઝ પરવાનગી એન્વાયરોન્મેન્ટ ક્લીયરન્સ (EC)ના આધારે આપવામાં આવે છે. આમ, એન્વાયરોન્મેન્ટ ક્લીયરન્સ (EC) માં ઉલ્લેખીત વિવિધ જોગવાઈઓ હેઠળ લીઝ ધારક દ્વારા જ સાદી રેતી ખનન કરવામાં આવતું હોવું જોઈએ. તથા Sustainable Sand Mining Management Guidelines 2016 અને "Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) 2020" માં ઉલ્લેખીત વિવિધ જોગવાઈઓ, નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલના હુકમોની જોગવાઈઓના અનુપાલન હેઠળ જ સાદી રેતી ખનન થવું જોઈએ.
3. પરંતુ સદર લીઝ ધારકો, પરમીટ ધારકો, તથા મુદ્દલ બિનઅધિકૃત રીતે સાદી રેતી ખનન કરનારાઓ દ્વારા અયોગ્ય રીતે સાદી રેતી ખનન કરી જાહેર કુદરતી સ્ત્રોતોનું અતિ દોહન કરવામાં આવે છે પરિણામે નર્મદા નદીના પર્યાવરણને નુકસાન થાય છે તેથી સદર લીઝ ધારકો, પરમીટ ધારકો, તથા મુદ્દલ બિનઅધિકૃત રીતે સાદી રેતી ખનન કરનારાઓની નીચે મુજબની તપાસ કરવાની આવશ્યકતા ઉભી થાય છે,
 - a. સદર લીઝ ધારકો, પરમીટ ધારકો, તથા મુદ્દલ બિનઅધિકૃત રીતે સાદી રેતી ખનન કરનારાઓ દ્વારા યાંત્રિક નાવડીઓ અને બાજ (જે વિશાળ યાંત્રિક નૌકા છે જે વહેતા પાણીના પ્રવાહમાં રેતી એક્સટ્રેક્ટ કરી તે રેતીનો સંગ્રહ કરી તે રેતીને કિનારે ઠાલવે છે) વડે નર્મદા નદીના વહેતા પ્રવાહ (live stream) માં મૂકીને તથા વહેતા પાણીના પ્રવાહની એકદમ લગભગ યોગ્ય અંતર જાળવવાનું અનુપાલન કર્યા વગર પોકલેઇન મશીનો દ્વારા સાદી રેતી ખનન કરવામાં આવે છે તેની યોગ્યતા તપાસ કરવી.



TRUE COPY

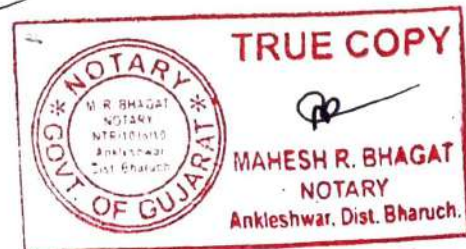
NOTARY

M. R. BHAGAT
NOTARY
M/N/1015/10
Ankleshwar
Dist. Bharuch

MAHESH R. BHAGAT
NOTARY
Ankleshwar, Dist. Bharuch.

- b. સાદી રેતી ખનન કરવા દરમ્યાન ઉડાઈનું અંતર સાચવવામાં આવે છે કે કેમ? તેની યોગ્યતા તપાસ કરવી.
- c. કેટલા લીઝ ધારકોને એન્વાયરોન્મેન્ટ ક્લીયરન્સ (EC) પ્રાપ્ત છે? તે તપાસ કરવી.
- d. કેટલા લીઝ ધારકોની લીઝ CRZ વિસ્તારમાં આવે છે? તે તપાસ કરવી.
- e. ઉપરાંત એન્વાયરોન્મેન્ટ ક્લીયરન્સ (EC) માં ઉલ્લેખિત વિવિધ જોગવાઈઓ , Sustainable Sand Mining Management Guidelines 2016(SSMG-2016 અને "Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) 2020" માં ઉલ્લેખિત વિવિધ જોગવાઈઓ નું સદર લીઝ ધારકો દ્વારા પાલન કરવામાં આવે છે કે કેમ તેની તપાસ કરવું જરૂરી થઈ આવે છે.
- f. સાદી રેતી ખનન હેતુ EC પ્રાપ્ત અધિકૃત લીઝ ધારકો અને પરમીટ ધારકો પોતાના લીઝ વિસ્તાર કેટલા પોકલૈન મશીનોથી ખોદકામ કરી રહ્યા છે?
- g. કેટલા બિનઅધિકૃત ઈસમો કોઈપણ જાતની પરવાનગી લીધા વગર નર્મદા નદીમાંથી ખોદકામ કરી રહ્યા છે?
- h. અત્યારસુધીમાં નુકશાન થયેલ પર્યાવરણની ભરપાઈ કરવા કેટલી રકમ એકત્ર કરી જમા લેવામાં આવી છે?
- i. સદર એકત્ર કરી જમા લેવામાં આવેલી રકમ પાકી પર્યાવરણ સુધારણા હેતુ કેટલી રકમ વાપરવામાં આવી છે?
- j. આ ઉપરાંત આપસાહેબશ્રીની દીર્ઘ દ્રષ્ટિ અનુસાર પર્યાવરણ સંદર્ભે તેમજ EC માં ઉલ્લેખિત શરતો, SSMG-2016, EMGSM-2020માં ઉલ્લેખિત જોગવાઈઓના અનુપાલન સંદર્ભે અને શરતોના ઉલ્લંઘન બાબતે જે કોઈ તપાસ કરવા જેવા પ્રશ્નો હોય તેની તપાસ કરવામાં આવે.
4. વધુમાં આપ સાહેબશ્રી ને નમ્રતા પૂર્વક એ હકીકત રજૂ કરીએ છીએ છે નર્મદા નદીમાં થઈ રહેલ સાદી રેતી ખનન ના સંદર્ભમાં માનનીય નેશનલ ગ્રીન ટ્રીબ્યુનલ સમક્ષ એક ઓરીજનલ એપ્લિકેશન હાલ અમો અરજદાર દ્વારા કરવામાં આવી છે.
5. આમ અમો અરજદારની આપ સાહેબશ્રીને નમ્ર પ્રાર્થના છે કે આ અરજી સાથે સામેલ 24 લીઝ ધારકોની લીઝ ઉપરાંત આ સિવાય અન્ય લીઝ ધારકો જે ખાણ ખનીજ વિભાગ દ્વારા પ્રદાન કરવામાં આવે તે તમામની તપાસ કરી એક રિપોર્ટ બનાવવામાં આવે.

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- સદર વિષયે નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ, નવી દિલ્હીનો OA 360/2015માં તારીખ 26/02/2021નો હુકમ ખાસ ધ્યાને લઈને સદર તમામ કાર્યવાહી કરવા અમો અરજદારની નમ્ર અરજ છે.
- અમો અરજદારની નમ્ર પ્રાર્થના કે અમોને સદર અહેવાલની એક નકલ આપવામાં આવે.

આભાર સહ,

સેવામાં



HASMUKHBHAI BAHECHARBHAI PARMAR
(Environment Activist)
At & Po. Mandva Buzarg
Ta. Ankleshwar, Dist. Bharuch.
Gujarat-393001. Mo.9913588150

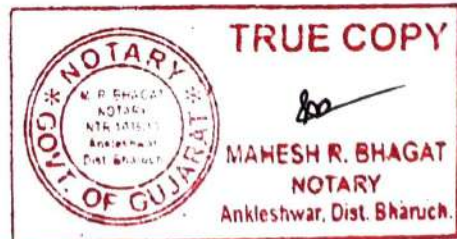
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[Signature]
11-05-2026

હસમુખભાઈ બહેચરભાઈ પરમાર

બિડાણ:-

- ખાણ-ખનીજ વિભાગ-ભરૂચ દ્વારા અમોને આપવામાં આવેલ 24 લીઝધારકોની યાદી.
- ખાણ-ખનીજ વિભાગ-ભરૂચને અમો અરજદારની Precautionary Principle અન્વયે તારીખ 07/11/2024ની અરજીની નકલ.
- 24 લીઝ ધારકો પૈકી એક લીઝ ધારક નામે પ્રભુજી મોકાજી વણગરા સંદભની Environmental Clearance (EC).
- યાંત્રિક નાવડી દ્વારા નર્મદા નદીના વહેતા પ્રવાહ (Live Stream)માં Location - Lat.- 21.739388, Long.-73.121782 પર સાદી રેતી ખનન થઈ રહ્યાનો ફોટો.
- નામદાર નેશનલ ગ્રીન ટ્રીબ્યુનલ, નવી દિલ્હીનો OA 360/2015માં તારીખ 26/02/2021નો હુકમ.
- Original Application No. - 19/2026 (WZ) IA No.- 37/2026 (WZ) Hasmukhbhai Bahecharbhai Parmar ... Applicant Versus Department of Geology & Mining of Bharuch & Ors. સંદભનો તારીખ 24/02/2026નો હુકમ.



"EARTH NEEDS YOUR HELP"



Hasmukh Parmar

*(Environment Activist)*

AT & POST - MANDAVA, TALU - ANKLESHWAR, DIST - BHARUCH, GUJARAT - 393001
MOBILE - 09913588150, EMAIL - hasmukhparmar2403@gmail.com

Ref. No.:

Date:11/05/2026

To,

Honorable District Collector,
Collector's Office, First Floor,
District Service Hall, Kanabivga,
Bharuch - 393001

Subject:- To prepare a report by making an investigation regarding simple sand mining being carried out in the live stream of Narmada River in CRZ/Non-CRZ areas by the project proponents who have received EC and who have not received EC through SEIAA.

With due respect, , it is being informed you with a heavy heart that I the petitioner, are deeply distressed that the natural environment of the Narmada River is being degraded, the cause of which is, among other reasons, unsystematic and improper simple sand mining. The said unsystematic and improper simple sand mining is undoubtedly causing serious damage to the natural environment of the Narmada River and therefore, unsolved problems will be created for the future existence of the said Narmada River, for which we will have to pay a very high price to solve, but it is doubtful whether those puzzles will be solved? The present human generation will do injustice to its future human generation if we get failure to make sufficient efforts to save the natural environment of the earth!

Therefore, in this regard, in the live stream of the Narmada River and in the CRZ/non-CRZ area, in accordance with Article 51 A(g) of the Honorable Indian Constitution, regarding the simple sand mining being carried out by authorized lease holders, permit holders and some people without any permission in the CRZ/non-CRZ area of the SEIAA, this is my very small and innocent effort to protect the natural environment of the earth, which is my fundamental duty as an Indian citizen. I am presenting the following facts before you,

Honorable Sir, in order to fulfill this, which is my request to take note and do justice in the interest of protecting and creating the natural environment of the Narmada River.

1. I, the applicant of this work, have attached the names of 24 lease holders with this application as Annexure 01 to this application, which has been given to us by the applicant on 07/11/2024 from the investigation report pursuant to the application made by us to the Department of Mines and Minerals-Bharuch, as per RTI information, which we are kindly requested to take into consideration. In addition, it is a humble request to take into consideration the lease and permit areas of all the lease holders and any other person/organization who has been given permission for simple sand mining by the Department of Mines and Minerals-Bharuch, apart from these 24 lease holders. And it is our humble request of the applicant to take special investigation of the people who are mining simple sand without obtaining any kind of permission in an unauthorized manner.
2. Therefore, we, the petitioner, present the fact to you that lease permission has been given for simple sand mining at various places in the Narmada river. This lease permission is given on the basis of Environment Clearance (EC). Thus, simple sand mining should be done by the lease holder only under various provisions mentioned in the Environment Clearance (EC). And simple sand mining should be done only under compliance with various provisions mentioned in the Sustainable Sand Mining Management Guidelines 2016 and "Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) 2020", the orders of the esteemed National Green Tribunal.
3. But the above lease holders, permit holders, and the totaly unauthorized sand miners are over-exploiting public natural resources by improperly mining sand, resulting in damage to the environment of the Narmada River. Therefore, it is necessary to conduct the following investigation on the above lease holders, permit holders, and the main unauthorized simple sand miners:
 - a. To investigate the legality of simple sand mining by the said lease holders, permit holders, and major unauthorized simple sand miners by placing mechanical boats and hawk (Baj) (which are large mechanical boats that extract sand from the flowing water stream, collect that sand and dump it on the bank) in the live stream of the Narmada river and without maintaining proper distance from the live stream.

- b. Whether the depth of excavation is maintained during sand mining? To investigate its legality.
 - c. How many lease holders have received Environment Clearance (EC)? To investigate.
 - d. How many lease holders have their leases falling within the CRZ area? To investigate.
 - e. In addition, it becomes necessary to investigate whether the various provisions mentioned in the Environment Clearance (EC), Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016 and "Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) 2020" are being followed by the said lease holders.
 - f. How many poclain machines are being used by authorized lease holders and permit holders who have received EC for simple sand mining purposes in their lease areas?
 - g. How many unauthorized people are digging in the Narmada river without taking any permission?
 - h. How much amount has been collected and deposited so far to compensate for the damage to the environment?
 - i. How much of the amount collected and deposited has been used for environmental restitution purposes?
 - j. In addition, as per your long-term vision, any issues that need to be investigated regarding the environment as well as compliance with the provisions mentioned in the EC, SSMG-2016, EMGSM-2020 and violation of the conditions should be investigated.
4. Furthermore, I humbly present to you the fact that an original application has been filed by me before the Honorable National Green Tribunal regarding the sand mining acitiviy in the Narmada River.
 5. Thus, I, the applicant, humbly request you that in addition to the leases of the 24 leaseholders included in this application and all the other leaseholders issued leases by the Department of Mines and Minerals investigated and a report be made.
 6. It is my humble request to you as applicant that take all the above action by special considering of the order dated 26/02/2021 in OA 360/2015 of the Hon'ble National Green Tribunal, New Delhi in this regard.
 7. I humbly request you that I be provided with a copy of the said report.

Thanking You
In Service,

Signature of the applicant

Hasmukhbhai Bahecharbhai Parmar

Enclosure:-

1. List of 24 leaseholders provided to us by Mines and Minerals Department-Bharuch.
2. Copy of the application dated 07/11/2024 of the applicant to Mines and Minerals Department-Bharuch under Precautionary Principle.
3. Environmental Clearance (EC) of one of the 24 leaseholders in the name of Prabhuji Mokaji Vanzara.
4. Photo of simple sand mining in the live stream of Narmada river by mechanical boat at Location - Lat.- 21.739388, Long.-73.121782.
5. Order dated 26/02/2021 of the Hon'ble National Green Tribunal, New Delhi in OA 360/2015.
6. Original Application No. - 19/2026 (WZ) IA No.- 37/2026 (WZ) Hasmukhbhai Bahecharbhai Parmar ... Applicant Versus Department of Geology & Mining of Bharuch & Ors. Reference Order dated 24/02/2026.